

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI

OA No 277 OF 2024

IN THE MATTER OF:

TRIBUNAL ON ITS OWN MOTION SUO MOTU BASED ON THE NEWS ITEM IN  
ANDHRA JYOTHI E-PAPER DT. 03.10.2024 TITLED "RAMPANT ILLEGAL  
QUARTZ MINING IN NELLORE DISTRICT"

..... APPLICANT

Vs

ANDHRA PRADESH POLLUTION CONTROL BOARD AND OTHERS

.... RESPONDENTS

**REPORT FILED BY THE APPCB 1<sup>st</sup> RESPONDENT**

DATE- 03.11.2024



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE: CHENNAI

ORIGINAL APPLICATION NO. 277 OF 2024 (SZ)

Tribunal on its own motion SUO MOTU based  
on the News Item in Andhra Jyothi e-paper dt. 03.10.2024  
titled "Rampant illegal quartz mining in Nellore District"

Versus

Andhra Pradesh Pollution Control Board,  
Rep. by its Member Secretary Vijayawada and Ors..

...Respondent(s)

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Place: Nellore

Dt.02-11-2024

*Narandhu Adore*  
*02/11/24*

Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Nellore  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
REGIONAL OFFICE, NELLORE.

REPORT OF THE ANDHRA PRADESH POLLUTION CONTROL BOARD IN THE MATTER OF  
O.A. NO. 277/2024 (SZ) SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE CHENNAI IN COMPLIANCE TO HON'BLE NGT ORDER DATED 17.10.2024.

SUBMITTED TO  
HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI

November, 2024

*NarandhuAsoke*  
*02/11/24*  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
REGIONAL OFFICE, NELLORE.

## I. Preamble

The Hon'ble National Green Tribunal, Southern Zone, Chennai, has taken SUO MOTU initiated based on a news report titled "Rampant Illegal Quartz mining in Nellore district" published in Andhra Jyothi e-paper on 3<sup>rd</sup> October 2024, and has assigned the case number as Original Application No. 277 of 2024 (SZ).

## I. Orders of the Hon'ble Tribunal dated.17.10.2024.

The Hon'ble Tribunal in O.A.No. 277 of 2024, vide order dated 17.10.2024 has directed as follows;

- “1. Let notice be issued to the respondents through the Tribunal along with a copy of the newspaper report.
2. Mr. S. Sai Sathya Jith representing Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.1 to 3.
3. Post the matter on 07.11.2024. Meanwhile, the respondents are directed to file their respective reports/replies”

Copy of the Hon'ble NGT order is enclosed as Annexure-I.

## II. Status of Mining units existing in Udayagiri area, SPSR Nellore District pertaining to A.P. Pollution Control Board:

- ❖ There are 5 mandals around the Udayagiri area of SPSR Nellore District namely viz. Varikuntapadu, Duttalur, Udayagiri, Kondapuram and Seetharamapuram Mandals.
- ❖ As per this office records, there are 20 nos of Quartz mining units obtained Environmental Clearances from SEIAA, AP and Consent To Establish (CTE) & Consent To Operate (CTO) from the Andhra Pradesh Pollution Control Board. The details are as follows:

Sl.No	Name & Address of the mining unit
1.	Ch. Lakshmi Swapna (4.840 Ha.), Sy.No.130 (P), Bit-4, Thurupu Boyamadugula,H/o Alivelumangapuram Village,Varikuntapadu Mandal,SPSR Nellore District.
2.	V Hari Krishna (4.556 Ha.), Sy. No. 327/P, 404/P, 405/P, 414/P & 415/P,Vempadu (V), Varikuntapadu (M),SPSR Nellore District
3.	G.N. Coastal Mines and Minerals Industries (3.844 Ha.), Sy No.230/1, Thurupu Rompidodla (V), Varikuntapadu (M),SPSR Nellore District.
4.	Vadlamudi Nageswara Rao & Sons (1.258 Ha), Sy.No.329/5, 6P, Vempadu (V), Varikuntapadu (M), SPSR Nellore district
5.	Simhadri Enterprises (4.90 Ha.), Sy. No. 130/P, Alivelumangapuram (V), Varikuntapadu (M), SPSR Nellore District
6.	Simhadri Enterprises (4.816 Ha.), Sy. No. 136/P, Jadadevi (V), Varikuntapadu (M), SPSR Nellore District.
7.	Sri Nayudu Surya Sathish Kumar (1.837 Ha.), Sy. No. 73/A, Narrawada (V), Duttalur (M), SPSR Nellore District

8.	GPA Minerals (16.512 Ha.), Sy. No. 322 (P), Narrwada (V), and Sy. No. 475/1, 475/2, 476, 478 & 480, Duttaluru (V & M), SPSR Nellore District.
9.	Sri N.Srinivasulu (Quartz Mine) (1.594 Ha), Sy.No.230, Thimmapuram (V), Duttalur (M), SPSR Nellore district.
10.	Maruthi Minerals (2.0 Ha.), Sy.No. 359/1(P), 359/2 (P) & 360 (P), Teddupadu (V), Duttalur (M), SPSR Nellore District.
11.	N.R. Minerals- 4.757 Ha, Sy.No.863-2 (3.59Acres), 864-1(6.40Acres), 865-1(1.76 Acres) of Bhyravaram Village, Duttaluru Mandal, SPSR Nellore District
12.	SGS Minerals Private (17.786 Ha), Sy.No.666/P, 1082/P & 1083/P, Appasamudram (V), Udayagiri (M), SPSR Nellore district.
13.	A.R. Minerals (4.905 Ha), Sy.No.152 (P), Sunnamvarichinthala Village, Udayagiri Mandal, SPSR Nellore District
14.	Sri Aytha Jaya Kumar (1.630 Ha.), Sy No. 394/1, Gudavalluru (V), Kondapuram (M), SPSR Nellore District.
15.	Uday Impex (4.990 Ha), Sy. No. 08/P, Kasturinaidupalli Village, Kondapuram Mandal, SPSR Nellore District.
16.	Sri N.Gandhi (9.676 Ha), Sy. No.138, Challagiragalla (V), Kondapuram (M), SPSR Nellore district.
17.	Durga Prasad Mining, Sy No.47/P, 48/P, 49/1, 50/1 & 51/P, Yerrabotlapalli Village, Kondapuram Mandal, SPSR Nellore District
18.	Sri Vemula Srinivasulu (2.50 Ha), Sy.No. 147, Yerrabotlapalli (V), Kondapuram (M), SPSR Nellore District.
19.	Sri SK Saleem (6.05 Acres), Sy.No.25/1&2, 26, Narayanampeta (V), Seetharamapuram (M), SPSR Nellore District
20.	Southern Rocks & Minerals Pvt.Ltd (1.594 Ha), Sy.No.15/2 & 16/2A, Gundupalli (V), Seetharamapuram (M), SPSR Nellore district.

The Status of ECs, CTE & CTO Orders are herewith enclosed as **Annexure- II.**

Copies of the ECs, CTE & CTO orders are herewith enclosed as **Annexure-III.**

Further, it is to submit that, the APPCB, RO, Nellore vide lr.dated. 05.08.2023 & 27.01.2024 addressed letters to the Mines & Geology Department, Nellore with a request not to issue permits to the mining units, which do not have valid CTO of APPCB. Copies of the letters addressed to the Mines & Geology Department, Nellore are herewith enclosed as **Annexure- IV & V.**

This report is submitted to the Hon'ble National Green Tribunal in due compliance of the directions issued by the Hon'ble Tribunal. The APPCB will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Place: Nellore.  
Dt.02-11-2024.

*Narandhu Alore*  
*02/11/24*  
Environmental Engineer  
A.P. Pollution Control Board  
Regional Office, Nellore  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
REGIONAL OFFICE, NELLORE.

**Item No.3:-****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No.277 of 2024 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU  
based on the News Item in Andhra  
Jyothi e-paper dt. 03.10.2024 titled  
*“Rampant illegal quartz mining in  
Nellore District”*

With  
Andhra Pradesh Pollution Control Board,  
Rep. by its Member Secretary  
Vijayawada and Ors.



...Respondent(s)

**Date of hearing: 17.10.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Mr. S. Sai Sathya Jith represented  
Mrs. Madhuri Donti Reddy for R1 to R3.

**ORDER**

1. Let notice be issued to the respondents through the Tribunal along with a copy of the newspaper report.
2. Mr. S. Sai Sathya Jith representing Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.1 to 3.
3. Post the matter on **07.11.2024**. Meanwhile, the respondents are directed to file their respective reports/replies.



Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Satyagopal Korlapati, EM**

O.A. No.277/2024 (SZ),  
17<sup>th</sup> October, 2024. Mn.

**STATUS OF QUARTZ MINING UNITS IN UDAYAGIRI AREA, SPSR NELLORE DISTRICT****Annexure-II**

Sl.No	Name of the mining unit	Address of the mining unit	Mineral	EC Order dt	EC validity	CTE order dt	CTO order dt	CTO validity
<b><u>Varikuntapadu Mandal</u></b>								
1	Ch. Lakshmi Swapna (4.840 Ha.)	Sy.No.130 (P), Bit-4, Thurupu Boyamadugula,H/o Alivelumangapuram Village,Varikuntapadu Mandal,SPSR Nellore District.	Quartz & Quartzite	18.05.2022	18 years from date of issue of EC order.	16.06.2022	09-06-2023	30-06-2025
2	V Hari Krishna (4.556 Ha.)	Sy. No. 327/P, 404/P, 405/P, 414/P & 415/P,Vempadu (V), Varikuntapadu (M),SPSR Nellore District	Quartz	18.12.2019	6.55 years from date of issue of EC order.	27.01.2020	17-02-2020	31-12-2023
3	G.N. Coastal Mines and Minerals Industries (3.844 Ha.)	Sy No.230/1,Thurupu Rompidodla (V), Varikuntapadu (M),SPSR Nellore District.	Mica , Quartz, Feldspar	29.06.2019	11.73 years from date of issue of EC order.	13.08.2019	13-09-2019	31-07-2024
4	Vadlamudi Nageswara Rao & Sons (1.258 Ha)	Sy.No.329/5, 6P, Vempadu (V), Varikuntapadu (M), SPSR Nellore district	Mining of Quartz	18.03.2022	17 years from date of issue of EC order.	05.11.2018	05-11-2018	31-03-2026
5	Simhadri Enterprises (4.90 Ha.)	Sy. No. 130/P, Alivelumangapuram (V), Varikuntapadu (M),SPSR Nellore District	Quartz	07.01.2020	20 years from date of issue of EC order.	26.02.2020	19-03-2020	28-02-2025
6	Simhadri Enterprises (4.816 Ha.)	Sy. No. 136/P, Jadadevi (V), Varikuntapadu (M),SPSR Nellore District	Quartz	07.01.2020	20 years from date of issue of EC order.	26.02.2020	19-03-2020	28-02-2025
<b><u>Duttalur Mandal</u></b>								
7	Sri Nayudu Surya Sathish Kumar (1.837 Ha.)	Sy. No. 73/A, Narrawada (V), Duttalur (M), SPSR Nellore District	Quartz	07.01.2020	6.83 years from date of issue of EC order.	05.02.2020	16-04-2024	31-07-2026
8	GPA Minerals (16.512 Ha.)	Sy. No. 322 (P), Narrawada (V), and Sy. No. 475/1, 475/2, 476, 478 & 480,Duttaluru (V & M), SPSR Nellore District.	Quartz	13.07.2021	8.40 years from date of issue of EC order.	17.02.2022	06-06-2024	30-06-2025
9	Sri N.Srinivasulu (Quartz Mine) (1.594 Ha)	Sy.No.230, Thimmapuram (V), Duttalur (M), SPSR Nellore district.	Quartz	13.06.2018	Life of the mine	21.07.2018	06-02-2023	30-06-2025
10	Quartz & Mica Mine of Maruthi Minerals (2.0 Ha.)	Sy.No. 359/1(P), 359/2 (P) & 360 (P), Teddupadu (V), Duttalur (M),SPSR Nellore District.	Quartz	21.09.2021	8.51 years from date of issue of EC order.	21.03.2022	19-09-2023	31-05-2025

11	N.R. Minerals- 4.757 Ha	at Sy.No.863-2 (3.59Acres),864-1(6.40Acres),865-1(1.76 Acres) of Bhyravaram Village, Duttaluru Mandal, SPSR Nellore District	Quartz	12.08.2021	12.43 years from date of issue of EC order.	02.09.2021	19-05-2023	31-08-2024
<b><u>Udayagiri Mandal</u></b>								
12	SGS Minerals Private (17.786 Ha)	Sy.No.666/P,1082/P & 1083/P, Appasamudram (V), Udayagiri (M), SPSR Nellore district.	Quartz & Feldspar	06.12.2018	20 years from date of issue of EC order.	31.01.2019	31-01-2019	31-12-2023
13	A.R. Minerals (4.905 Ha)	Sy.No.152 (P),Sunnamvarichinthala Village, Udayagiri Mandal,SPSR Nellore District	Quartz	16.12.2020	19.63 years from date of issue of EC order.	22.01.2021	01-03-2023	31-03-2024
<b><u>Kondapuram</u></b>								
14	Sri Aytha Jaya Kumar (1.630 Ha.)	Sy No. 394/1, Gudavalluru (V), Kondapuram (M), SPSR Nellore District.	Mica Quartz Feldspar	13.09.2019	13.65 years from date of issue of EC order.	10.10.2019	06-12-2019	31-10-2024
15	Uday Impex (4.990 Ha)	Sy. No. 08/P, Kasturinaidupalli Village, Kondapuram Mandal,SPSR Nellore District.	Quartz & Quartzite	27.07.2022	16 years from date of issue of EC order.	04.08.2022	22-11-2022	31-10-2025
16	Sri N.Gandhi (9.676 Ha)	Sy. No.138, Challagiragalla (V), Kondapuram (M), SPSR Nellore district.	Quartz & Feldspar	19.04.2018	20 years from date of issue of EC order.	15.06.2018	03-08-2018	31-05-2023
17	Durga Prasad Mining	Sy No.47/P, 48/P, 49/1, 50/1 & 51/P, Yerrabotlapalli Village, Kondapuram Mandal, SPSR Nellore District	Quartz & Mica	08.06.2009 & 29.12.2022	20 years from date of issue of EC order.	04.04.2023	24-04-2024	31-03-2025
18	Quartz Mine of Sri Vemula Srinivasulu (2.50 Ha)	Sy.No. 147, Yerrabotlapalli (V),Kondapuram (M), SPSR Nellore District.	Quartz & Feldspar	11.06.2020	4.22 years from date of issue of EC order.	29.10.2020	03-12-2020	30-06-2024
<b><u>Seethapuram Mandal</u></b>								
19	Sri SK Saleem (Quartz mine) (6.05 Acres)	Sy.No.25/1&2,26, Narayanampeta (V), Seetharamapuram (M), SPSR Nellore District	Quartz	---	---	08.02.2019	08-02-2019	30-03-2021
20	Southern Rocks & Minerals Pvt.Ltd (Quartz Mine) (1.594 Ha)	Sy.No.15/2 & 16/2A, Gundupalli (V), Seetharamapuram (M),SPSR Nellore district.	Quartz	25.11.2019	5.18 years from date of issue of EC order.	23.12.2019	10-01-2020	29-02-2024

ENVIRONMENTAL  
CLEARANCE



**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Andhra Pradesh)**

To,

The owner

LAKSHMI SWAPNA CHENNUPATI

5-73 A, Post Office Bazaar, Annambotlavaripalem, Garnepudi, Prakasam - 523171

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/264411/2022 dated 29 Mar 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP181911
2. File No.	AP MIN NLR 03 2022 4109
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Ch.Lakshmi Swapna (4.840 HA of Quartz & Quartzite Mine)
7. Name of Company/Organization	LAKSHMI SWAPNA CHENNUPATI
8. Location of Project	Andhra Pradesh
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/05/2022

(e-signed)  
DR. P.V.CHALAPATHI RAO  
Member Secretary  
SEIAA - (Andhra Pradesh)


*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**

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 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b></p> <p>D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
---	---

REGD.POST WITH ACK.DUE

**Order No.SEIAA/AP/NLR/MIN/03/2022/4109/185.03/182.2**

**Sub: SEIAA, A.P. – 4.840 Ha. Quartz & Quartzite Mine of Ch.Lakshmi Swapna at Survey No. 130 (P) Bit -4 of Thurupu Boyamadugula, H/o Alivelumangapuram Village, Varikuntapadu Mandal, SPSR Nellore District, Andhra Pradesh – Environmental Clearance – Reg.**

I. This has reference to your application submitted through online on 29.03.2022 (SIA/AP/MIN/264411/2022), seeking Environmental Clearance for the proposed mine **4.840 Ha. Quartz & Quartzite at Survey No. 130 (P) Bit -4 of Thurupu Boyamadugula, H/o Alivelumangapuram Village, Varikuntapadu Mandal, SPSR Nellore District, Andhra Pradesh** infavour of **Ch.Lakshmi Swapna**. It was reported that the nearest human habitation viz., Turpu Chennampalle (V) exists at a distance of about 1.25 km from the mine lease area. It was noted that the capital investment of the project is Rs.60.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz --10005 TPA & Quartzite -22511 TPA in 4.840 Ha.**

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14°57'44.73519"N	79°23'26.01598"E
2.	14°57'37.26350"N	79°23'25.40431"E
3.	14°57'40.44326"N	79°23'16.74079"E
4.	14°57'45.38914"N	79°23'18.39229"E

ii. It is an open cast semi-mechanized mine. Life of mine is 18 Years. The total mine lease area is **4.840 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on. **27.04.2022**. **The** proposed project is for mining of QUARTZ & QUARTZITE in an area of 4.840 Ha with a proposed production capacity of QUARTZ --10005 TPA & QUARTZITE -22511 TPA (**average production as per modified mining plan in page no.17**) with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments

thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant N.V.S.P.L.RAVIKANTH have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology (FAC), Nellore , vide Lr. No.3481/P/2018, dated: 02.03.2022 there are no quarry leases existing within the radius from 500 mtrs area. The total cluster area is <5.0 Ha. This is a new mine and standalone mining project. The Committee noted that the extent of proposed mine lease area is 4.840 Ha. The project falls under B2 category. **Mine life is 18 years.** The proponent volunteered to allocate funds atleast 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Varikuntapadu a Village under Corporate Social Responsibility (CSR). The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs, detailed deliberations, recommended to issue **environmental clearance** with the following conditions.

1. The project proponent shall adopt controlled blasting.
2. The project proponent shall provide 290 m trench on Eastern boundary to prevent surface runoff.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **11.05.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

#### **Part A. Special Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
  - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The amenities to the local school / PHCs and development of village roads in the Varikuntapadu a Village under Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall adopt controlled blasting.
- v. The project proponent shall provide 290 m trench on Easternboundary to prevent surface runoff.
- vi. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- vii. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- viii. The proponent is advised to ensure safety to animal and public life.

#### **Part B. Specific Conditions:**

**1. Air Pollution:-**

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
  - o Proper and regular maintenance of vehicles and other equipment.
  - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - o The workers employed shall be provided with protection equipment and earmuffs etc.
  - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.0 KLD. Out of that, 2.5 KLD is used for Dust suppression; 1.5 KLD is used for development of Greenbelt; 1.0 KLD is used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

## 3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently,

it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.

- ii. **Overburden** : The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

#### **Part C. General Conditions:**

- i. **This order is valid a period of 18 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.

- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.13.25 Lakhs and Recurring cost Rs.6.0 Lakhs/Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.

- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xxviii. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


<b>MEMBER SECRETARY,</b> <b>SEIAA, A.P.</b>	<b>MEMBER,</b> <b>SEIAA, A.P.</b>	<b>CHAIRMAN,</b> <b>SEIAA, A.P.</b>
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To  
Ch. Laxmi Swapna,  
D/O Nageswara Rao,  
H.No. 5-73A, Post Office Bazar,  
Annambotlavari Palem Village, Garnepudi Mandal,  
Prakasam District, Andhra Pradesh-523171  
Phone No: +91 9100450542.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Ongole, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Prakasam District, Andhra Pradesh for kind information.



	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/07/2019/ 40**

**Dt: 18.12.2019**

**Sub: SEIAA, A.P – 4.556 Ha. Quartz Mine of Sri V. Hari Krishna at Sy.No.327/P, 404/P, 405/P, 414/P& 415/P, Vempadu (V), Varikuntapadu (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 23.10.2019 (SIA/AP/MIN/43874/2019), seeking Environmental Clearance for **4.556 Ha of Quartz Mine** located at Sy.No: 327/P, 404/P, 405/P, 414/P& 415/P, Vempadu (V), Varikuntapadu (M), SPSR Nellore District in favour of Sri V. Hari Krishna. It was reported that the nearest human habitation viz., Vempadu (V) exists at a distance of about 1.8 km from the mine lease area. It was noted that the capital investment of the project is Rs.23.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz – 15000 TPA in 4.556 Ha.**

- II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	15 <sup>0</sup> 01'30.1"N	79°23'27.2"E
2.	15 <sup>0</sup> 01'29.1"N	79°23'29.9"E
3.	15 <sup>0</sup> 01'31.3"N	79°23'32.6"E
4.	15 <sup>0</sup> 01'36.2"N	79°23'34.8"E
5.	15 <sup>0</sup> 01'41.2"N	79°23'37.0"E
6.	15 <sup>0</sup> 01'43.3"N	79°23'37.4"E
7.	15 <sup>0</sup> 01'46.8"N	79°23'39.0"E
8.	15 <sup>0</sup> 01'47.2"N	79°23'36.6"E
9.	15 <sup>0</sup> 01'44.0"N	79°23'35.0"E
10.	15 <sup>0</sup> 01'41.6"N	79°23'34.9"E
11.	15 <sup>0</sup> 01'37.7"N	79°23'33.1"E
12.	15 <sup>0</sup> 01'33.9"N	79°23'31.3"E
13.	15 <sup>0</sup> 01'34.2"N	79°23'30.3"E
14.	15 <sup>0</sup> 01'30.5"N	79°23'27.1"E

- III. It is an open cast semi-mechanized mine. Life of Mine is 6.55 Years. The total mine lease area is **4.556 Ha**. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **01.11.2019**. The representative of the project proponent and their consultant RQP have attended the meeting. The committee noted that there is no quarry lease within 500 meters from this proposed mine. The Committee recommended for **issue of Environmental Clearance** to this proposed **Quartz** mining project for the production quantities: **Quartz - 15000 TPA**, *duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.* Additional condition: 2 ha of green belt. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **19.11.2019** examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. *The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.*
- ii. *The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.*
- iii. *The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.*
- iv. Additional condition: 2 ha of green belt.

## Part B. Specific Conditions:

### 1) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

## 2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 10.0 KLD. Out of that, 3.0 KLD is used for Dust suppression; 4.0 KLD is used for green belt development; 3.0 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

## 3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

## Part C. General Conditions:

- i. **This order is valid for a period of 6.55 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, Gol, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital Cost of Rs.11.0 Lakhs & Recurring Cost of Rs.1.5 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**Sd/-**  
**MEMBER SECRETARY,**  
**SEIAA, A.P.**

**Sd/-**  
**MEMBER,**  
**SEIAA, A.P.**

**Sd/-**  
**CHAIRMAN,**  
**SEIAA, A.P.**

**To**  
Sri V. Hari Krishna,  
D.No- 2-31, Ashok Nagar,  
Vempadu (V), Varikuntapadu (M),  
SPSR Nellore District, A.P.,

**Copy to:**


1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*M. Raju*

**SENIOR ENVIRONMENTAL ENGINEER (EC)**

*M*

	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/03/2019-889 516**

**Dt: 29.06.2019**

**Sub: SEIAA, A.P – 3.844 Ha. Mica, Quartz and Feldspar Mine of M/s. G. N. Costal Mines and Minerals Industries at Sy. No. 230/1, Thurupu Rompidodla (V), Varikuntapadu (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

I. This has reference to your application submitted through online on 18.03.2019 (SIA/AP/MIN/33275/1900), seeking Environmental Clearance for 3.844 Ha of Mica, Quartz & Feldspar Mine located at Sy. No. 230/1, Thurupu Rompidodla (V), Varikuntapadu (M), SPSR Nellore District in favour of M/s. G. N. Costal Mines and Minerals Industries. It was reported that the nearest human habitation viz., Chowtapalle (V) exists at a distance of about 0.8 km from the mine lease area. It was noted that the capital investment of the project is Rs.50.0 Lakhs and capacity of the project is as follows:

**Mining of Mica-938 TPA, Quartz – 4691 TPA &  
Feldspar – 15638 TPA in 3.844 Ha.**

II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	15°02'27.3"N	79°30'48.3"E
2.	15°02'25.9"N	79°30'54.8"E
3.	15°02'22.0"N	79°30'53.3"E
4.	15°02'20.4"N	79°30'53.0"E
5.	15°02'18.6"N	79°30'47.9"E
6.	15°02'21.3"N	79°30'48.1"E
7.	15°02'21.8"N	79°30'47.8"E
8.	15°02'23.2"N	79°30'47.5"E

III. It is an open cast semi-mechanized mine. Life of Mine is 11.73 Years. The total mine lease area is 3.844 Ha. The present proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 29.04.2019. The Committee recommended for issue of Environmental clearance to this proposed Mica, Quartz and Feldspar mining

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project for the production quantities: Mica - 938 TPA, Quartz - 4691 TPA and Feldspar - 15638 TPA., duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP. The avenue plantation (tall plants) for 1 km length of the approach road on either side of the road is to be developed and maintained. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 14.05.2019 examined the proposal and the recommendations of SEAC and decided to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

**Part A. Special Conditions:**

- i) The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- ii) The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP.
- iii) The avenue plantation (tall plants) for 1 km length of the approach road on either side of the road is to be developed and maintained.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-

- Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- > Proper and regular maintenance of vehicles and other equipment
  - > Limiting time exposure of workers to excessive noise.
  - > The workers employed shall be provided with protection equipment and earmuffs etc.
  - > Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

## 2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 7.5 KLD. Out of that, 3.5 KLD is used for Wet drilling operation; 2.0 KLD is used for Water sprinkling on haul roads and for waste dump; 1.0 KLD is used for green belt development: 1.0 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

## 3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - > Retention/toe walls shall be provided at the foot of the dumps.

*AS*

- > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**Part C. General Conditions:**

- i. **This order is valid for a period of 11.73 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital Cost Rs.8.33 Lakhs & Recurring Cost Rs.4.22 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

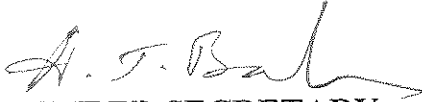
Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
M/s. G. N. Costal Mines and Minerals Industries,  
Sri R.Ramakrishna Rao, Mg. Partner,  
#29, Enchantened Woods,  
Chennasandra Main Road,  
Deshpande Guttahalli,  
Bangalore – 560067, Karnataka State.  
Cell No: +91 9440008434

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

  
MEMBER SECRETARY  
SEIAA, A.P.



ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Andhra Pradesh)**

To,

The Managing Partner  
M/S VADLAMUDI NAGESWARA RAO & SONS  
Bommasani Sadhan, Near One Center, Gollapudi Village, Vijayawada  
Rural, Krishna District, A.P. -521225

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/248445/2021 dated 29 Dec 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP163230
2. File No.	AP MIN NLR 12 2021 3842
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	M/s Vadlamudi Nageswara Rao & Sons
7. Name of Company/Organization	M/S VADLAMUDI NAGESWARA RAO & SONS
8. Location of Project	Andhra Pradesh
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/03/2022

(e-signed)  
**DR. P.V.CHALAPATHI RAO**  
Member Secretary  
SEIAA - (Andhra Pradesh)


*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)*



 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/12/2021/3842/177.82/174.48**

**Sub: SEIAA, A.P. – 1.258 Ha. Mica, Feldspar & Quartz of M/s Vadlamudi Nageswara Rao & Sons at Sy No 329/5 & 329/6P of Vempadu Village, Varikuntapadu Mandal, S.P.S.R. Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 29.12.2021 (SIA/AP/MIN/248445/2021), seeking Environmental Clearance for the proposed mine **1.258 Ha of Mica, Feldspar and Quartz Mine at Sy.No. 329/5 & 329/6P of Vempadu Village, Varikuntapadu Mandal, S.P.S.R. Nellore District, Andhra Pradesh** in favour of **M/s Vadlamudi Nageswara Rao & Sons**. It was reported that the nearest human habitation viz., Damancherla (V) exists at a distance of about 0.91 Km from the mine lease area. It was noted that the capital investment of the project is Rs.24.0 Lakhs and capacity of the project is as follows:

**Mining of Mica, Feldspar and Quartz - 18,595.5 TPA in 1.258 Ha**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	15°01'30.79680"N	79°24'36.56202"E
2.	15°01'31.25207"N	79°24'41.71160"E
3.	15°01'29.93382"N	79°24'42.18299"E
4.	15°01'28.85128"N	79°24'42.71611"E
5.	15°01'28.52030"N	79°24'35.67201"E

- ii. It is an open cast semi-mechanized mine. Life of mine is 17 years. The total mine lease area is **1.258 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **28.01.2022**. The proposed project is for mining of Mica, Feldspar and Quartz **in an area of 1.258 Ha**. with a proposed production quantity of **Mica, Feldspar and Quartz - 18,595.5 Tons per Annum (remaining 5,555 TPA is waste)** with a

condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant K. Santosh Kumar have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology (FAC), Nellore, vide Lr.No.5336/P/2016, dt.27.12.2021 there are no **existing quarry leases and no LoI** are present and within the radius of 500 mtrs area. The Committee noted that the extent of proposed mine lease area is **1.258 Ha. The project falls under B2 category. Stand alone mine. Mine life 17 years.** The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Vempadu** Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs, detailed deliberations, recommended **for issue of Environmental Clearance.** The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **03.03.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

#### **Part A. Special Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act, 1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under EP Act, 1986;
  - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vempadu Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iii. The avenue plantation (tall plants), of at least 1.5 m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.
- iv. The proponent is advised to ensure safety to animal and public life.

#### **Part B. Specific Conditions:**

##### **1) Air Pollution:-**

- i. a. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.

- b. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
  - Regulatory Authority prior concurrence shall be taken for this activity.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment.
  - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Regulatory authority instructions be taken if there are any better alternatives
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 10.0 KLD. Out of that, 6.0 KLD is used for Dust suppression; 2.0 KLD is used for development of Green Belt and 2.0 KLD is used for Wet drilling.

- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3)Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
  - Regulatory Authority prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB. APPCB shall monitor this aspect at regular intervals to prevent any harm to life and the proponent on his part, shall ensure that this activity shall be taken up regularly under the guidance of Regulatory Authority, as decided by that Authority.
- iv. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

### Part C. General Conditions:

- i. **This order is valid for a period of 17 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xiv. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xv. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xvi. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xvii. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xviii. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xix. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xx. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xxi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xxii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Vijayawada and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xxiii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xxiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xxv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- xxvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxvii. The funds earmarked for environmental protection measures (**Capital cost Rs.8.3 Lakhs and Recurring cost Rs.1.9 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xxviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xxix. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxx. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxxi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxii. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxiii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxxiv. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxvi. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxvii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

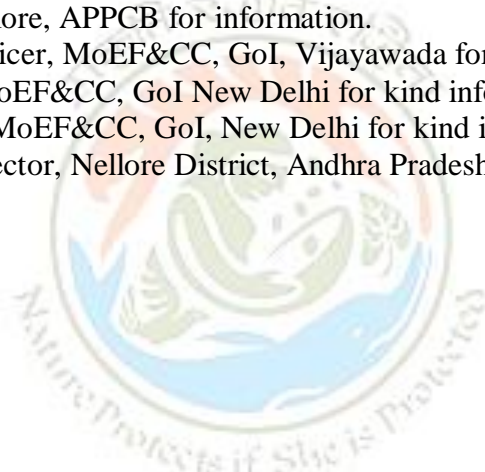
<b>MEMBER SECRETARY, SEIAA, A.P.</b>	<b>MEMBER, SEIAA, A.P.</b>	<b>CHAIRMAN, SEIAA, A.P.</b>
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**To**

M/s Vadlamudi Nageswara Rao & Sons,  
Sri V. Nagendra Babu, Mg.Partner,  
D.No.2-31, Ashok Nagar,  
Vempadu Villae, Varikuntapadu Mandal,  
SPSR Nellore District, A.P.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.



**Signature Not Verified**

Digitally signed by DR.  
P.V.CHALAPATHI RAO  
Member Secretary

Date: 3/18/2022 12:05:56 PM  
EC - 18/03/2022 Page 9 of 9

	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/10/2019/1339**

**Dt: 07.01.2020**

**Sub: SEIAA, A.P – 4.816 Ha Quartz Mine of M/s. Simhadri Enterprises at Sy. No. 136/P, Jadadevi (V), Varikuntapadu (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 21.10.2019 (SIA/AP/MIN/42367/1900), seeking Environmental Clearance for **4.816 Ha of Quartz Mine** located at **Sy.No: 136/P, Jadadevi (V), Varikuntapadu (M), SPSR Nellore District** in favour of **M/s. Simhadri Enterprises**. It was reported that the nearest human habitation viz., **Jadadevi (V)** exists at a distance of about 1.5 km from the mine lease area. It was noted that the capital investment of the project is Rs.600 Lakhs and capacity of the project is as follows:

**Mining of Quartz – 15,694 TPA in 4.816 Ha.**

- II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14°58'15.1"N	79°23'50.8"E
2.	14°58'13.5"N	79°23'54.1"E
3.	14°58'05.9"N	79°23'07.1"E
4.	14°58'02.8"N	79°23'06.1"E
5.	14°58'09.9"N	79°23'52.9"E
6.	14°58'13.3"N	79°23'54.1"E
7.	14°58'14.9"N	79°23'50.7"E

- III. It is an open cast semi-mechanized mine. The total mine lease area is **4.816 Ha**. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **04.12.2019**. The proposed

project is mining of Quartz covered under Category: B2 of the EIA notification vide S.O.No.1533 of the EIA, Notification dated 14.10.2006 and its amendments issued thereof. The proposed project is for mining of Quartz in an area of 4.816 Ha. and the production quantity i.e **Quartz Mine – 15,694 TPA**. The representative of the project proponent Sri Malyadri Pavuluru and Srinivas Reddy of M/s. Team Labs & Consultants attended the meeting and made a presentation before the committee. The Committee after detailed deliberations recommended to **issue of Environmental Clearance** to this proposed Quartz mining project for the production quantities: Quartz – 15694 TPA, duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The avenue plantation (tall plants), of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. The project proponent volunteered to allocate sufficient funds for implementation of CSR activities (Mini Ambulance for the Primary Health Centre) as committed by the representative along with the EMP. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **17.12.2019** examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para no. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- ii. The avenue plantation (tall plants), of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained.
- iii. The project proponent volunteered to allocate sufficient funds for implementation of CSR activities (Mini Ambulance for the Primary Health Centre) as committed by the representative along with the EMP.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.

- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

## 2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 5.7 KLD. Out of that, 2.1 KLD is used for Wet drilling operation; 2.2 KLD is used for Water sprinkling on haul roads and for waste dump; 0.8 KLD is used for green belt development; 0.6 KLD is used for domestic purpose.

- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - > Retention/toe walls shall be provided at the foot of the dumps.
  - > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

### Part C. General Conditions:

- i. **This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- xii. The funds earmarked for environmental protection measures (**Capital Cost of Rs.12.27 Lakhs & Recurring Cost of Rs.6.25 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
Sri Pavuluru Malyadri, Proprietor,  
M/s. Simhadri Enterprises,  
10-63, ZPH School Road, Gudur,  
SPSR Nellore District-524101, A.P.,  
Mobile No. +91 99898 66009


**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*M. Rajshree*

SENIOR ENVIRONMENTAL ENGINEER (EC)

	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/10/2019/1338 143.**

**Dt: 07.01.2020**

**Sub: SEIAA, A.P – 4.9 Ha Quartz Mine of M/s. Simhadri Enterprises at Sy. No. 130/P, Alivelumangapuram (V), Varikuntapadu (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 21.10.2019 (SIA/AP/MIN/42371/1900), seeking Environmental Clearance for 4.9 Ha of Quartz Mine located at Sy.No: 130/P, Alivelumangapuram (V), Varikuntapadu (M), SPSR Nellore District in favour of M/s. Simhadri Enterprises. It was reported that the nearest human habitation viz., Mangapuram (V) exists at a distance of about 1.2 km from the mine lease area. It was noted that the capital investment of the project is Rs.65.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz – 17160 TPA in 4.9 Ha.**

- II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14 <sup>0</sup> 58'03.4"N	79°22'56.5"E
2.	14 <sup>0</sup> 58'00.0"N	79°23'02.0"E
3.	14 <sup>0</sup> 57'57.2"N	79°23'02.9"E
4.	14 <sup>0</sup> 57'54.4"N	79°23'06.9"E
5.	14 <sup>0</sup> 57'55.9"N	79°23'07.4"E
6.	14 <sup>0</sup> 57'56.6"N	79°23'06.0"E
7.	14 <sup>0</sup> 58'00.9"N	79°23'07.7"E
8.	14 <sup>0</sup> 58'00.5"N	79°23'09.1"E
9.	14 <sup>0</sup> 57'54.3"N	79°23'07.2"E
10.	14 <sup>0</sup> 57'53.7"N	79°23'08.4"E
11.	14 <sup>0</sup> 57'53.5"N	79°23'11.4"E
12.	14 <sup>0</sup> 57'50.8"N	79°23'10.0"E
13.	14 <sup>0</sup> 57'55.7"N	79°22'59.9"E
14.	14 <sup>0</sup> 57'58.1"N	79°22'57.7"E
15.	14 <sup>0</sup> 58'02.2"N	79°22'58.1"E
16.	14 <sup>0</sup> 58'03.3"N	79°22'56.3"E

- III. It is an open cast semi-mechanized mine. The total mine lease area is 4.9 Ha. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 04.12.2019. The proposed project is mining of Quartz covered under Category: B2 of the EIA notification vide S.O.No.1533 of the EIA, Notification dated 14.10.2006 and its amendments issued thereof. The proposed project is for mining of Quartz in an area of 4.9 Ha. and the production quantity i.e Quartz Mine – 17,160 TPA. The representative of the project proponent M/s. Team Labs & Consultants attended the meeting and made a presentation before the committee. The Committee after detailed deliberations recommended to issue of Environmental Clearance to this proposed Quartz mining project for the production quantities: Quartz – 17160 TPA, duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The avenue plantation (tall plants), of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. The project proponent volunteered to allocate sufficient funds for implementation of CSR activities (Mini Ambulance for the Primary Health Centre) as committed by the representative along with the EMP. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 17.12.2019 examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- ii. The avenue plantation (tall plants), of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained.
- iii. The project proponent volunteered to allocate sufficient funds for implementation of CSR activities (Mini Ambulance for the Primary Health Centre) as committed by the representative along with the EMP.

## Part B. Specific Conditions:

### 1) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
  - > Proper and regular maintenance of vehicles and other equipment
  - > Limiting time exposure of workers to excessive noise.
  - > The workers employed shall be provided with protection equipment and earmuffs etc.
  - > Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

## 2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 6.6 KLD. Out of that, 2.2 KLD is used for Wet drilling operation; 3.2 KLD is used for Water sprinkling on haul roads and for waste dump; 0.5 KLD is used for green belt development; 0.7 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

## 3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - > Retention/toe walls shall be provided at the foot of the dumps.
  - > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

## Part C. General Conditions:

- i. This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital Cost of Rs.14.12 Lakhs & Recurring Cost of Rs.6.74 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- 1A.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
Sri Pavuluru Malyadri, Proprietor,  
M/s. Simhadri Enterprises,  
10-63, ZPH School Road, Gudur,  
SPSR Nellore District-524101, A.P.,  
Mobile No. +91 99898 66009

**Copy to:**


1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*M. Raju*

SENIOR ENVIRONMENTAL ENGINEER (EC)



	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/08/2019/1207-121**

**Dt: 07.01.2020**

**Sub: SEIAA, A.P – 1.837 Ha.Quartz Mine of Sri Nayudu Surya Sathish Kumar at Sy. No. 73/A of Narrawada (V), Duttalur (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

18.01.2020  
**DESPATCHED**  
 U.M.

I. This has reference to your application submitted through online on 11.08.2019 (SIA/AP/MIN/41046/2019), seeking Environmental Clearance for **1.837 Ha. Quartz Mine at Sy. 73/A of Narrawada (V), Duttalur (M), SPSR Nellore District, Andhra Pradesh** in favour of **Sri Nayudu Surya Sathish Kumar**. It was reported that the nearest human habitation viz., Narrwada (V) exists at a distance of about 1.25 km from the mine lease area. It was noted that the capital investment of the project is Rs.60.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz – 18968.25 TPA in 1.837 Ha.**

II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14°53'02.46774"N	79°25'17.11616"E
2.	14°53'05.98535"N	79°25'30.34900"E
3.	14°53'25.93592"N	79°25'17.31398"E
4.	14°53'25.26190"N	79°25'19.67707"E
5.	14°53'22.94227"N	79°25'19.09271"E
6.	14°53'23.09023"N	79°25'18.67099"E
7.	14°53'21.29715"N	79°25'17.87712"E
8.	14°53'21.19209"N	79°25'18.31913"E
9.	14°53'18.76757"N	79°25'17.82003"E
10.	14°53'19.73860"N	79°25'14.17560"E

III. It is an open cast semi-mechanized mine. Life of mine is 6.83 years. The total mine lease area is **1.837 Ha**. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The issue was examined by the SEAC in its meeting held 20.09.2019. The Committee observed the following: The representative of the project proponent and their RQP have attended the meeting. The committee noted that there is no quarry leases existing within 500 meters from this proposed mine.

The Committee recommended for issue of Environmental Clearance to this proposed Quartzite mining project for the production quantities: Quartzite Mine – 18968.25 TPA, duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire green belt should be developed in first year itself. The SEIAA in its meeting held on 26.10.2019 decided to refer back to SEAC for correction of minutes. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 03.12.2019. The proposed project is mining of Quartzite covered under Category: B2 of the EIA notification vide S.O.No.1533 of the EIA, Notification dated 14.10.2006 and its amendments issued thereof. Sri Sathya Narayana RQP attended the meeting and clarified the queries raised by the SEIAA. The Committee noted the decision of SEIAA and reviewed the case and after deliberations recommended to correct the mineral as Quartz in place of Quartzite. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 17.12.2019 examined the proposal and Agreed with the recommendation of SEAC for issue of Environmental Clearance. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- ii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iii. The avenue plantation (tall plants) ), of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire plantation is to be completed in the first year itself.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by

mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.

- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

## 2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 6.0 KLD. Out of that, 2.0 KLD is used for Dust Suppression; 1.0 KLD is used for Processing; 1.5 KLD is used for green belt development: 1.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - > Retention/toe walls shall be provided at the foot of the dumps.
  - > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

### Part C. General Conditions:

- i. **This order is valid for a period of 6.83 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, Gol, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital Cost of Rs.8.0 Lakhs & Recurring Cost of Rs.6.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
Sri.Nayudu Surya Satish Kumar, Lessee,  
Door No. 4-135, Brahmanagudem,  
Chagallu Mandal,  
West Godavari District-534301,A.P.  
Ph.: 9483384427

**Copy to:**


1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*M. Rajesh*

SENIOR ENVIRONMENTAL ENGINEER (EC)

*A*

	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/11/2019/1381/154.18&159.21-605 Dt.13.07.2021**

**Sub: SEIAA, A.P. – 16.512 Ha Quartz Mine of M/s. GPA Minerals, Sy No. 322 (P) of Narrawada Village & Sy. No. 475/1, 475/2, 476,478 & 480 of Duttaluru Village, Duttaluru Mandal, S.P.S.R.Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- 16.07.2021  
SPATCH
- I. This has reference to your application submitted through online on 04.02.2021 (SIA/AP/MIN/60512/2019), seeking Environmental Clearance for the proposed mine **16.512 Ha Quartz Mine at Sy. No. 475/1, 475/2, 476,478 & 480 of Duttaluru Village, Duttaluru Mandal, S.P.S.R.Nellore District, Andhra Pradesh** in favour of **M/s. GPA Minerals**. It was reported that the nearest human habitation viz., Bandakindipalle (V) exists at a distance of about 1.44 km from the mine lease area. It was noted that the capital investment of the project is Rs.153.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz : 30119 TPA 16.512 Ha**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14°52'34.2583"N	79°28'4.96840"E
2.	14°52'31.41192"N	79°28'11.92789"E
3.	14°52'25.54421"N	79°28'8.99832"E
4.	14°52'26.63788"N	79°28'5.77290"E
5.	14°52'22.26374"N	79°28'4.37728"E
6.	14°52'18.24836"N	79°28'3.14755"E
7.	14°52'17.35624"N	79°28'6.80122"E
8.	14°52'11.13729"N	79°28'6.30763"E
9.	14°52'11.68846"N	79°28'2.91016"E
10.	14°52'9.66064"N	79°28'2.82029"E
11.	14°52'11.27270"N	79°27'53.03761"E
12.	14°52'15.19980"N	79°27'56.07917"E
13.	14°52'15.32856"N	79°27'55.13511"E
14.	14°52'19.74323"N	79°27'55.11089"E
15.	14°52'19.55633"N	79°27'56.06416"E

16.07.2021  
SPATCH

16.07.2021  
SPATCH

16.	14°52'18.85721"N	79°27'59.83850"E
17.	14°52'23.66773"N	79°28'1.81766"E
18.	14°52'25.46443"N	79°27'58.54672"E
19.	14°52'29.59024"N	79°27'59.81583"E
20.	14°52'28.96766"N	79°28'1.07400"E

- ii. It is an open cast semi-mechanized mine. Life of mine is 8.40 Years. The total mine lease area is **16.512 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **26th ,27th & 28th May 2021**. The proposed project is for mining of Quartz in an area of 16.512 Ha. with a proposed production quantity of **Quartz : 30119 TPA** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of the project proponent and their consultant M/s. S.V.Enviro Labs & Consultants have attended the meeting and presented the final EIA report with minutes of public hearing. The Committee noted that the extent of proposed mine lease area is 16.512 Ha > 5 Ha. The project falls under B2 at par with B1 category. Earlier TOR with public hearing was issued on 26.02.2020. The public hearing was conducted on 28.11.2020 and final EIA report submitted. The Committee after examining the project proposals, Final EIA report, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance. The proponent volunteered to allocate sufficient funds for providing RO water Plant to Narrawada Village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **02.07.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

#### **Part A. Special Conditions:**

- i. The proposal shall not attract the following acts & Rules:
  - a. Forest act 1980,
  - b. Wild life (Protection) act,1972;
  - c. CRZ notification, 2011;
  - d. The eco sensitive areas as notified under EP act,1986;
  - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.

- iii. The proponent volunteered to allocate sufficient funds for providing RO water Plant to Narrawada Village as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.
- v. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i.
  - a. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
  - b. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Regulatory Authority prior concurrence shall be taken for this

activity.

- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment.
  - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Regulatory authority instructions be taken if there are any better alternatives
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is **19.0 KLD**. Out of that, 7.0 KLD is used for Dust suppression; 7.0 KLD is used for Development of Green belt; 3.5 KLD is used for Wire saw cutting; and 1.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for

rainwater harvesting in consultation with concerned Regulatory Authority.

- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
  - Regulatory Authority prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB. APPCB shall monitor this aspect at regular intervals to prevent any harm to life and the proponent on his part, shall ensure that this activity shall be taken up regularly under the guidance of Regulatory Authority, as decided by that Authority.
- iv. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

### Part C. General Conditions:

- i. **This order is valid for a period of 8.40 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.



- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xiv. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xv. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xvi. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

- xvii. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xviii. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xix. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xx. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- xxi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xxii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xxiii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xxiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xxv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- ixvii. The funds earmarked for environmental protection measures (**Capital cost Rs.12.7 Lakhs and Recurring cost Rs.8.7 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xxix. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxx. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxxi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxii. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxiii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxxiv. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xxxvi. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxvii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-	Sd/-	Sd/-
<b>MEMBER SECRETARY, SEIAA, A.P.</b>	<b>MEMBER, SEIAA, A.P.</b>	<b>CHAIRMAN, SEIAA, A.P.</b>

**To**


M/s GPA Minerals,  
Smt.Katamreddy Prasuna, Proprietrix  
D.No.27/4/242, Flat No.404,  
Sai Ahalya Homes,  
Near Children Park, Ramji Nagar,  
Nellore-524002

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Nellore**, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Vijayawada for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, **Nellore District**, Andhra Pradesh for kind information.

// T.C.F.B.O //

  
Senior Environmental Engineer (EC)

 सत्यमेव जयते	<b>District Level Environment Impact Assessment Authority (DEIAA)</b>
	<b>SPSR Nellore District, Andhra Pradesh</b>
	<b>Government of India</b>
	<b>Ministry of Environment Forest &amp; Climate Change</b> <b>APSFC Building, 1<sup>st</sup> Floor, A.K. Nagar, Nellore – 524 004.</b>

**Order No. DEIAA/AP/NLR/8-1/2018-** 224

**Dt:13.06.2018**

**Sub: DEIAA, SPSR Nellore District – 1.594 Ha – Quartz Mine of M/s. Sri N. Srinivasulu, Sy No.230, Thimmapuram Village, Duttalur Mandal, SPSR Nellore District - Environmental Clearance – Issued - Reg.**

This has reference to your application submitted on 24.03.2018, seeking Environmental Clearance to carry out **Quartz Mine in an extent of 1.594 Ha at Sy No.230, Thimmapuram Village, Duttalur Mandal, SPSR Nellore District** in favour of **M/s. Sri N. Srinivasulu**. It was reported that the nearest human habitation viz., Thimmapuram Village is existing at a distance of about 2.0 km from mine lease area. It was noted that the capital investment of the project is Rs.25.0 Lakhs and capacity of the project is as follows:

<b>Quartz</b>	<b>19658 Tons/Annum in 1.594 Ha</b>
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The location of the mine is as follows:

Latitude	Longitude
14 <sup>0</sup> 55' 36.70"	79 <sup>0</sup> 27' 9.40"
14 <sup>0</sup> 55' 37.70"	79 <sup>0</sup> 27' 16.10"
14 <sup>0</sup> 55' 34.60"	79 <sup>0</sup> 27' 16.70"
14 <sup>0</sup> 55' 34.00"	79 <sup>0</sup> 27' 11.30"

The total mine lease area is 1.594 Ha.

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The District Level Expert Appraisal Committee (DEAC) examined the application during in its meeting held on 13.04.2018. The Committee noted that this is a new mine and the Director of Mines & Geology has in principle granted quarry lease vide Notice No. 31289/R3-1/2017 dated 18.12.2017 and the Committee recommended to DEIAA to direct the project proponent to submit a certificate from the Asst. Director, Mines & Geology, Nellore on the cluster classification. Subsequently, the proponent has submitted a letter from **the AD, Mines & Geology, Nellore** stating that there are no Mining leases / Quarry leases were granted within 500 meters from the lease held by M/s. Sri N. Srinivasulu vide Lr. No.3091/P/2016 dated 20.04.2018. The DEIAA during its meeting held on 01.06.2018 examined the proposal & recommendations of the DEAC and decided to issue EC to the project proponent. The DEIAA, SPSR Nellore District **hereby accords Environmental Clearance to the project** for production of Quartz Mine – 19658 Tons/Annum under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for green belt development.

## 1. Air Pollution :-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. The proponent shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM<sub>10</sub>) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional Office located at Chennai and the Andhra Pradesh Pollution Control Board/ Central Pollution Control Board once in six months.
- v. The proponent shall constructed graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environment (Protection) Act, 1986/ Noise Pollution (Regulations & Control) Rules, 2010 to implementing the following noise control measures :-
  - Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment an earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigation shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limit.
- viii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations

## 2. Water Pollution :-

- i. The source of water is Bore well. Total water requirement is 3.0 KLD for dust suppression, for development of green belt and for domestic purposes.

- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluent shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out by the project proponent in and around the project area in consultation with State Ground Water Department/ Central Ground Water Authority and data thus collected shall be submitted regularly to the MoEF&CC and its Regional Office, Chennai, CGWA, and the Regional Director, CGWB, Southern Region, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3. Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for further use.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavation so as to restore the land to its original use as far as possible. In the case of non-feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland drains shall be based on rainfall data.
- v. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

- vi. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.

**B. General Conditions :-**

- i. **This order is valid upto the life of the mine or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier**
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- iii. No change in mining technology and scope of working should be made without prior approval of the DEIAA. No further expansion or modifications in the mine shall be carried out without prior approval of the DEIAA, SPSR Nellore District, A.P. MoE&F, Gol, New Delhi, as applicable.
- iv. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provide with adequate training and information on safety and health aspects.
- v. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- viii. The funds earmarked for environmental protection measures (**Capital cost Rs.2.0 Lakhs/Annum and Recurring cost Rs.1.0 Lakh/ Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MoEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office located at Chennai.
- x. The proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry's Regional office, Chennai, DEIAA, Zonal office of Central Pollution Control Board, Bangalore and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The environment statement for each financial year ending 31<sup>st</sup> March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of

compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forest, Chennai by e-mail.

- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the DEIAA.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xviii. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-

**DISTRICT COLLECTOR & CHAIRMAN  
OF THE DEIAA, SPSR NELLORE DISTRICT**


To


**Sri N. Srinivasulu,  
S/o. Chenchunaidu,  
#1-41, Kothapet Village & Post,  
Chalakonda (SO) Duttalur Mandal,  
SPSR Nellore District.**

Copy to:

1. The Chairman, DEIAA, SPSR Nellore District for kind information.
2. The Member Secretary, DEAC, SPSR Nellore District for kind information.
3. The Chairman, SEIAA, Sanath Nagar, Hyderabad for kind information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.

//T.C.F.B.O//

  
**ENVIRONMENTAL ENGINEER  
REGIONAL OFFICE :: NELLORE**

	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/4/2021/3125/165.52&162.47-785** 21/09/2021

<b>Sub</b>	<b>SEIAA, A.P – 2.00 Ha Quartz &amp; Mica Mine of M/s. Maruthi Minerals at Survey No. 359/1(P), 359/2(P) &amp; 360(P) of Teddupadu Village, Duttalur Mandal, SPSR Nellore District, Andhra Pradesh- Environmental Clearance – Issued - Reg.</b>
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- i. This has reference to your application submitted through online on 16.04.2021 (SIA/AP/MIN/209488/2021), seeking Environmental Clearance for **2.00 Ha Quartz & Mica Mine** located at **Survey No. 359/1(P), 359/2(P) & 360(P) of Teddupadu Village, Duttalur Mandal, SPSR Nellore District**, in favour of **M/s. Maruthi Minerals**. It was reported that the nearest human habitation viz., Thimmapuram (V) exists at a distance of about 4.0 km from the mine lease area. It was noted that the capital investment of the project is Rs.35.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz – 13,515 TPA Mica – 1,352 TPA in 2.00 Ha.**

As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14° 55' 33.20685" N	79° 26' 52.37525" E
2.	14° 55' 33.00241" N	79° 26' 54.77835" E
3.	14° 55' 33.59034" N	79° 26' 54.85896" E
4.	14° 55' 33.77321" N	79° 26' 58.56023" E
5.	14° 55' 33.67566" N	79° 26' 59.13580" E
6.	14° 55' 30.82411" N	79° 26' 58.50276" E
7.	14° 55' 31.54290" N	79° 26' 55.10368" E
8.	14° 55' 28.56451" N	79° 26' 54.18549" E
9.	14° 55' 28.88570" N	79° 26' 51.68837" E

- ii. It is an opencast semi-mechanized mine. Life of the mine 8.51 years The total mine lease area is 2.00 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **30<sup>th</sup> July 2021**. The project proposal is for mining Quartz

& Mica Mine in an area of 2.00 Ha. with a proposed production quantity of **Quartz – 13,515 TPA Mica – 1,352 TPA** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their RQP Sri. N.V.S.P.L. Ravikanth, have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Nellore dated: 15.12.2020, there are no existing mines within 500 m. The proposed mine is a standalone mine. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance duly stipulating a condition that the project proponent shall provide a contour trench - 333 meters length & 1m width along NW to NE of mine lease area. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Teddupadu Village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **09.07.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### **Part A. Special Conditions:**

- i. The proposal shall not attract the following acts & Rules: Forest act 1980,
  - a. Wild life (Protection) Act, 1972;
  - b. CRZ notification, 2011;
  - c. The eco sensitive areas as notified under EP Act, 1986;
  - d. Critically polluted areas as notified by CPCB
- ii. and also shall not harm live stocks and human beings and disturb their activities.
- iii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iv. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Teddupadu Village as a part of Corporate Social Responsibility (CSR) activity.
- v. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- vi. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.
- vii. The proponent is advised to ensure safety to animal and public life.

#### **Part B. Specific Conditions:**

##### **1) Air Pollution:-**

- i.
  - a. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
  - b. The proponent shall not use explosives for blasting due to the close proximity of the habitation.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Regulatory Authority prior concurrence shall be taken for this activity.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment.
  - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Regulatory authority instructions be taken if there are any better alternatives
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.5 KLD. Out of that, 2.0 KLD is used for Water sprinkling on haul roads and waste dump; 1.5 KLD is used for Domestic Purpose; 2.0 KLD is used for Development of Green belt purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3)Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
  - Regulatory Authority prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB. APPCB shall monitor this aspect at regular intervals to prevent any harm to life and the proponent on his part, shall ensure that this activity shall be taken up regularly under the guidance of Regulatory Authority, as decided by that Authority.
- iv. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

### Part C. General Conditions:

- i. **This order is valid for a period of 8.51 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The

proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xiv. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xv. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xvi. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xvii All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xviii The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xix. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xx. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- xxi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xxii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xxiii Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xxiv The project proponent shall ensure that no natural watercourse and/or water

resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

xxv Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

xxvA separate environmental management cell with suitable qualified personnel should  
i. be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

xxvThe funds earmarked for environmental protection measures (**Capital cost Rs.7.50 Lakhs and Recurring cost Rs. 4.65 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.

xxvAt least 2% of the total project cost shall be allocated for Corporate Environment  
iii. Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated,01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.

xxi The project proponent shall submit the copies of the environmental clearance to the  
x. Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

xxxThe project authorities should advertise at least in two local newspapers widely  
circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.

xxxThe SEIAA or any other competent authority may alter/modify the above conditions  
i. or stipulate any further condition in the interest of environment protection.

xxxThe proponent shall obtain all other mandatory clearances from respective  
ii. departments before taking-up the mining activity.

xxxAny appeal against this Environmental Clearance shall lie with the National Green  
iii. Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xxxConcealing the factual data or failure to comply with any of the conditions  
iv. mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxxThe SEIAA may revoke or suspend the order, if implementation of any of the above  
v. conditions is not satisfactory. The SEIAA reserves the right to alter/modify the

above conditions or stipulate any further condition in the interest of environment protection.

xxxSEIAA also reserves the right to cancel the EC issued at anytime, if EC has been  
vi. obtained by the proponent through suppression of any information or furnishing false information.

xxxThe above conditions will be enforced inter-alia, under the provisions of the Water  
vii. (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

<b>MEMBER SECRETARY,</b> <b>SEIAA, A.P.</b>	<b>MEMBER,</b> <b>SEIAA, A.P.</b>	<b>CHAIRMAN,</b> <b>SEIAA, A.P.</b>
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Special Secretary To Govt


**To**

M/s. MARUTHI MINERALS,  
Mg.Partner: Sri D. Sridhar Reddy  
17/606, Shop No.4, V.R.C.Center,Nellore  
D.No.24-2-1858,1/C, Dega Enclave,  
Magunta layout Nellore District

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Nellore**, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Vijayawda for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, **Nellore** District, Andhra Pradesh for kind information.

11 T.C.F.B.01  
P. Uma Sanyal  
Senior Environmental Engineer  
State Environment Impact  
Assessment Authority  
Govt. Of Andhra Pradesh

	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b>
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/NLR/MIN/12/2020/2727/162.78&159.67 560

Dt.12.08.2021

**Sub: SEIAA, A.P. – 4.757 Ha., Quartz mine of M/s. N. R. Minerals, Survey No. 863-2 (3.59 Acres), 864-1 (6.40 Acres), 865-1 (1.76 Acres) of Bhyravaram Village, Duttaluru Mandal, S.P.S.R. Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 26.12.2020 (SIA/AP/MIN/190020/2020), seeking Environmental Clearance for the proposed mine **4.757 Ha Quartz mine at Sy. No. 863-2 (3.59 Acres), 864-1 (6.40 Acres), 865-1 (1.76 Acres), Bhyravaram Village, Duttaluru Mandal, S.P.S.R. Nellore District, Andhra Pradesh** in favour of **M/s. N. R. Minerals**. It was reported that the nearest human habitation viz., Bhyravaram (V) exists at a distance of about 1.0 Km from the mine lease area. It was noted that the capital investment of the project is Rs. 45.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz – 46976 Tons Per annum in 4.757 Ha**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1	14°47'03.18152"N	79°25'49.10701" E
2	14°47'02.15593"N	79°25'43.60395" E
G	14°47'04.77552"N	79°25'42.56530" E
3	14°47'10.60444"N	79°25'44.25193" E
J	14°47'14.48666"N	79°25'43.12764" E
4	14°47'17.09458"N	79°25'43.30957" E
5	14°47'17.20201"N	79°25'45.14062" E
6	14°47'10.19036"N	79°25'46.62195" E

- ii. It is an open cast semi-mechanized mine. Life of mine is **12.43** Years. The total mine lease area is **4.757 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its

*Prady*

amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 14<sup>th</sup>, 15<sup>th</sup> & 16<sup>th</sup> JULY, 2021. The proposed project is for mining of Quartz mine in an area of 4.75 Ha. with a proposed production quantity of Quartz 46976 Tons per Annum, with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their RQP, M/s. N.V.S.P.L. RAVIKANTH, RQP, have attended the meeting. The Committee noted that as per the letter issued by the Asst. Director of Mines & Geology, Nellore., dated: 30.11.2020 there are no existing quarry leases within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E),dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for **issue of Environmental Clearance**. The proponent volunteered to allocate funds atleast 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Bhyravaram** Village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **06.08.2021&09.08.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

#### **Part A. Special Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under EP Act,1986;
  - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds atleast 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Bhyravaram** Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.
- vi. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:****1) Air Pollution:-**

- i.
  - a. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
  - b. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Regulatory Authority prior concurrence shall be taken for this activity.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment.
  - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Regulatory authority instructions be taken if there are any better alternatives
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.0 KLD. Out of that, 2.0 KLD is used for Dust suppression; 2.0 KLD is used for Development of Green belt and 1.0 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
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- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
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- iv. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

**Part C. General Conditions:**

- i. **This order is valid for a period of 12.43 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
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- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
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- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.



- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
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- xvii. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xviii. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xix. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xx. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
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- xxii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.

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- xxv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxvii. The funds earmarked for environmental protection measures (**Capital cost Rs.8.05 Lakhs and Recurring cost Rs. 4.35 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xxviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xxix. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxx. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
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- xxxii. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxiii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

- xxxiv. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxvi. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxvii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/- <b>MEMBER SECRETARY, SEIAA, A.P.</b>	Sd/- <b>MEMBER, SEIAA, A.P.</b>	Sd/- <b>CHAIRMAN, SEIAA, A.P.</b>
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**To**


M/s. N.R.Minerals,  
Sri M.Rama Mohan Reddy, Prop.,  
S/o.Sri Anantha Reddy,  
Somalaregada Village, Duttaluru Mandal,  
S.P.S.R.Nellore District-524222,  
Andhra Pradesh, Ph: 7975078456

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Vijayawada for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, SPSR Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

  
SENIOR ENVIRONMENTAL ENGINEER (EC)

	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/09/2018-690**

**Dt:06.12.2018**

**Sub: SEIAA, A.P – 17.786 Ha. Quartz and Feldspar Mine of M/s. SGS Minerals Private Limited at Survey No. 666/P, 1082/P & 1083/P, Appasamudram Village, Udayagiri Mandal, SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 24.09.2018 (SIA/AP/MIN/79911/2018), seeking Environmental Clearance for **17.786 Ha of Quartz and Feldspar Mine** located at Sy.No: **666/P, 1082/P & 1083/P, Appasamudram Village, Udayagiri Mandal, SPSR Nellore District** in favour of **M/s. SGS Minerals Private Limited**. It was reported that the nearest human habitation viz., Appasamudram (V) exists at a distance of about 1.6 km from the mine lease area. It was noted that the capital investment of the project is Rs.75.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz - 9216 TPA & Feldspar – 1024 TPA in 17.786 Ha.**

- II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14°55'26.60"N	79°21'16.20"E
2.	14°55'19.60"N	79°21'37.60"E
3.	14°55'19.20"N	79°21'39.90"E
4.	14°55'9.00"N	79°21'37.50"E
5.	14°55'9.30"N	79°21'35.20"E
6.	14°55'15.00"N	79°21'25.40"E
7.	14°55'16.60"N	79°21'22.90"E
8.	14°55'18.90"N	79°21'19.90"E
9.	14°55'23.70"N	79°21'16.30"E

- III. It is an open cast semi-mechanized mine. The total mine lease area is **17.786 Ha.**

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **29.10.2018**. The representative of the project proponent and their consultant M/s.Team Labs and Consultants have attended the meeting and presented their proposal. The Committee noted that this is a new Quartz and Feldspar mine. The Director of Mines &Geology, Ibrahimpatnam, issued In-principle letter

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on 30.04.2018 for mining lease. The mining plan was approved on 12.07.2018. The Asst. Director of Mines & Geology, Nellore vide letter dated. 28.07.2018, stated that there is no mine existing within 500 meters. It is noted that the total extent of proposed mine lease area (17.786Ha.) is less than 25 Ha. Hence, the present proposal comes under category 'B2' project. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006- (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). *The Committee recommended for issue of Environmental clearance to this proposed Quartz and Feldspar mining project for the production quantities: Quartz- 9216 TPA and Feldspar- 1024 TPA duly stipulating a condition that the project proponent shall maintain 2.25 Ha of green belt as committed and maintaining the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP: (RO Plant in Appasamudram Village and the plantation in the nearby villages.* The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 13.11.2018 examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

- i) *The project proponent shall maintain 2.25 Ha of green belt as committed and maintaining the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.*
- ii) *The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP: (RO Plant in Appasamudram Village and the plantation in the nearby villages).*

**B) Air Pollution:-**

- i. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

#### C) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 5.7 KLD. Out of that, 2.2 KLD is used for wet drilling operation; 1.8 KLD is used for Water sprinkling on haul roads and for waste dump; 0.6 KLD is used for green belt development; 1.1 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**D) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
- Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. **This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

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- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital cost Rs.7.12 Lakhs and Recurring cost Rs.3.04 Lakhs /annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.

- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
M/s. SGS Minerals Private Limited,  
Sri Rajeev Sood, Director,  
R-10, 2<sup>nd</sup> Floor, Green Park Main,  
New Delhi - 110 016,  
Mobile No. +91 99589 91758

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

  
SENIOR ENVIRONMENTAL ENGINEER (EC)

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**State Level Environment Impact Assessment Authority (SEIAA)****Andhra Pradesh****Ministry of Environment, Forests & Climate Change,****Government of India**D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

**Order No.****SEIAA/AP/NLR/MIN/08/2020/2067 861****16/12/2020**

Sub	SEIAA, A.P - 4.905 Ha Quartz Mine, M/s A.R. Minerals at Sy. No.152(P), Sunnamvarichintala Village, Udayagiri Mandal, SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Issued - Reg.
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- I. This has reference to your application submitted through online on 21.08.2020 (SIA/AP/MIN/169037/2020), seeking Environmental Clearance for **4.905 Ha of Quartz Mine is located at Sy.No: 152(P), Sunnamvarichintala Village, Udayagiri Mandal, SPSR Nellore District** in favour of **M/s A.R. Minerals**. It was reported that the nearest human habitation viz., Sunnamvarichintala (V) exists at a distance of about 1.7 km from the mine lease area. It was noted that the capital investment of the project is Rs.55.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz - 28129 TPA in 4.905 Ha.**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

SlNo	Latitude	Longitude
1	14°54'48.97934"N	79°19'20.55694"E
2	14°54'40.71238"N	79°19'20.61694"E
3	14°54'41.06291"N	79°19'12.76587"E

22.12.2020  
DESPATCH  
VMS

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4	14°54'45.94254"N	79°19'14.61477"E
5	14°54'49.43407"N	79°19'15.33572"E

- ii. It is an opencast semi-mechanized mine. Life of mine is 19.63 years. The total mine lease area is 4.905 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **04.11.2020**. The proposed project is for mining of Quartz in an area of 4.905 Ha. with a proposed production quantity of Quartz - 28129 TPA with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The project falls under B2 category as per the cluster letter issued by ADMG. The proponent and their RQP, Ravikanth have attended the online meeting. After detailed deliberations on the proposal, the committee recommended to issue Environmental Clearance. The proponent volunteered to allocate sufficient funds for providing Bore Well, Motor, Over Head Tank with RO plant to Sunnamvarichintala Village, as a part of Corporate Social Responsibility (CSR) activity Committee recommended to issue EC for Quartz for 28129 TPA. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **04.12.2020** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate sufficient funds for providing Bore Well, Motor, Over Head Tank with RO plant to Sunnamvarichintala Village, as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of

the approach road on either side of the road is to be developed and maintained.  
vi. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i.
  - a. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
  - b. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Gol on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Regulatory Authority prior concurrence shall be taken for this activity.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment.



- The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Regulatory authority instructions be taken if there are any better alternatives
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is **9.0 KLD**. Out of that, 2.0 KLD is used for Wet drilling operation; 4.0 KLD is used for Water sprinkling on haul roads and for waste dump; 2.0 KLD is used for Development of Green belt and 1.0 KLD is used for Domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- v. Permission from the competent authority should be obtained for drawl of

ground water, if any, required for this project.

### 3. Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
  - Regulatory Authority prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB. APPCB shall monitor this aspect at regular intervals to prevent any harm to life and the proponent on his part, shall ensure that this activity shall be taken up regularly under the guidance of Regulatory Authority, as decided by that Authority.
- iv. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

### Part C. General Conditions:

- i. This order is valid for a period of 19.63 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMPW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.

- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xiv. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)

- xv. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xvi. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xvii All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xviii The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xix. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xx. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xxi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xxii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xxiii Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xxiv The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xxv Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.



- xxvi A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxvi The funds earmarked for environmental protection measures (**Capital cost**
- i. **Rs.8.0 Lakhs and Recurring cost Rs.4.65 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
  - ii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xxix The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxx The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxxi The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxi The proponent shall obtain all other mandatory clearances from respective
- i. departments before taking-up the mining activity.
  - ii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxxi Concealing the factual data or failure to comply with any of the conditions
- v. mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the
- v. above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the

interest of environment protection.

xxx SEIAA also reserves the right to cancel the EC issued at anytime, if EC has  
vi. been obtained by the proponent through suppression of any information or  
furnishing false information.

xxx The above conditions will be enforced inter-alia, under the provisions of the  
vii. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention &  
Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and  
the Public Liability Insurance Act, 1991 along with their amendments and  
rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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Special Secretary To


Govt  
To  
M/s. A.R. Minerals,  
Syed Shammuddin, Mg.Partner,  
Flat.No.105,2nd floor,  
Devi Gardens Apartment Mulapet,  
Nellore District-524003, A.P.  
Phone No. 9100030008.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information

//T.C.F. B-011

*P. Anna Sanyal*  
Senior Environmental Engineer  
State Environment Impact  
Assessment Authority  
Govt. Of Andhra Pradesh

 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/06/2019/1024 1029**

**Dt:13.09.2019**

**Sub: SEIAA, A.P – 1.630 Ha. Mica, Quartz & Feldspar Mine of Sri Aytha Jaya Kumar at Sy. No. 394/1, Gudavalluru (V), Kondapuram (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 07.06.2019 (SIA/AP/MIN/37497/2019), seeking Environmental Clearance for **1.630 Ha. Mica, Quartz & Feldspar Mine** located at **Sy.No: 394/1, Gudavalluru (V), Kondapuram (M), SPSR Nellore District** in favour of **Sri Aytha Jaya Kumar**. It was reported that the nearest human habitation viz., Kondapuram (V) exists at a distance of about 1.2 km from the mine lease area. It was noted that the capital investment of the project is Rs.30.0 Lakhs and capacity of the project is as follows:

**Mining of Mica-1678.5 TPA, Quartz-13428 TPA & Feldspar-3357 TPA  
in 1.630 Ha.**

- II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14°59'19.93"N	79°40'01.71"E
2.	14°59'16.14"N	79°40'05.41"E
3.	14°59'14.01"N	79°40'03.35"E
4.	14°59'15.59"N	79°39'59.56"E

- III. It is an open cast semi-mechanized mine. Life of Mine is 13.65 Years. The total mine lease area is **1.630 Ha**. The present proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **19.07.2019**. The representative of the project proponent and their consultant M/s. Global Enviro Labs has attended the meeting.

The Committee recommended for issue of Environmental clearance for **Mica , Quartz & Feldspar** mining project for the production quantities: **Mica -1678.5 TPA, Quartz - 13428 TPA & Feldspar -3357 TPA** , duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for

greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **13.08.2019** examined the proposal and the recommendations of SEAC and decided to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### **Part A. Special Conditions:**

- i) *The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.*
- ii) The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iii) *The avenue plantation with tall plants for 1 km length of the approach road on either side of the road is to be developed and maintained.*

#### **Part B. Specific Conditions:**

##### **1) Air Pollution:-**

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

## 2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 3.5 KLD. Out of that, 1.5 KLD is used for Dust Suppression; 1.0 KLD is used for green belt development: 1.0 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

## 3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.

- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**Part C. General Conditions:**

- i. **This order is valid for a period of 13.65 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**
- ii. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry’s Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard

measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital Cost Rs.12.92 Lakhs & Recurring Cost is Rs.7.33 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

- xx.** The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi.** The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**Sd/-**  
**MEMBER SECRETARY,**  
**SEIAA, A.P.**

**Sd/-**  
**MEMBER,**  
**SEIAA, A.P.**

**Sd/-**  
**CHAIRMAN,**  
**SEIAA, A.P.**

**To**

Sri Aytha Jaya Kumar, Lessee,  
H.No. 10-4-21/7s-4A, Srirama Homes,  
Ankatta Road, Beside Lakshmi EM School,  
Ranganayakulapeta, Nellore – 524001,  
SPSR Nellore District – 524001,  
Mobile No. 9908293400

**//T.C.F.B.O//**

  
**MEMBER SECRETARY**  
**SEIAA, A.P.**



ENVIRONMENTAL  
CLEARANCE



**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Andhra Pradesh)**

To,

The Managing Partner  
UDAY IMPEX

Kasturinaidupalli Village, Kondapuram Mandal, SPSR Nellore District -  
524239

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/273887/2022 dated 20 May 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP194972
2. File No.	AP MIN NLR 05 2022 4307
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Uday Impex
7. Name of Company/Organization	UDAY IMPEX
8. Location of Project	Andhra Pradesh
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 27/07/2022

(e-signed)  
**DR. P.V.CHALAPATHI RAO**  
Member Secretary  
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**  
**(Pro-Active and Responsive Facilitation by Interactive,**  
**and Virtuous Environmental Single-Window Hub)**



 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/05/2022/4307/190.53/187.37**

**Sub: SEIAA, A.P. – 4.990 Ha Quartz & Quartzite Mining of M/s. Uday Impex at Sy. No. 08/P of Kasturinaidupalli Village, Kondapuram Mandal, SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

I. This has reference to your application submitted through online on 20.05.2022 (SIA/AP/MIN/273887/2022), seeking Environmental Clearance for the proposed mine **4.990 Ha Quartz & Quartzite Mine at Sy. No. 08/P of Kasturinaidupalli Village, Kondapuram Mandal, SPSR Nellore District, Andhra Pradesh** in favour of **M/s. Uday Impex**. It was reported that the nearest human habitation viz., Valigandla (V) exists at a distance of about 1.1 km from the mine lease area. It was noted that the capital investment of the project is Rs.50.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz & Quartzite - 36340 TPA in 4.990 Ha.**

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	15°2'20.37437"N	79°37'46.13826"E
2.	15°2'18.33351"N	79°37'32.97189"E
3.	15°2'20.17081"N	79°37'31.32930"E
4.	15°2'22.13606"N	79°37'33.47270"E
5.	15°2'24.31871"N	79°37'47.46836"E

ii. It is an open cast semi-mechanized mine. Life of Mine is 16 Years. The total mine lease area is **4.990 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on, **24.06.2022**. The proposed project is for mining of **Quartz & Quartzite** mine in an area of **4.990 Ha** with a proposed production quantity of **Quartz & Quartzite - 36340 TPA** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease).

The representative of proponent and their consultant Pioneer Enviro Laboratories & Consultants Pvt., Ltd., have attended the meeting. The Committee noted that as per cluster letter issued by Asst. Director of Mines & Geology, Nellore, vide Lr. dated: 18.05.2022. There are no existing quarry leases within the radius of 500 mts area. This is a standalone mining unit. The Committee noted that the extent of proposed mine lease area is **4.990 Ha**. The project falls under B2 category. **Mine life 16 years**. Earlier ADS was raised for want of Forest NOC and proponent submitted. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Kasturinaidupalli Village** as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue Environmental Clearance with additional conditions.

1. The proponent shall comply with the proposals furnished in Environmental management plan.
2. 1.1 KM (1mx 1m) trench all along the boundary lease area to prevent surface run off..
3. The project proponent shall develop greenbelt in buffer zone and Road side.
4. 7.5M buffer zone should be maintained.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **06.07.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
  - e. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Kasturinaidupalli Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The proponent shall comply with the proposals furnished in Environmental management plan.
- v. 1.1 KM (1mx 1m) trench all along the boundary lease area to prevent surface run off..
- vi. The project proponent shall develop greenbelt in buffer zone and Road side.
- vii. 7.5M buffer zone should be maintained.
- viii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.

- ix. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- x. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1. Air Pollution:-**

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
  - o Proper and regular maintenance of vehicles and other equipment.
  - o The proponent shall ensure that there shall be no excessive noise, while

- taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 16.6 KLD. Out of that, 1.2 KLD is used for Dust suppression within QL Roads; 6.0 KLD is used for Dust suppression along the approach Road; 6.5 KLD is used for plantation with in the QL area; 2.4 KLD is used for plantation along the approach Road; 0.5 KLD is used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

### Part C. General Conditions:

- i. **This order is valid a period of 16 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.17.98 Lakhs and Recurring cost Rs.5.41 Lakhs/Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.

- xxvi. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

<b>MEMBER SECRETARY, SEIAA, A.P.</b>	<b>MEMBER, SEIAA, A.P.</b>	<b>CHAIRMAN, SEIAA, A.P.</b>
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To  
M/s UdayImpex,  
Sri V.Ravi Kumar Reddy, Mg. Partner,  
Kasturinaidupalli Village,  
Kondapuram Mandal,  
SPSR Nellore District,  
Andhra Pradesh – 524239.

Copy to:


1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.



Signature Not Verified

Digitally signed by DR.  
P.V.CHALAPATHI RAO  
Member Secretary

Date: 7/27/2022 4:33:32 PM

	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b>
	<b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada

REGD.POST WITH ACK.DUE

Order No. SEIAA/ AP/NLR/MIN/01/ 2018-497

Dt:19.04.2018

**Sub: SEIAA, A.P - 9,676 Ha Quartz and Feldspar Mine of Sri N. Gandhi at Sy. No.138, Challagiragalla (V), Kondapuram (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 30.01.2018 seeking Environmental Clearance for 9.676 Ha of Quartz and Feldspar Mine located at Sy.No: 138, Challagiragalla (V), Kondapuram (M), SPSR Nellore District in favour of Sri N. Gandhi. It was reported that the nearest human habitation viz., Bhattinavaripalle (V) exists at a distance of about 1.0 km from the mine lease area. It was noted that the capital investment of the project is Rs.60.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz –18315 TPA & Feldspar–2295 TPA in 9.676 Ha.**

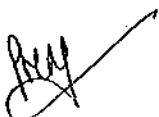
- II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14°57'27.50"N	79°31'52.40"E
2.	14°57'28.70"N	79°31'59.70"E
3.	14°57'28.00"N	79°32'8.00"E
4.	14°57'22.00"N	79°32'7.90"E

- III. It is an open cast semi-mechanized mine. The total mine lease area is 9.676 Ha.

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 23.02.2018. The representative of the project proponent and their consultant M/s. Team Labs and Consultants have attended the meeting and presented their case. The Committee noted that this is a new mine and the In-principle letter was issued vide notice dated 16.08.2017 by the Director of Mines & Geology, Ibrahimpatnam, for mining lease -20 years. The mining plan was approved on September 2017. The Asst. Director of Mines & Geology, SPSR Nellore vide Letter dated. 03.10.2017 stated that there are no quarry leases in the surroundings of this proposed mine lease, within 500 meters. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006- (i). Mining of minerals (<50 ha of mining lease area in respect of non-coal mine lease). *The Committee recommended for issue of Environmental*

Page 1 of 6



*clearance to this proposed Quartz and Feldspar Mining project for the production quantities : Quartz - 18,315 TPA & Feldspar - 2,295 TPA, duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities (providing the Reverse Osmosis (RO) Plant in Challagiragalla Village and plantations in the nearby villages). The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 20.03.2018 examined the proposal and agreed with the recommendations of the SEAC for issue of EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following, specific and general conditions:*

**A. Specific Conditions:**

- i) The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development.
- ii) *The project proponent shall allocate sufficient funds for implementation of CSR activities (providing the Reverse Osmosis (RO) Plant in Challagiragalla Village and plantations in the nearby villages).*

**B) Air Pollution:-**

- i. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- ii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
  - > Proper and regular maintenance of vehicles and other equipment
  - > Limiting time exposure of workers to excessive noise.

- The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**C) Water Pollution:-**

- i. The source of water is ground water from Bhattinavaripalle through tankers. Total water requirement is 5.6 KLD. Out of that, 2.7 KLD is used for Wet drilling operation; 1.2 KLD is used for Sprinkling on haul roads and for waste dump; 0.6 KLD is used for green belt development; 1.1 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**D) Solid Waste :-**

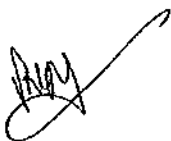
- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.

- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.
- B. General Conditions:**
- i. This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, Gol, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water

resources shall be obstructed due to any mining operations. Necessary safeguard

measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - i. The funds earmarked for environmental protection measures (Capital cost Rs.6.5 Lakhs and Recurring cost Rs.2.88 Lakhs /annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayaṭs and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xiv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The proponent shall obtain all other mandatory clearances from respective departments.
- xvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xviii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



- xix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.


To  
Sri.N.Gandhi,  
I-III, Railway Station Road,  
Near Mosque,  
Venkatachalam Village and Mandal,  
SPSR Nellore District-524320  
Mobile-+91 9652992444

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

  
P. Muralidharan  
SENIOR ENVIRONMENTAL ENGINEER (EC)

 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b></p> <p>D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR-19/2009/205.11&202.06 / 202.38** 28/12/2022

**Sub: SEIAA, A.P. - 12.586 Ha Mine of Quartz of Sri D.Durga Prasad at Sy.No: 47/P, 48/P, 49/1, 50/1 and 51/P Yerrabotlapalli village, Kondapuram Mandal, SPSR Nellore District, A.P – Amendment to Environmental Clearance – Issued - Reg.**

**Ref:** 1. EC Order No. SEIAA/AP /NLR-19/2009-612, dated: 08.06.2009.  
 2. Your application dated 13.10.2022 for EC Amendment vide proposal No. SIA/AP/MIN/292690/2022.

\*\*

- I. The SEIAA, AP had issued Environmental Clearance vide reference 1<sup>st</sup> cited to 12.586 Ha Mine of Quartz of Sri D.Durga Prasad at , Sy.No: 47/P, 48/P, 49/1, 50/1 and 51/P Yerrabotlapalli village, Kondapuram Mandal, SPSR Nellore District with production capacity of Quartz – 12,000 TPA. Life of mine is 20 years.
- II. The proponent vide reference 2<sup>nd</sup> cited requested the SEIAA, A.P to amend the existing EC Order.
- III. The issue was examined by the SEAC in its meeting held on **23.11.2022**. The Committee observed the following:

**Category: B2 at par with B1.**

The SEIAA has issued EC in the name of Sri. D. Durgaprasad on 08.06.2009 for mining for Quartz- 12000 TPA in an extent of 12.586 Ha and which is valid up to 20 years. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<250 ha of mining lease area in respect of non-coal mine lease). The representative of the project and their consultant M/s. AADHI BOOMI MINING AND ENVIRO TECH (P) LTD have attended the meeting. Now the project proponent made an application for amendment on 13.10.2022 for inclusion of Mica, Feldspar along with Quartz. The project proponent has submitted LOI for inclusion of Mica, Feldspar on 08.10.2021. The project proponent has submitted Certified compliance report dt.30.05.2022 from IRO, Vijayawada. The project proponent has obtained lease deed on 08.12.2009 and which is valid up to 07.12.2029. The committee verified the mining plan dt.10.03.2021 recommended to issue Amendment EC for **Feldspar- 5532 TPA and Mica Scrap- 2213 TPA& Mica Crude- 553 and Quartz- 3688 TPA. Life of the mine is 4 years.** The Committee, after examining the project proposals, presentations, mining plan, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to Amendment in Environmental Clearance with following conditions.

1. The proponent shall comply with the proposals furnished in Environmental management plan.
2. The project proponent shall develop greenbelt of 1km along approach roads & village Roadsides.
3. The project proponent shall maintain 7.5mt greenbelt in buffer zone and existing

buffer zone plantation should not be disturbed.

4. The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time.
5. The project proponent shall provide 1200m trench on Northern and North- East side to protect existing natural stream.
- IV. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **12.12.2022** examined the proposal and recommendations of the SEAC and decided to issue EC amendment as recommended by the SEAC, A.P.
- V. The SEIAA hereby issue Amendment to Environmental Clearance order dt 08.06.2009 as follows:

**The Production of quantities shall be read as mining of Feldspar- 5532 TPA and Mica Scrap- 2213 TPA& Mica Crude- 553 and Quartz- 3688 TPA in place of mining of Quartz - 12,000 TPA.**

- VI. All other information mentioned and conditions stipulated in the EC order issued vide reference 1<sup>st</sup> cited remain the same.

**MEMBER SECRETARY,  
SEIAA, A.P.**

Special Secretary To Govt

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

**To**

Sri D. Durga Prasad,  
R/o.H.No: 9-24-7/6,  
C.B.M. Compound,  
Visakhapatnam District,  
Andhra Pradesh - 530045  
Ph.No: 9550293526.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.



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State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Government of India

Ministry of Environment & Forests

A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/NLR- 19/2009-

— 612 —

Dt: 08-06-2009.

**Sub: SEIAA, A.P. - Quartz Mine of Sri D. Durga Prasad, Sy. No. 47/P, 48/P, 49/1, 50/1 & 51/P, Yerrabotlapalli (V), Kondapuram (M), Nellore District - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application dt. 26.02.2009 in this regard, seeking Environmental Clearance for the proposed **Quartz Mine** in favour of **Sri D. Durga Prasad, Sy. No. 47/P, 48/P, 49/1, 50/1 & 51/P, Yerrabotlapalli (V), Kondapuram (M), Nellore District**. The proposal has been examined and processed in accordance with EIA Notification, 2006. It is observed that there are no Archaeologically & Historically important sites within the study area of 10 km around the proposed site. It is reported that nearest human habitation viz., Narasimhapuram (V) exists at a distance of 1.2 km from the mine lease area. The capital investment of the project is Rs. 15 Lakhs. It is noted that the production capacity of the project for which Environmental clearance has been considered is as follows:

#### Mining of Quartz - 12,000 TPA

- II. It is an opencast mine. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. No beneficiation of the ore / mineral is proposed. The life of the mine is estimated as 23 years. The total mine lease area is 12.55 Ha.
- III. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 28.04.2009. The project is exempted from the process of Public Hearing as the mining lease area is less than 25 Ha in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects in its meeting held on 10.11.2008. The Committee considered the project and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 08.05.2009 examined the proposal and the recommendations of SEAC. It was decided to issue prior Environmental Clearance to the project. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions/safeguards:

**A. Specific Conditions:****a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. The crushed and screened ore shall directly be transported to the consumers. No beneficiation shall be done at the mining site.
- iii. Plantation of width 5.0m shall be raised along the boundary of mining lease area with the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 200 plants per ha.
- iv. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Crusher platform will be covered with GI sheets to arrest any dust emission.
  - Over filling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vi. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- vii. Measures should be taken for control of noise levels below 75 dB (A) in the work environment. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The source of water is bore well. Total water requirement is 6.0 KLD. Out of that 2.0 KLD of water is to be utilized for dust suppression; 2.0 KLD for development of green belt and about 2.0 KLD of water is used for Drinking / Sanitary purpose. Wastewater generated from the domestic section 1.60 KLD is to be disposed into septic tank followed by soak pit.

- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoE&F, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Necessary precautions shall be taken to prevent any damage to the tank due to mining operations.
- vi. Permission from the competent authority should be obtained for drawl of ground water required for this project.

**c) Solid Waste:-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. The mineral waste generated during the mining process shall be stored in the mine lease area and shall be used for reclamation of the mine pit.

**B. General Conditions:**

- i. **This order is valid for a period of 20 years.** The life of mine is estimated as 23 years and mine lease period is 20 years.
- ii. "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any mining work at site.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P.

- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RPM, SPM, SO<sub>2</sub>, Nox monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vi. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, Nox) should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- vii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- viii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- ix. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- x. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xi. The Regional Office of MOE&F located at Bangalore monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- xii. A copy of clearance letter shall be marked to concerned Panchayat /local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- xiii. State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Center and Collector's Office /Tehsildar's Office for 30 days.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.

- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xviii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To


✓ Sri D. Durga Prasad  
(Quartz Mine),  
R/o. H.No. 9-24-7/6,  
C.B.M. Compound,  
Visakhapatnam- 530 003.

// T.C.F. B.O//

*P. H. Anandee*  
JT. CHIEF ENVIRONMENTAL ENGINEER (CFE)

*9/6/09*

**Order No. SEIAA/AP/NLR/MIN/01/2020/1607**

	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/01/2020/1607****Dt: 11.06.2020**

**Sub: SEIAA, A.P – 2.50 Ha Quartz Mine of Sri Vemula Srinivasulu at Sy. No. 147 of Yerrabotlapalli Village, Kondapuram Mandal, SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 09.01.2020 (SIA/AP/MIN/135942/2020), seeking Environmental Clearance for **2.50 Ha of Quartz Mine** located at **Sy.No: 147 of Yerrabotlapalli Village, Kondapuram Mandal, SPSR Nellore District** in favour of **Sri Vemula Srinivasulu**. It was reported that the nearest human habitation viz., Ganeswarapuram exists at a distance of about 1.2 km from the mine lease area. It was noted that the capital investment of the project is Rs.145.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz – 29426 TPA in 2.50 Ha.**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	14°59'19.75"N	79°30'57.33"E
2.	14°59'19.00"N	79°31'00.40"E
3.	14°59'25.91"N	79°31'03.68"E
4.	14°59'26.60"N	79°30'59.32"E

- ii. It is an underground semi-mechanized mine. Life of mine is 4.22 years. The total mine lease area is **2.50 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and

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its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 31.01.2020 & 10.05.2020 as follows: The proposed project is for mining of quartz in an area of 2.50 Ha. with a maximum production quantity of 29426 tonnes per annum with a condition that the scheme total production should be limited to the Mining scheme approved quantities. The project falls under B2 category. The proponent and their consultant M/s. SV Enviro Labs and Consultants attended the meeting. Cluster formation certificate from the Assistant Director of Mines & Geology (ADMG) has been submitted and it is found to be under B2 category. After detail deliberations on the application, the committee recommends to issue Environmental Clearance. The proponent volunteered to allocate sufficient funds for providing benches, toilets for girls and boys separately with overhead tank for the school situated in Yerrabotla palli village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 10.03.2020 & 14.05.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

**Part A. Special Conditions:**

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing benches, toilets for girls and boys separately with overhead tank for the school situated in Yerrabotla palli village as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.
- v. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i. a. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.

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- b. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form I.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

**2) Water Pollution:-**

- i. As per records the source of water is Bore well. Total water requirement is 7.0 KLD. Out of that, 2.0 KLD is used for Dust suppression; 2.0 KLD is used for green belt development; 2.0 KLD is used for Wet Drilling; 1.0 KLD is used for domestic purpose.

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- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**3) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.
- iv. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

**Part C. General Conditions:**

- i. **This order is valid for a period of 4.22 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department,

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Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of

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Environment & Forests, its Regional Office, Chennai, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xiv. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xvi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xvii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xviii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xx. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

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- xxi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxii. The funds earmarked for environmental protection measures (**Capital cost Rs.4.5 Lakhs & Recurring Cost of Rs.3.79 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xxiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xxiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxvii. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify

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the above conditions or stipulate any further condition in the interest of environment protection.

- xxxi. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/- <b>MEMBER SECRETARY, SEIAA, A.P.</b>	Sd/- <b>MEMBER, SEIAA, A.P.</b>	Sd/- <b>CHAIRMAN, SEIAA, A.P.</b>
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**To**  
Sri Vemula Srinivasulu Proprietor,  
D. No. 1-37, Nalajanapadu (V),  
Pedrajupalem (Post), C.S.Puram Mandal,  
Prakasam District-523108,  
Ph. 9010480418

//T.C.F.B.O//

*M. Raju*  
12/6/20

**SENIOR ENVIRONMENTAL ENGINEER (EC)**



	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b>  D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR/MIN/05/2019/983 1453 .****Dt: 25.11.2019**

**Sub: SEIAA, A.P – 1.594 Ha. Quartz Mine of M/s Southern Rocks & Minerals (P) Ltd., at Sy.No: 15/2 & 16/2A, Gundupalli (V), Seetharampuram (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

28.11.19  
**DESPATCHED**  
This has reference to your application submitted through online on 14.05.2019 (SIA/AP/MIN/36229/2019) and information submitted on 14.08.2019, seeking Environmental Clearance for **1.594 Ha of Quartz Mine** located at **Sy.No: 15/2 & 16/2A, Gundupalli (V), Seetharampuram (M), SPSR Nellore District** in favour of **M/s Southern Rocks & Minerals Pvt. Ltd.** It was reported that the nearest human habitation viz., Gundupalle (V) exists at a distance of about 2.4 km from the mine lease area. It was noted that the capital investment of the project is Rs.15.0 Lakhs and capacity of the project is as follows:

**Mining of Quartz – 11,092.72 TPA in 1.594 Ha.**

II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	15 <sup>o</sup> 03'36.16"N	79 <sup>o</sup> 08'36.96"E
2.	15 <sup>o</sup> 03'36.68"N	79 <sup>o</sup> 08'35.85"E
3.	15 <sup>o</sup> 03'38.24"N	79 <sup>o</sup> 08'35.82"E
4.	15 <sup>o</sup> 03'39.58"N	79 <sup>o</sup> 08'36.05"E
5.	15 <sup>o</sup> 03'38.91"N	79 <sup>o</sup> 08'34.25"E
6.	15 <sup>o</sup> 03'41.25"N	79 <sup>o</sup> 08'33.81"E
7.	15 <sup>o</sup> 03'42.06"N	79 <sup>o</sup> 08'37.12"E
8.	15 <sup>o</sup> 03'40.43"N	79 <sup>o</sup> 08'38.60"E
9.	15 <sup>o</sup> 03'40.18"N	79 <sup>o</sup> 08'38.92"E
10.	15 <sup>o</sup> 03'37.81"N	79 <sup>o</sup> 08'39.20"E
11.	15 <sup>o</sup> 03'37.61"N	79 <sup>o</sup> 08'36.97"E

III. It is an open cast semi-mechanized mine. Life of mine is 5.18 Years. The total mine lease area is **1.594 Ha**. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **20.09.2019**. The representative of the

project proponent and their RQP have attended the meeting. The committee noted that there is no quarry leases existing within 500 meters from this proposed mine. The Committee recommended for **issue of Environmental Clearance** to this proposed Quartz mining project for the production quantities: **Quartz - 11,092.72 TPA**, *duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained.* The entire green belt should be developed in first year itself. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **26.10.2019** examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. *The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.*
- ii. *The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.*
- iii. *The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained.*
- iv. The entire green belt should be developed in first year itself.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

## 2) Water Pollution:-

- i. The source of water through water tankers. Total water requirement is 11.5 KLD. Out of that, 5.0 KLD is used for Dust suppression; 4.0 KLD is used for green belt development; 2.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

## 3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

- ii. The following measures are to be adopted to control erosion of dumps:-
  - > Retention/toe walls shall be provided at the foot of the dumps.
  - > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**Part C. General Conditions:**

- i. **This order is valid for a period of 5.18 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.

- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (**Capital Cost of Rs.0.25 Lakhs & Recurring Cost of Rs.0.25 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xiii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The proponent shall obtain all other mandatory clearances from respective departments.

- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

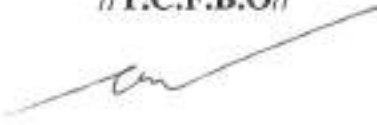
Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
M/s Southern Rocks & Minerals (P) Ltd.,  
Sri Pothula Rama Rao, Mg. Director,  
Adjacent to Industrial Estate,  
Kurnool Road, Ongole-523002,  
Ph. +91 8500702819

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

  
MEMBER SECRETARY  
SEIAA, A.P.





**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website :www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No. N-622/APPCB/ZO-VJA/CFE/2022**

**Date: 16.06.2022**

**Sub: APPCB–ZO–VJA – CFE – Quartz & Quartzite mine of Ch. Lakshmi Swapna (4.840 Ha.), Sy.No.130 (P), Bit-4, Thurupu Boyamadugula, H/o Alivelumangapuram Village, Varikuntapadu Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. EC order No:SEIAA/AP/NLR/MIN/03/2022/4109/185.03/182.2, Dt. 18.05.2022.
2. Industry's CFE application received at RO, Nellore on 24.05.2022 through APOCMMS.
3. RO, Nellore inspection report forwarded to ZO, Vja on 31.05.2022.
4. CFE committee meeting held at ZO, Vja on 15.06.2022.

\* \* \*

- I. In the reference 2<sup>nd</sup> cited **Ch. Lakshmi Swapna (Quartz & Quartzite mine - 4.840 Ha.)**, has submitted an application to the Board seeking **Consent for Establishment** to carryout semi mechanized open cast mine to Excavate the following products with installed capacities as mentioned below, with a proposed project cost of **Rs.60.0 Lakhs**.

S.No.	Product / Activity	Extent	Capacity
1.	Mining of Quartz	4.840 Ha.,	10,005 TPA
2.	Mining of Quartzite		22,511 TPA

- II. As per the application, the above activity is to be located at **Sy.No.130 (P) Bit-4, Thurupu Boyamadugula, H/o Alivelumangapuram Village, Varikuntapadu Mandal, SPSR Nellore District**.

- III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14°57'44.73519"N	79°23' 26.01598"E
2.	14°57'37.26350"N	79°23' 25.40431"E
3.	14°57'40.44326"N	79°23' 16.74079"E
4.	14°57'45.38914"N	79°23' 18.39229"E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 31.05.2022 and observed that the site is surrounded by:

**East** : Approach road to mine;      **West** : Hill lock;  
**North** : Hill lock;                      **South** : Hill lock;

- V. The Board, after careful scrutiny of the application, verification report of RO, Nellore and recommendation by the CFE Committee meeting held on **15.06.2022** at APPCB, Zonal Office, Vijayawada hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (I) only.**
- VI. This Consent order issued is subject to the conditions mentioned in the Annexures.
- VII. This order is issued from pollution control angle only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 7 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

To  
**Smt Ch. Lakshmi Swapna,**  
**(Quartz & Quartzite mine – 4.840 Ha),**  
**D/o. Nageswara Rao,**  
**#5-73A, Post office Bazar,**  
**Annamotlavari palem Village,**  
**Garnepudi Mandal,**  
**Prakasam District A.P.**  
**Email: [Venkatajyothi999@gmail.com](mailto:Venkatajyothi999@gmail.com)**

Copy to EE, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Source	Quantity
1.	Dust suppression	2.5 KLD
2.	Green belt development	1.5 KLD
3.	Domestic	1.0 KLD
	<b>Total</b>	<b>5.0 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI. No.	Source	Quantity
1.	Domestic	1.0 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The mine operator has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression.

**Air :**

- 4) The mine operator shall comply with the following for controlling air pollution.

S.No.	Source	Capacity	Control Equipment
		-	--

- 5) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during day time and 70 dB (A) during night time.
- 6) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,  
**Noise levels:** Day time (6 AM to 10 PM) - 75 dB(A)  
 Night time (10 PM to 6 AM) - 70 dB(A).
- 7) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 8) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 9) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 10) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 11) The mining activity shall take appropriate measures to Ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 12) The proponent shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 13) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

**Solid Waste:**

- 14) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1	Over burden - First Five years	39,993 Cu.mtrs First 5 years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2	mining waste	45523 Cu.mtrs in First 5 years		

**General Conditions :**

- 15) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol, Vijayawada in the Environmental Clearance order Dt.18.05.2022.**
- 16) **The proponent shall obtain mine lease from Mines and Geology Department before applying for CFO of the Board.**

- 17) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity and adopt compensatory afforestation outside the mine area to meet 33% greenbelt at total area acquired.
- 18) The mining shall be carried out as per the approved mine plan by the unit.
- 19) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 20) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 21) The proponent shall utilize the top soil for green belt development.
- 22) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 23) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 24) The fugitive emissions from all sources shall be controlled effectively.
- 25) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 26) The proponent shall not operate the mine without obtaining CFO of the Board.
- 27) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 30) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website :[www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-634/APP/PCB/ZO-VJA/CFE/RED/2020-**

**Date : 27.01.2020**

**Sub:** APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. V Hari Krishna (4.556 Ha.), Sy. No. 327/P, 404/P, 405/P, 414/P & 415/P, Vempadu (V), Varikuntapadu (M), SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. Rejection Order No. N-634/APCB/ZO-VJA/CFE/RED/2020-, dt. 18.01.2020.
2. EC Order No. SEIAA/AP/NLR/MIN/07/2019/40, Dt.18.12.2019.
3. Industry's CFE application again received at Regional Office, Nellore on 20.01.2020 through APOCMMS.
4. RO's inspection report received at ZO, Vijayawada on 21.01.2020.
5. CFE Committee meeting held at ZO, Vijayawada on 23.01.2020.

\* \* \*

I. **M/s. V Hari Krishna, (4.556 Ha)** submitted an application to the Board vide reference 2<sup>nd</sup> cited seeking Consent for Establishment (CFE) to carryout underground semi mechanized mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 23 lakhs (Rupees twenty three Lakhs only).

Activity	Extent	Proposed capacity
Mining of Quartz	4.556 Ha	15000 TPA

II. As per the application, the above activity is to be located at Sy. No. 327/P, 404/P, 405/P, 414/P & 415/P, Vempadu (V), Varikuntapadu (M), SPSR Nellore District in an area of 4.556 Ha.

III. The co-ordinates of the mine are mentioned below :

Sl.No.	Latitude	Longitude
1.	15 <sup>0</sup> 01' 30.1"N	79 <sup>0</sup> 23' 27.2"E
2.	15 <sup>0</sup> 01' 29.1"N	79 <sup>0</sup> 23' 29.9"E
3.	15 <sup>0</sup> 01' 31.3"N	79 <sup>0</sup> 23' 32.6"E
4.	15 <sup>0</sup> 01' 36.2"N	79 <sup>0</sup> 23' 34.8"E
5.	15 <sup>0</sup> 01' 41.2"N	79 <sup>0</sup> 23' 37.0"E
6.	15 <sup>0</sup> 01' 43.3"N	79 <sup>0</sup> 23' 37.4"E
7.	15 <sup>0</sup> 01' 46.8"N	79 <sup>0</sup> 23' 39.0"E
8.	15 <sup>0</sup> 01' 47.2"N	79 <sup>0</sup> 23' 36.6"E
9.	15 <sup>0</sup> 01' 44.0"N	79 <sup>0</sup> 23' 35.0"E

10.	15° 01' 41.6"N	79° 23' 34.9"E
11.	15° 01' 37.7"N	79° 23' 33.1"E
12.	15° 01' 33.9"N	79° 23' 31.3"E
13.	15° 01' 34.2"N	79° 23' 30.3"E
14.	15° 01' 30.5"N	79° 23' 27.1"E

- IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 03.01.2020 and observed that the site is surrounded by **East** : Hillock; **West** : Hillock; **North** : Hillock & **South** : Hillock.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nellore and recommendation by the CFE Committee meeting held on 23.01.2020 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period upto 6.55 year (or) the expiry of mine lease period issued by the Government of A.P., whichever is earlier.**

N V Bhaskara  
Rao  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Digitally signed by N V  
Bhaskara Rao  
Date: 2020.01.27 17:13:46  
+05'30'

Encl : Schedules "A & B".

**To**

**Sri V. Hari Krishna,  
D.No. 2-31, Ashok Nagar,  
Vempadu (V), Varikuntapadu (M),  
SPSR Nellore District.  
Email : vharikrishna4.556hect@gmail.com**

Copy to Environmental Engineer, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Ongole, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	3.0 KLD
2.	Green belt	4.0 KLD
3.	Domestic	3.0 KLD
	<b>TOTAL</b>	<b>10.0 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	1.0 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 1.0 KLD	Septic tank followed by soak pit

**Air :**

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,  
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)

Night time (10 PM to 6 AM) - 70 dB(A).

- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

**Solid Waste :**

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	6544.6 m <sup>3</sup> /annum	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated : 18.12.2019.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**N V Bhaskara  
Rao**

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Bhaskara Rao  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-611/APPCCB/ZO-VJA/CFE/RED/2019-**

**Date : 13.08.2019**

**Sub:** APPCB–ZO–VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. G.N. Coastal Mines and Minerals Industries (3.844 Ha.), Sy No.230/1, Thurupu Rompidodla (V), Varikuntapadu (M), SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/03/2019/889-516, Dt.29.06.2019.
2. Industry's CFE application received at Regional Office, Nellore on 26.07.2019 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 06.08.2019.
4. CFE Committee meeting held at ZO, Vijayawada on 08.08.2019

\* \* \*

1. M/s. G.N. Coastal Mines and Minerals Industries (3.844 Ha.) submitted an application to the Board vide reference 2<sup>nd</sup> cited seeking Consent for Establishment (CFE) to carryout open cast mining to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 50,00,000/- (Rupees Fifty Lakhs only).

Activity	Extent	Capacity
Mining of Mica	3.844 Ha.	938 TPA
Mining of Quartz		4691 TPA
Mining of Feldspar		15638 TPA

2. As per the application, the above activity is to be located at Sy.No.230/1, Thurupu Rompidodla (V), Varikuntapadu (M), SPSR Nellore District in an area of 3.844 Ha.
3. The co-ordinates of the sand mine are mentioned below :

Sl.No.	Latitude	Longitude
1.	15 <sup>0</sup> 02' 27.3"N	79 <sup>0</sup> 30' 48.3"E
2.	15 <sup>0</sup> 02' 25.9"N	79 <sup>0</sup> 30' 54.8"E
3.	15 <sup>0</sup> 02' 22.0"N	79 <sup>0</sup> 30' 53.3"E
4.	15 <sup>0</sup> 02' 20.4"N	79 <sup>0</sup> 30' 53.0"E
5.	15 <sup>0</sup> 02' 18.6"N	79 <sup>0</sup> 30' 47.9"E
6.	15 <sup>0</sup> 02' 21.3"N	79 <sup>0</sup> 30' 48.1"E
7.	15 <sup>0</sup> 02' 21.8"N	79 <sup>0</sup> 30' 47.8"E
8.	15 <sup>0</sup> 02' 23.2"N	79 <sup>0</sup> 30' 47.5"E

4. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 02.08.2019 and observed that the site is surrounded by **East** : Vacant land; **West** : Agricultural land; **North** : Vacant land & **South** : Approach road and agricultural land.
5. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nellore and recommendation by the CFE Committee meeting held on 08.08.2019 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
6. This Consent order issued is subject to the conditions mentioned in the Annexure.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
8. **This order is valid for a period of 7 years from the date of issue.**

**N V Bhaskara  
Rao** Digitally signed by N V  
Bhaskara Rao  
Date: 2019.08.13 17:00:45  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

**To**

**M/s. G.N. Coastal Mines and Minerals Industries (3.844 Ha.),  
C/o. Sri R. Ramakrishna Rao,  
# 29, Enchanted Woo,  
Deshpande Guttahalli, Kadugodi,  
Chennasandra Main Road,  
Bangalore Rural – 560 067.  
Email : [laharigeoenviro@gmail.com](mailto:laharigeoenviro@gmail.com)**

Copy to Environmental Engineer, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

1. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

SNo.	Purpose	Quantity (KLD)
1.	Wet drilling operation	3.5
2.	Water sprinkling on mine haulage roads	2.0
3.	Greenbelt development	1.0
4.	Domestic	1.0
	<b>Total</b>	<b>7.5</b>

2. The maximum waste water generation (KLD) shall not exceed the following:

SNo.	Source	Quantity (KLD)
1.	Domestic	0.5
	<b>Total</b>	<b>0.5</b>

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.5 KLD	Septic tank followed by soak pit

**Air :**

3. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

4. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)

Night time (10 PM to 6 AM) - 70 dB(A).

5. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
6. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
7. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
8. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

**Solid Waste :**

9. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated : 29.06.2019.
10. The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
11. The mining shall be carried out as per the approved mine plan.
12. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
13. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
14. The proponent shall utilize the top soil for green belt development.
15. The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
16. The proponent shall develop greenbelt with tall growing trees all along the boundary.
17. The fugitive emissions from all sources shall be controlled regularly.
18. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
19. The proponent shall not operate the mine without obtaining CFO of the Board.
20. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**N V Bhaskara Rao**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: VIJAYAWADA**

**Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,**  
Joint Chief Environmental Engineer

Plot No.41, Opp. SBH  
Sri Kanakadurga Officers' Colony,  
Gurunanak Road, Vijayawada.  
Phone: 0866-2546218  
Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)  
Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**COMBINED CONSENT ORDER FOR ESTABLISHMENT & OPERATION**

**Order No : N-548/APP/PCB/ZO-VJA/CFE&CFO/RED/2018-**

**Date : 05.11.2018.**

**Sub:** APPCB-ZO-VJA- CFE & CFO - **M/s. Vadlamudi Nageswara Rao & Sons (Quartz Mine – 1.258 Ha.), Sy.No. 329/5 & 6/P, Vempadu (V), Varikuntapadu (M), SPSR Nellore District - Combined Order of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. EC Order No. DEIAA/AP/NLR/9-9/2018-254, Dt.09.10.2018.
2. Industry's CFE & CFO applications received at Regional Office, Nellore on 17.10.2018 through APOCMMS.
3. RO's inspection reports received at ZO, Vijayawada on 25.10.2018.
4. CFE Committee meeting held on 02.11.2018.

\*\*\*

I. In the reference 2<sup>nd</sup> cited, an applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) to carry out Mining of Quartz with installed capacities as mentioned below, with a project cost of Rs.25 Lakhs.

Sl. No.	Starting Activity	Extent in Ha.	Name of the Activity	Quantity
1.	Open cast mining of quartz through semi mechanized	1.258 Ha.	Mining of Quartz	881.1 tons / month

II. As per the application, the above activity is to be located at Sy.No. 329/5 & 6/P, Vempadu (V), Varikuntapadu (M), SPSR Nellore District in an area of 1.258 Ha.

III. The location of the mine as per the approved mining plan is as follows:

Sl.No.	Latitude	Longitude
1.	15 <sup>0</sup> 01' 30.50" N	79 <sup>0</sup> 24' 36.60" E
2.	15 <sup>0</sup> 01' 31.10" N	79 <sup>0</sup> 24' 41.70" E
3.	15 <sup>0</sup> 01' 29.90" N	79 <sup>0</sup> 24' 42.20" E
4.	15 <sup>0</sup> 01' 28.80" N	79 <sup>0</sup> 24' 42.80" E
5.	15 <sup>0</sup> 01' 28.30" N	79 <sup>0</sup> 24' 35.80" E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P.Pollution Control Board, Regional Office, Nellore on 20.10.2018 and observed that the site is surrounded by

**North** : Mineral bearing area  
**South** : Mineral bearing area  
**East** : Mineral bearing area  
**West** : Mineral bearing area

- V. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Nellore, recommendations by the CFE Committee meeting held on 02.11.2018 at APPCB, Zonal Office, Vijayawada, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This combined Order of Consent for Establishment and Consent for Operation shall be valid for a period ending with the 31.10.2023.**

Encl: Schedule 'A' & Schedule 'B'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Vadlamudi Nageswara Rao & Sons (Quartz Mine – 1.258 Ha.),  
C/o. Sri V. Nagendra Babu,  
#2-31, Ashok Nagar,  
Vempadu (V), Varikuntapadu (M),  
SPSR Nellore District – 524 227.**

Copy to the EE, RO, Nellore for information **and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the mining unit before External Advisory Committee (EAC) for review for necessary action as per the instructions of the Board Office vide Memo Dt. 21.06.2016 in case of non-compliances.**

### **SCHEDULE - A**

- 1) The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board. (Only for red category.)
- 2) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 3) The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 4) Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 5) The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The Industry shall remit water cess as per the assessment orders as and when issued by Board.
- 6) The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
- 7) The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The Industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 8) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### **SCHEDULE - B**

#### **Committee recommendations:**

The Consent for Establishment Committee in its meeting held on 02.11.2018 examined the CFE & CFO applications of the industry and the verification reports submitted by Regional Office, Nellore. The Committee observed that i) the industry proposed to carryout Mining of Quartz – 881.1 tons / month in an area of 1.258 Ha., with a project cost of Rs.25 Lakhs and comes under Red Hazardous category, ii) the industry obtained Environmental Clearance vide Order Dt.09.10.2018 from District Level Environmental Impact Assessment Authority (DEIAA), SPSR Nellore District for Mining of Quartz – 10573.2 tons / annum in an area of 1.258 Ha., iii) the nearest human habitation is Ramapuram (V) located at a distance of about 1.5 KM from the proposed mine lease area, iv) the industry paid CFO fee for five years i.e. up to 31.10.2023, v) the mine life of the industry is 10 years. The Committee further observed that the Member Secretary instructed JCEE to process the CFE & CFO applications of mining units combined through CFE committees. After detailed discussion, the CFE Committee recommended to issue Combined CFE & CFO Order of the Board to the industry up to 31.10.2023 with conditions, as per the instructions of the Board Office vide Memo Dt. 21.06.2016.

**Water :**

- 1) The source of water is bore well and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1.	Dust suppression	1.5
2.	Development of greenbelt	1.0
3.	Domestic	0.5
	<b>Total</b>	<b>3.0</b>

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Purpose	Wastewater Generation (KLD)
1.	Domestic	0.3
	<b>Total</b>	<b>0.3</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

**Air :**

- 3) The industry shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 4) The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10 $\mu$ m) - 100  $\mu$ g/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5  $\mu$ m) - 60  $\mu$ g/m<sup>3</sup>; SO<sub>2</sub>- 80  $\mu$ g/m<sup>3</sup>; NO<sub>x</sub> - 80  $\mu$ g/m<sup>3</sup>, at the periphery of the mining unit.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

**Solid Waste :**

- 5) The industry shall comply with the following :

Sl. No.	Solid Waste generated from	Total Quantity	Method of Disposal
1.	Waste oil	50 Ltrs / annum	Shall be disposed to authorized reprocessing agencies.
2.	Over burden & mine rejects	7048.8 tons / annum	Shall be stored in the industry premises as per the approved mining plan.

**Special Conditions :**

- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board :
- Daily production details.
  - Log Books for pollution control systems.
  - Solid waste generated and disposed.
  - Inspection book.

- 7) The industry shall maintain a setback distance of 7.5 mtrs from the mine boundary as buffer zone all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 8) The industry shall submit a drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area **within 1 (one) month i.e. by 02.12.2018.**
- 9) Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water sprinklers on haul roads, loading and unloading and at transfer points for dust suppressions.
- 10) The industry shall provide garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments, within 6 (six) months i.e. by 30.04.2019. The water so collected shall be utilized for watering the mine area, roads, green belt development etc.
- 11) The industry shall not cause ground water pollution in and around the industry premises.
- 12) The industry shall collect solid waste i.e. overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the place earmarked within the quarry lease area and the industry shall not dump the overburden outside the quarry lease area, under any circumstances.
- 13) The industry shall adopt the following measures to control erosion of dumps within 6 (six) months i.e. by 30.04.2019 :
  - Retention / toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 14) The industry shall adopt the following measures to control noise pollution:
  - Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25kmph to prevent undue noise from trucks.
- 15) The industry shall scrupulously comply with conditions stipulated by the DEIAA, SPSR Nellore District, Andhra Pradesh, Govt. of India, Ministry of Environment, Forests & Climate Change, in the Environmental Clearance order dated.09.10.2018.
- 16) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 17) Mining activity shall be carried out as per approved Mining plan.
- 18) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.
- 19) The industry shall provide CC road / BT road from mine to approach road so as to avoid fugitive dust emissions from movement of vehicles.
- 20) The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. In any case, the minimum greenbelt shall be 33% of the total area.

- 21) The industry shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 22) The industry shall submit a compliance report on CFE & CFO combined order conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.
- 23) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 24) The industry shall comply with all the directions issued by the Board from time to time.
- 25) The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 27) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 28) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-jcee@appcb.gov.in](mailto:zovja-jcee@appcb.gov.in)

Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-483/APPCCB/ZO-VJA/CFE/RED/2020-**

**Date :26.02.2020**

**Sub:** APPCCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Simhadri Enterprises (4.816 Haz.), Sy. No. 136/P, Jadadevi (V), Varikuntapadu (M), SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/10/2019/1339-172, Dt.07.01.2020.
2. Industry's CFE application again received at Regional Office, Nellore on 11.02.2020 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 15.02.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 24.02.2020.

\* \* \*

- I. **M/s. Simhadri Enterprises (4.816 Ha)** submitted an application to the Board vide reference 2<sup>nd</sup> cited seeking Consent for Establishment (CFE) to carryout open cast semi mechanized mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 60 lakhs (Rupees sixty lakhs only).

Activity	Extent	Proposed capacity
Mining of Quartz	4.816 Ha	15694 TPA

- II. As per the application, the above activity is to be located at Sy. No. 136/1P, Jadadevi (V), Varikuntapadu (M), SPSR Nellore District in an area of 4.816 Ha.
- III. The co-ordinates of the mine are mentioned below :

SI.No.	Latitude	Longitude
1.	14 <sup>0</sup> 58' 15.1"N	79 <sup>0</sup> 23' 50.8"E
2.	14 <sup>0</sup> 58' 13.5"N	79 <sup>0</sup> 23' 54.1"E
3.	14 <sup>0</sup> 58' 05.9"N	79 <sup>0</sup> 23' 07.1"E
4.	14 <sup>0</sup> 58' 02.8"N	79 <sup>0</sup> 23' 06.1"E
5.	14 <sup>0</sup> 58' 09.9"N	79 <sup>0</sup> 23' 52.9"E
6.	14 <sup>0</sup> 58' 13.3"N	79 <sup>0</sup> 23' 54.1"E
7.	14 <sup>0</sup> 58' 14.9"N	79 <sup>0</sup> 23' 50.7"E

- IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 14.02.2020 and observed that the site is surrounded by **East** : Hillock; **West** : Private Red sandal plantation; **North** : Private Red sandal plantation & **South** : Hillock.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nellore and recommendation by the CFE Committee meeting held on 24.02.2020 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 7 years from the date of issue.**

Nambada Venkata  
Bhaskara Rao

Digitally signed by Nambada  
Venkata Bhaskara Rao  
Date: 2020.02.26 12:26:31 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

**To**

**Sri Pavuluru Malyadri, Proprietor,  
M/s. Simhadri Enterprises,  
D.No. 10-63, ZPH School Road, Gudur,  
SPSR Nellore District – 524101.  
Email : vinodh826@gmail.com**

Copy to Environmental Engineer, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Ongole, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	2.2 KLD
2.	Wet saw cutting	2.1 KLD
4.	Green belt	0.8 KLD
5.	Domestic	0.6 KLD
	<b>TOTAL</b>	<b>5.7 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	0.4 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.4 KLD	Septic tank followed by soak pit

**Air :**

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).

- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

**Solid Waste :**

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	15051.8 TPA	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated : 07.01.2020.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Nambada Venkata  
Bhaskara Rao

Digitally signed by Nambada  
Venkata Bhaskara Rao  
Date: 2020.02.26 12:27:17 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-482/APPCCB/ZO-VJA/CFE/RED/2020-**

**Date :26.02.2020**

**Sub:** APPCCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Simhadri Enterprises (4.90 Haz.), Sy. No. 130/P, Alivelumangapuram (V), Varikuntapadu (M), SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/10/2019/1338-143, Dt.07.01.2020.
2. Industry's CFE application again received at Regional Office, Nellore on 11.02.2020 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 15.02.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 24.02.2020.

\* \* \*

- I. **M/s. Simhadri Enterprises (4.90 Ha)** submitted an application to the Board vide reference 2<sup>nd</sup> cited seeking Consent for Establishment (CFE) to carryout open cast semi mechanized mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 65 lakhs (Rupees sixty five lakhs only).

Activity	Extent	Proposed capacity
Mining of Quartz	4.90 Ha	17160 TPA

- II. As per the application, the above activity is to be located at Sy. No. 130/1P, Alivelumangapuram (V), Varikuntapadu (M), SPSR Nellore District in an area of 4.90 Ha.
- III. The co-ordinates of the mine are mentioned below :

SI.No.	Latitude	Longitude
1.	14 <sup>0</sup> 58' 03.4"N	79 <sup>0</sup> 22' 56.5"E
2.	14 <sup>0</sup> 58' 00.0"N	79 <sup>0</sup> 23' 02.0"E
3.	14 <sup>0</sup> 57' 57.2"N	79 <sup>0</sup> 23' 02.9"E
4.	14 <sup>0</sup> 57' 54.4"N	79 <sup>0</sup> 23' 06.9"E
5.	14 <sup>0</sup> 57' 55.9"N	79 <sup>0</sup> 23' 07.4"E
6.	14 <sup>0</sup> 57' 56.6"N	79 <sup>0</sup> 23' 06.0"E
7.	14 <sup>0</sup> 58' 00.9"N	79 <sup>0</sup> 23' 07.7"E
8.	14 <sup>0</sup> 58' 00.5"N	79 <sup>0</sup> 23' 09.1"E
9.	14 <sup>0</sup> 57' 54.3"N	79 <sup>0</sup> 23' 07.2"E
10.	14 <sup>0</sup> 57' 53.7"N	79 <sup>0</sup> 23' 08.4"E
11.	14 <sup>0</sup> 57' 53.5"N	79 <sup>0</sup> 23' 11.4"E

12.	14° 57' 50.8"N	79° 23' 10.0"E
13.	14° 57' 55.7"N	79° 22' 59.9"E
14.	14° 57' 58.1"N	79° 22' 57.7"E
15.	14° 58' 02.2"N	79° 22' 58.1"E
16.	14° 58' 03.3"N	79° 22' 56.3"E

- IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 24.02.2020 and observed that the site is surrounded by **East** : Hillock; **West** : Vacant land & Eucalyptus plantation; **North** : Vacant land and Eucalyptus plantation & **South** : Hillock.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nellore and recommendation by the CFE Committee meeting held on 04.02.2020 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 7 years from the date of issue.**

Nambada Venkata  
Bhaskara Rao

Digitally signed by Nambada  
Venkata Bhaskara Rao  
Date: 2020.02.26 12:24:29  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

**To**

**Sri Pavuluru Malyadri, Proprietor,  
M/s. Simhadri Enterprises,  
D.No. 10-63, ZPH School Road, Gudur,  
SPSR Nellore District – 524101.  
Email : vinodh826@gmail.com**

Copy to Environmental Engineer, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Ongole, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	2.2 KLD
2.	Wet saw cutting	3.2 KLD
4.	Green belt	0.5 KLD
5.	Domestic	0.7 KLD
	<b>TOTAL</b>	<b>6.6 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	0.5 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.5 KLD	Septic tank followed by soak pit

**Air :**

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).

- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

**Solid Waste :**

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	14669 TPA	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated : 07.01.2020.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Nambada Venkata  
Bhaskara Rao

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Venkata Bhaskara Rao  
Date: 2020.02.26 12:25:21  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

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Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-477/APPCCB/ZO-VJA/CFE/RED/2020-**

**Date : 05.02.2020**

**Sub:** APPCB–ZO–VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Sri Nayudu Surya Sathish Kumar (1.837 Ha.), Sy. No.73/A, Narrawada (V), Duttalur (M), SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/08/2019/1207-171, Dt.07.01.2020.
2. Industry's CFE application again received at Regional Office, Nellore on 20.01.2020 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 25.01.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 04.02.2020.

\* \* \*

- I. **M/s. Sri Nayudu Surya Satish Kumar, (1.837 Ha)** submitted an application to the Board vide reference 2<sup>nd</sup> cited seeking Consent for Establishment (CFE) to carryout open cast semi mechanized mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 62 lakhs (Rupees sixty two lakhs only).

Activity	Extent	Proposed capacity
Mining of Quartz	1.837 Ha	18968.25 TPA

- II. As per the application, the above activity is to be located at Sy. No. 73/A, Narrawada (V), Duttalur (M), SPSR Nellore District in an area of 1.837 Ha.
- III. The co-ordinates of the mine are mentioned below :

SI.No.	Latitude	Longitude
1.	14 <sup>0</sup> 53' 02.46774"N	79 <sup>0</sup> 25' 17.11616"E
2.	14 <sup>0</sup> 53' 05.98535"N	79 <sup>0</sup> 25' 30.34900"E
3.	14 <sup>0</sup> 53' 25.93592"N	79 <sup>0</sup> 25' 17.31398"E
4.	14 <sup>0</sup> 53' 25.26190"N	79 <sup>0</sup> 25' 19.67707"E
5.	14 <sup>0</sup> 53' 22.94227"N	79 <sup>0</sup> 25' 19.09271"E
6.	14 <sup>0</sup> 53' 23.09023"N	79 <sup>0</sup> 25' 18.67099"E
7.	14 <sup>0</sup> 53' 21.29715"N	79 <sup>0</sup> 25' 17.87712"E
8.	14 <sup>0</sup> 53' 21.19209"N	79 <sup>0</sup> 25' 18.31913"E
9.	14 <sup>0</sup> 53' 18.76757"N	79 <sup>0</sup> 25' 17.82003"E
10.	14 <sup>0</sup> 53' 19.73860"N	79 <sup>0</sup> 25' 14.17560"E

- IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 22.01.2020 and observed that the site is surrounded by **East** : Agricultural lands; **West** : Vacant forest land; **North** : Agricultural lands & **South** : Vacant land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nellore and recommendation by the CFE Committee meeting held on 04.02.2020 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period upto 6.83 year (or) the expiry of mine lease period issued by the Government of A.P., whichever is earlier.**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

**To**

**Sri Nayudu Surya Satish Kumar, Lessee,  
D.No. 4-135, Brahmanagudem,  
Chagallu (M),  
West Godavari District – 534301.  
Email : ramababubhanu78@gmail.com**

Copy to Environmental Engineer, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Ongole, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	2.0 KLD
2.	Process	1.0 KLD
4.	Green belt	1.5 KLD
5.	Domestic	1.5 KLD
	<b>TOTAL</b>	<b>6.0 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	1.0 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 1.0 KLD	Septic tank followed by soak pit

**Air :**

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).

- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

**Solid Waste :**

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	12268.56 m <sup>3</sup> /annum	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated : 07.01.2020.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**N V Bhaskara  
Rao**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website :www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No. N-585/APPCB/ZO-VJA/CFE/2022**

**Date: 17.02.2022**

**Sub: APPCB–ZO–VJA – CFE – M/s. GPA Minerals (16.512 Ha.), Sy. No. 322 (P) of Narrwada (V), and Sy. No. 475/1, 475/2, 476, 478 & 480 of Duttaluru (V) & (M), S.P.S.R Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. EC order No: SEIAA/AP/NLR/MIN/11/2019/1381/154.18 & 159.21-405 Dt 13.07.2021.
2. Industry's CFE application received at RO, Nellore on 28.01.2022 through APOCMMS
3. RO, Nellore inspection report dt. 01.02.2022.
4. CFE Committee meeting held at ZO, Vja., on 14.02.2022.

\* \* \*

- I. In the reference 2<sup>nd</sup> cited, **M/s. GPA Minerals (16.512 Ha.)**, has submitted an application to the Board seeking **Consent for Establishment** to carryout semi mechanized open cast mine to Excavate the following products with installed capacities as mentioned below, with a proposed project cost of **Rs.153.0 Lakhs**.

S.No.	Product / Activity	Extent	Capacity
1.	Mining of Quartz	16.512 Ha.	30119 Tons / annum

- II. As per the application, the above activity is to be located at **Sy. No. 322 (P) of Narrwada (V), and Sy. No. 475/1, 475/2, 476, 478 & 480 of Duttaluru (V) & (M), S.P.S.R Nellore District**.
- III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14°52'34.2583"N	79°28'4.96840"E
2.	14°52'31.41192"N	79°28'11.92789"E
3.	14°52'25.54421"N	79°28'8.99832"E
4.	14°52'26.63788"N	79°28'5.77290"E
5.	14°52'22.26374"N	79°28'4.37728"E
6.	14°52'18.24836"N	79°28'3.14755"E
7.	14°52'17.35624"N	79°28'6.80122"E
8.	14°52'11.13729"N	79°28'6.30763"E
9.	14°52'11.68846"N	79°28'2.91016"E
10.	14°52'9.66064"N	79°28'2.82029"E
11.	14°52'11.27270"N	79°27'53.03761"E
12.	14°52'15.19980"N	79°27'56.07917"E
13.	14°52'15.32856"N	79°27'55.13511"E

14.	14°52'19.74323"N	79°27'55.11089"E
15.	14°52'19.55633"N	79°27'56.06416"E
16.	14°52'18.85721"N	79°27'59.83850"E
17.	14°52'23.66773"N	79°28'1.81766"E
18.	14°52'25.46443"N	79°27'58.54672"E
19.	14°52'29.59024"N	79°27'59.81583"E
20.	14°52'28.96766"N	79°28'1.07400"E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 31.01.2022 and observed that the site is surrounded by:

**East** : Vacant land; **West** : Agricultural land & Mango garden;  
**North** : Eucalyptus plantation; **South** : Approach road and Eucalyptus plantation;

V. The Board, after careful scrutiny of the application, verification report of RO, Nellore and recommendation by the CFE Committee meeting held on **14.02.2022** at APPCB, Zonal Office, Vijayawada hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (I) only.**

VI. This Consent order issued is subject to the conditions mentioned in the Annexures.

VII. This order is issued from pollution control angle only. Zoning and other regulations are not considered.

VIII. **This order is valid for a period of 7 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

Nambada  
Venkata  
Bhaskara Rao  
JOINT CHIEF ENVIRONMENTAL ENGINEER

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Nambada Venkata  
Bhaskara Rao  
Date: 2022.02.17 18:28:58  
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Encl : Schedules "A & B".

To  
**Smt. Katamreddy Prasuna,**  
**M/s. GPA Minerals,**  
**(Quartz mine – 16.512 Ha.),**  
**D.No.27/4/242, Flat No. 404,**  
**Sri Ahalya Homes, Near Children Park,**  
**Ramji Nagar, Nellore,**  
**SPSR Nellore District - 524002**  
**e-mail: ravireddy232@gmail.com**

Copy to EE, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Source	Quantity
1.	Dust Suppression	7.0 KLD
2.	Green belt Development	7.0 KLD
3.	Wire saw cutting	3.5 KLD
4.	Domestic	1.5 KLD
	<b>Total</b>	<b>19.0 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI. No.	Source	Quantity
1.	Domestic	1.0 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The mine operator has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression.

**Air :**

- 4) The mine operator shall comply with the following for controlling air pollution.

S.No.	Source	Capacity	Control Equipment
--	--	--	--

- 5) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during day time and 70 dB (A) during night time.
- 6) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,  
**Noise levels:** Day time (6 AM to 10 PM) - 75 dB(A)  
 Night time (10 PM to 6 AM) - 70 dB(A).
- 7) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 8) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 9) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 10) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 11) The mining activity shall take appropriate measures to Ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 12) The proponent shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 13) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

**Solid Waste:**

- 14) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Overburden & rejects	214014 Tons for first 5 years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2.	Mine waste	64092 Tons for first 5 years	Non hazardous	

**General Conditions :**

- 15) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol, Vijayawada in the Environmental Clearance order Dt.13.07.2021.**
- 16) **As committed the mine holder shall maintain a minimum distance of 30 m from the boundary of TGP Canal for carrying out mining activity as per the requirement of Irrigation Department.**
- 17) **The mine operator shall carry manual mining without blasting & drilling operations as per mine plan.**
- 18) **The proponent shall obtain mine lease from Mines and Geology Department before applying for CFO of the Board.**
- 19) **The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.**
- 20) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 21) The mining shall be carried out as per the approved mine plan by the unit.
- 22) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 23) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 24) The proponent shall utilize the top soil for green belt development.
- 25) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 26) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 27) The fugitive emissions from all sources shall be controlled effectively.
- 28) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 29) The proponent shall not operate the mine without obtaining CFO (expansion) of the Board.
- 30) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 31) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 32) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 33) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**Nambada**  
**Venkata**  
**Bhaskara Rao**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: VIJAYAWADA**

**Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,**  
Joint Chief Environmental Engineer

Plot No.41, Opp. SBH  
Sri Kanakadurga Officers' Colony,  
Gurunanak Road, Vijayawada.  
Phone: 0866-2546218  
Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)  
Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No : N-525/APPCB/ZO-VJA/CFE/RED/2018-**

**Dt : 21.07.2018**

**Sub:** APPCB – CFE – M/s. Sri N. Srinivasulu (Quartz Mine – 1.594 Ha.), Sy.No. 230, Thimmapuram (V), Duttalur (M), SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Section 21 of Air (Prevention & Control of Pollution Act, 1981 – Issued – Reg.

**Ref:** 1. EC Order No. DEIAA/AP/NLR/8-1/2018-224, Dt.13.06.2018.  
2. Industry's CFE application received at RO, Nellore on 06.07.2018 through OCMMS.  
3. RO's inspection report received at ZO, Vijayawada on 13.07.2018.  
4. CFE Committee meeting held on 17.07.2018.

\*\*\*

I. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out semi mechanized open cast mining of quartz with installed capacities as mentioned below, with a project cost of Rs.25 Lakhs.

Sl.No.	Starting Activity	Extent in Ha.	Name of the Activity	Quantity
1.	Open cast mining of quartz through semi mechanized mining	1.594 Ha.	Mining of Quartz	1638 tons / month

II. As per the application, the above activity is to be located at Sy.No. 230, Thimmapuram (V), Duttalur (M), SPSR Nellore District in an area of 1.594 Ha.

III. The co-ordinates of the mine area as follows :

Sl.No.	Latitude	Longitude
1.	14 <sup>0</sup> 55' 36.70" N	79 <sup>0</sup> 27' 9.40" E
2.	14 <sup>0</sup> 55' 37.70" N	79 <sup>0</sup> 27' 16.10" E
3.	14 <sup>0</sup> 55' 34.60" N	79 <sup>0</sup> 27' 16.70" E
4.	14 <sup>0</sup> 55' 34.00" N	79 <sup>0</sup> 27' 11.30" E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P.Pollution Control Board, Regional Office, Nellore on 11.07.2018 and observed that the site is surrounded by

**North** : Vacant lands  
**South** : Vacant lands  
**East** : Vacant lands  
**West** : Vacant lands

V. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for period of 7 years from the date of issue.**

Encl: Schedule 'A' & Schedule 'B'

**Bonthalakoti  
Madhusudhana  
Rao**

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Rao  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Sri N. Srinivasulu (Quartz Mine – 1.594 Ha.),  
C/o. Sri N. Srinivasulu,  
D.No.1-41, Kothapet (V&P),  
Chakalakonda (SO) Duttaluru (M),  
SPSR Nellore District – 524 221.**

Copy to the EE, RO, Nellore for information and necessary action.

### **SCHEDULE - A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 3) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 4) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 5) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) If the industry is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority, Hyderabad - 500 004.

### **SCHEDULE - B**

#### **Committee recommendations:**

The Consent for Establishment Committee in its meeting held on 17.07.2018 examined the CFE application and the verification report submitted by Regional Office, Nellore. The Committee observed that i) the industry proposed to carryout Mining of Quartz – 1638 tons / month in an area of 1.594 Ha., ii) the industry has obtained Environmental Clearance from State Level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh for carryout mining of Quartz – 19658 tons / annum in an area of 1.594 Ha. vide order Dt.13.06.2018, iii) the nearest human habitation is Thimmapuram (V) located at a distance of about 2 KM from the proposed mine lease area, iv) the mine life of the industry is 20 years. After detailed discussion, the CFE Committee recommended to issue CFE Order to the industry with conditions.

#### **Water :**

- 1) The source of water is bore well and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1.	Dust Suppression	3.0
2.	Development of greenbelt	3.0
3.	Domestic	0.5
<b>Total</b>		<b>6.5</b>

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Purpose	Wastewater Generation (KLD)
1.	Domestic	0.4
<b>Total</b>		<b>0.4</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

**Air :**

- 3) The fugitive emissions from all sources shall be controlled regularly.
- 4) The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 5) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
- 6) The industry shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 7) The industry shall not exceed the following Ambient Air Quality standards measured outside the factory premises at periphery of industry  
 $SO_2 - 80 \mu g/m^3$ ,  $NO_x - 80 \mu g/m^3$ ,  $PM_{2.5} - 60 \mu g/m^3$ ,  $PM_{10} - 100 \mu g/m^3$   
 Noise levels: Day time (6 AM to 10 PM) - 75 dB(A).  
 Night time (10 PM to 6 AM) - 70 dB(A).

**Solid Waste :**

- 8) The industry shall comply with the following :

Sl. No.	Solid Waste generated from	Total Quantity	Method of Disposal
1.	Over burden & mine rejects	13105.8 m <sup>3</sup> / annum	Shall be used for land fill within the premises / store in the earmarked area as per the approved mining plan.

- 9) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
  - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

**Special Conditions :**

- 10) The industry shall maintain a setback distance of 7.5 mtrs from the mine boundary as buffer zone all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 11) The industry shall submit a drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area **within 1 (one) month i.e. by 17.08.2018.**
- 12) Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water sprinklers on haul roads, loading and unloading and at transfer points for dust suppressions.
- 13) The industry shall provide garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development etc.
- 14) The industry shall collect solid waste i.e. overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the place earmarked within the quarry lease area and the industry shall not dump the overburden outside the quarry lease area, under any circumstances.

- 15) The industry shall adopt the following measures to control erosion of dumps:
  - Retention / toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 16) The industry shall adopt the following measures to control noise pollution:
  - Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25kmph to prevent undue noise from trucks.
- 17) The industry shall scrupulously comply with conditions stipulated by the DEIAA, SPSR Nellore District, Andhra Pradesh in the Environmental Clearance Order dated : 13.06.2018.
- 18) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.
- 19) The industry shall provide CC road / BT road from mine to approach road so as to avoid fugitive dust emissions from movement of vehicles.
- 20) The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. In any case, the minimum greenbelt shall be 33% of the total area.
- 21) The industry shall not operate the mine without obtaining CFO of the Board.
- 22) The industry shall comply with all the directions issued by the Board from time to time.
- 23) The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 26) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Bonthalakoti  
Madhusudhana  
Rao**

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Bonthalakoti Madhusudhana  
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Date: 2018.07.23 17:24:42  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website :www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No. N-591/APPCB/ZO-VJA/CFE/2022**

**Date: 21.03.2022**

**Sub: APPCB–ZO–VJA – CFE – Quartz & Mica Mine of M/s. Maruthi Minerals (2.0 Ha.), Sy.No. 359/1(P),359/2 (P) & 360 (P), Teddupadu (V), Duttalur (M), SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. EC order No: SEIAA/AP/NLR/MIN/4/2021/3125/165.52 & 164.47-785 Dt 21.09.2021.
2. Industry's CFE application received at RO, Nellore on 04.03.2022 through APOCMMS
3. RO, Nellore inspection report forwarded to ZO, Vijayawada on 07.03.2022.
4. CFE Committee meeting held at ZO, Vja., on 15.03.2022.

\* \* \*

- I. In the reference 2<sup>nd</sup> cited, **M/s. Maruthi Minerals (2.0 Ha.)**, has submitted an application to the Board seeking **Consent for Establishment** to carryout semi mechanized open cast mine to Excavate the following products with installed capacities as mentioned below, with a proposed project cost of **Rs.35.0 Lakhs**.

S.No.	Product / Activity	Extent	Capacity
1.	Mining of Quartz	2.0 Ha.	13,515 Tons / Annum
2.	Mining of Mica		1,352 Tons / Annum

- II. As per the application, the above activity is to be located at **Sy.No. 359/1(P),359/2 (P) & 360 (P), Teddupadu (V), Duttalur (M), SPSR Nellore District**.
- III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14° 55' 33.20685" N	79° 26' 52.37525" E
2.	14° 55' 33.00241" N	79° 26' 54.77835" E
3.	14° 55' 33.59034" N	79° 26' 54.85896" E
4.	14° 55' 33.77321" N	79° 26' 58.56023" E
5.	14° 55' 33.67566" N	79° 26' 59.13580" E
6.	14° 55' 30.82411" N	79° 26' 58.50276" E
7.	14° 55' 31.54290" N	79° 26' 55.10368" E
8.	14° 55' 28.56451" N	79° 26' 54.18549" E
9.	14° 55' 28.88570" N	79° 26' 51.68837" E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 07.03.2022 and observed that the site is surrounded by:

<b>East</b> : Vacant land;	<b>West</b> : Vacant land & Vagu;
<b>North</b> : Vacant land;	<b>South</b> : Eucalyptus plantation;

- V. The Board, after careful scrutiny of the application, verification report of RO, Nellore and recommendation by the CFE Committee meeting held on **15.03.2022** at APPCB, Zonal Office, Vijayawada hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (I) only.**
- VI. This Consent order issued is subject to the conditions mentioned in the Annexures.
- VII. This order is issued from pollution control angle only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 7 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

To

**M/s. Maruthi Minerals,  
(Quartz & Mica mine – 2.0 Ha.),  
Sri D.Sridhar Reddy, Managing Partner,  
D.No. 17/606, Shop No. 4,  
VRC Centre, Nellore,  
D.No. 24-2-1858, 1/C, Dega Enclave,  
Magunta Layout,  
SPSR Nellore District.  
e-mail: sridharreddy4.872@gmail.com**

Copy to EE, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Source	Quantity
1.	Water sprinkling on Haul roads and waste dump	2.0 KLD
2.	Green belt Development	2.0 KLD
3.	Domestic	1.5 KLD
	<b>Total</b>	<b>5.5 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

Sl. No.	Source	Quantity
1.	Domestic	1.0 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The mine operator has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression.

**Air :**

- 4) The mine operator shall comply with the following for controlling air pollution.

S.No.	Source	Capacity	Control Equipment
--	--	--	--

- 5) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during day time and 70 dB (A) during night time.
- 6) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,  
**Noise levels:** Day time (6 AM to 10 PM) - 75 dB(A)  
 Night time (10 PM to 6 AM) - 70 dB(A).
- 7) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 8) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 9) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 10) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 11) The mining activity shall take appropriate measures to Ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 12) The proponent shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 13) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

**Solid Waste:**

- 14) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Overburden & rejects	10630 Tons for first 5 years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2.	Mine waste	51858 Tons for first 5 years	Non hazardous	

**General Conditions :**

- 15) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol, Vijayawada in the Environmental Clearance order Dt.21.09.2021.**
- 16) **The mine operator shall carry manual mining without blasting & drilling operations as per mine plan.**
- 17) **The proponent shall obtain mine lease from Mines and Geology Department before applying for CFO of the Board.**
- 18) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The mining shall be carried out as per the approved mine plan by the unit.
- 20) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 21) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The proponent shall utilize the top soil for green belt development.
- 23) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 25) The fugitive emissions from all sources shall be controlled effectively.
- 26) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 27) The proponent shall not operate the mine without obtaining CFO of the Board.
- 28) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 29) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 30) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 31) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website :www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-558/APPCB/ZO-VJA/CFE/2021**

**Date: 02.09.2021**

**Sub: APPCB–ZO–VJA – CFE – M/s. N.R. Minerals (4.757 Ha.), Sy.No.863-2 (3.59 Acres), 864-1 (6.40 Acres), 865-1 (1.76 Acres), Bhyravaram Village, Duttaluru Mandal, SPSR Nellore District - Consent for Establishment (CFE) of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/12/2020/2727/162.78 & 159.67-560, dt.12.08.2021.
2. Industry's CFE application received at RO, Nellore on 14.08.2021 through APOCMMS.
3. RO, Nellore inspection report dt. 26.08.2021.
4. CFE Committee meeting held at ZO, Vja., on 31.08.2021.

\* \* \*

- I. In the reference 2<sup>nd</sup> cited, **M/s. N.R. Minerals (4.757 Ha.)** has submitted an application to the Board seeking **Consent for Establishment (CFE)** to carryout semi mechanized open cast mine to Excavate the following products with installed capacities as mentioned below, with a proposed project cost of **Rs.45.0 Lakhs** (Rupees Forty Five Lakhs only).

S.No.	Name of the Product / Activity	Extent	Proposed Capacity
1.	Mining of Quartz	4.757 Ha.,	46,976 Tons /Annum

- II. As per the application, the above activity is to be located at **Sy.No.863-2 (3.59 Acres), 864-1 (6.40 Acres), 865-1 (1.76 Acres), Bhyravaram Village, Duttaluru Mandal, SPSR Nellore District.**

- III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14°47' 03.18152"N	79°25' 49.10701"E
2.	14°47' 02.15593"N	79°25' 43.60395"E
3.	14°47' 04.77552"N	79°25' 42.56530"E
4.	14°47' 10.60444"N	79°25' 44.25193"E
5.	14°47' 14.48666"N	79°25' 43.12764"E
6.	14°47' 17.09458"N	79°25' 43.30957"E
7.	14°47' 17.20201"N	79°25' 45.14062"E
8.	14°47' 10.19036"N	79°25' 46.62195"E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 25.08.2021 and observed that the site is surrounded by:

**East** : Agricultural lands;                      **West** : Approach road and Agricultural lands;  
**North** : Agricultural lands;                      **South** : Agricultural lands;

V. The Board, after careful scrutiny of the application, verification report of RO, Nellore and recommendation by the CFE Committee meeting held on 31.08.2021 at APPCB, Zonal Office, Vijayawada hereby issues **CONSENT FOR ESTABLISHMENT (CFE)** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

VI. This Consent order issued is subject to the conditions mentioned in the Annexures.

VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VIII. **This order is valid for a period of 7.0 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

Nambada Venkata  
 Bhaskara Rao

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 Date: 2021.09.02 16:35:21 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

**To**  
**M/s. N.R. Minerals (4.757 Ha.),**  
**C/o. Sri M. Rama Mohan Reddy,**  
**S/o. Sri Anantha Reddy,**  
**Somalaregada Village,**  
**Dattaluru Mandal,**  
**SPSR Nellore District- 524222**  
**Email : nrminerals4.757ha@gmail.com**

Copy to EE, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No	Purpose	Quantity (KLD)
1.	Dust suppression	2.0
2.	Green belt	2.0
3.	Domestic	1.0
<b>Total</b>		<b>5.0</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Purpose	Quantity (KLD)
1	Domestic	1.0
<b>Total</b>		<b>1.0</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The mine operator has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression.

**Air :**

- 4) The mine operator shall comply with the following for controlling air pollution.

S.No.	Source	Capacity	Control Equipment
---			

- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

**Noise levels:** Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).

- 6) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 7) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 8) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 9) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 10) The mining activity shall take appropriate measures to Ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 11) The proponent shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 12) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

**Solid Waste :**

- 13) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Over burden	51,244 Tons / First Five years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2.	Mining waste	1,26,750 Tons / First Five years	Non Hazardous	

**General Conditions :**

- 14) The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol, Vijayawada in the Environmental Clearance order Dt.12.08.2021.
- 15) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 16) The mining shall be carried out as per the approved mine plan by the unit.
- 17) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 18) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 19) The proponent shall utilize the top soil for green belt development.
- 20) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 21) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 22) The fugitive emissions from all sources shall be controlled effectively.
- 23) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 24) The proponent shall not operate the mine without obtaining CFO of the Board.
- 25) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 27) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**Nambada Venkata  
Bhaskara Rao**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: VIJAYAWADA**

**Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,**  
Joint Chief Environmental Engineer

Plot No.41, Opp. SBH  
Sri Kanakadurga Officers' Colony,  
Gurunanak Road, Vijayawada.  
Phone: 0866-2546218  
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Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**COMBINED CONSENT ORDER FOR ESTABLISHMENT & OPERATION**

**Order No : N-573/APPCB/ZO-VJA/CFE&CFO/RED/2019-**

**Date : 31.01.2019.**

**Sub:** APPCB-ZO-VJA- CFE & CFO - **M/s. SGS Minerals Private Limited (Extent – 17.786 Ha.), Sy.No. 666/P, 1082/P & 1083/P, Appasamudram (V), Udayagiri (M), SPSR Nellore District** - Combined Order of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. EC Order No. SEIAA/AP/NLR/MIN/09/2018-690, Dt.06.12.2018.  
2. Industry's CFE & CFO applications received at Regional Office, Nellore on 02.01.2019 through APOCMMS.  
3. RO's inspection reports received at ZO, Vijayawada on 09.01.2019.  
4. CFE Committee meeting held on 24.01.2019.

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I. In the reference 2<sup>nd</sup> cited, an applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) to carry out Mining of Quartz & Feldspar with installed capacities as mentioned below, with a project cost of Rs.75 Lakhs.

Sl. No.	Starting Activity	Extent in Ha.	Name of the Activity	Quantity
1.	Open cast mining of Quartz & Feldspar through semi mechanized	17.786 Ha.	Mining of Quartz	768 tons / month
			Mining of Feldspar	85 tons / month

II. As per the application, the above activity is to be located at Sy.No. 666/P, 1082/P & 1083/P, Appasamudram (V), Udayagiri (M), SPSR Nellore District in an area of 17.786 Ha.

III. The location of the mine as per the approved mining plan is as follows:

Sl.No.	Latitude	Longitude
1.	14 <sup>0</sup> 55' 26.60" N	79 <sup>0</sup> 21' 16.20" E
2.	14 <sup>0</sup> 55' 19.60" N	79 <sup>0</sup> 21' 37.60" E
3.	14 <sup>0</sup> 55' 19.20" N	79 <sup>0</sup> 21' 39.90" E
4.	14 <sup>0</sup> 55' 9.00" N	79 <sup>0</sup> 21' 37.50" E
5.	14 <sup>0</sup> 55' 9.30" N	79 <sup>0</sup> 21' 35.20" E
6.	14 <sup>0</sup> 55' 15.00" N	79 <sup>0</sup> 21' 25.40" E
7.	14 <sup>0</sup> 55' 16.60" N	79 <sup>0</sup> 21' 22.90" E
8.	14 <sup>0</sup> 55' 18.90" N	79 <sup>0</sup> 21' 19.90" E
9.	14 <sup>0</sup> 55' 23.70" N	79 <sup>0</sup> 21' 16.30" E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P.Pollution Control Board, Regional Office, Nellore on 07.01.2019 and observed that the site is surrounded by

- North** : Mineral bearing area  
**South** : Vacant land followed by stone crusher  
**East** : Village road followed by agricultural lands  
**West** : Agricultural lands

V. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Nellore, recommendations by the CFE Committee meeting held on 24.01.2019 at APPCB, Zonal Office, Vijayawada, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VII. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VIII. **This combined Order of Consent for Establishment and Consent for Operation shall be valid for a period ending with the 31.12.2023.**

Encl: Schedule 'A' & Schedule `B'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. SGS Minerals Private Limited (Extent – 17.786 Ha.),  
 C/o. Sri Sood Rajeev,  
 D.No.90-G Pocket A-3,  
 Ryan International School,  
 Mayur Vihar Phlll,  
 East Delhi – 110 096.**

Copy to the EE, RO, Nellore for information **and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the mining unit before External Advisory Committee (EAC) for review for necessary action as per the instructions of the Board Office vide Memo Dt. 21.06.2016 in case of non-compliances.**

### **SCHEDULE - A**

- 1) The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board. (Only for red category.)
- 2) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 3) The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 4) Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 5) The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The Industry shall remit water cess as per the assessment orders as and when issued by Board.
- 6) The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
- 7) The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The Industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 8) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### **SCHEDULE - B**

#### **Committee recommendations:**

The Consent for Establishment Committee in its meeting held on 24.01.2019 examined the CFE & CFO applications of the industry and the verification reports submitted by Regional Office, Nellore. The Committee observed that i) the industry proposed to carryout Mining of Quartz – 768 tons / month and Mining of Feldspar – 85 tons / month in an area of 17.786 Ha. with a project cost of Rs.75 Lakhs and comes under Red Hazardous category, ii) the industry obtained Environmental Clearance vide Order Dt.06.12.2018 from State Level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh to carryout Mining of Quartz – 9216 tons / annum and Mining of Feldspar – 85 tons / annum in an area of 17.786 Ha., iii) the nearest human habitation is Appasamudram (V) located at a distance of about 1.5 KM from the proposed mine lease area, iv) the industry paid CFO fee for five years i.e. up to 31.12.2023, v) the mine life of the industry is 26 years. The Committee further observed that the Member Secretary instructed JCEE to process the CFE & CFO applications of mining units combined through CFE committees. After detailed discussion, the CFE Committee recommended to issue Combined CFE & CFO Order of the Board to the industry up to 31.12.2023 with conditions, as per the instructions of the Board Office vide Memo Dt. 21.06.2016.

**Water :**

- 1) The source of water is tankers and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1.	Wet drilling operation	2.2
2.	Water sprinkling on haul roads and for waste dump	1.8
3.	Greenbelt development	0.6
4.	Domestic	1.1
	<b>Total</b>	<b>5.7</b>

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Purpose	Wastewater Generation (KLD)
1.	Domestic	0.6
	<b>Total</b>	<b>0.6</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

**Air :**

- 3) The industry shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 4) The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub>- 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, at the periphery of the mining unit.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A)

**Solid Waste :**

- 5) The industry shall comply with the following :

Sl. No.	Solid Waste generated from	Total Quantity	Method of Disposal
1.	Waste oil	50 Ltrs / annum	Shall be disposed to authorized reprocessing agencies.
2.	Over burden & mine rejects	10176 tons / annum	Shall be stored in the industry premises as per the approved mining plan.

**Special Conditions :**

- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board :
- Daily production details.
  - Log Books for pollution control systems.
  - Solid waste generated and disposed.
  - Inspection book.

- 7) The industry shall maintain 2.25 Ha. of greenbelt and shall maintain a setback distance of 7.5 mtrs from the mine boundary as buffer zone all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 8) The industry shall submit a drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area **within 1 (one) month i.e. by 28.02.2019.**
- 9) Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water sprinklers on haul roads, loading and unloading and at transfer points for dust suppressions.
- 10) The industry shall provide garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments, within 6 (six) months i.e. by 31.07.2019. The water so collected shall be utilized for watering the mine area, roads, green belt development etc.
- 11) The industry shall not cause ground water pollution in and around the industry premises.
- 12) The industry shall collect solid waste i.e. overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the place earmarked within the quarry lease area and the industry shall not dump the overburden outside the quarry lease area, under any circumstances.
- 13) The industry shall adopt the following measures to control erosion of dumps within 6 (six) months i.e. by 31.07.2019 :
  - Retention / toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 14) The industry shall adopt the following measures to control noise pollution:
  - Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25kmph to prevent undue noise from trucks.
- 15) The industry shall scrupulously comply with conditions stipulated by the State Level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh, Govt. of India, Ministry of Environment, Forests & Climate Change, in the Environmental Clearance order Dt.06.12.2018.
- 16) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 17) Mining activity shall be carried out as per approved Mining plan.
- 18) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.
- 19) The industry shall provide CC road / BT road from mine to approach road so as to avoid fugitive dust emissions from movement of vehicles.
- 20) The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. In any case, the minimum greenbelt shall be 33% of the total area.

- 21) The industry shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 22) The industry shall submit a compliance report on CFE & CFO combined order conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.
- 23) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 24) The industry shall comply with all the directions issued by the Board from time to time.
- 25) The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 27) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 28) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website : [www.pcb.ap.gov.in](http://www.pcb.ap.gov.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-537/APPCB/ZO-VJA/CFE/RED/2021**

**Date: 22.01.2021**

**Sub: APPCB–ZO–VJA – CFE – M/s. A.R. Minerals (4.905 Ha), Sy.No.152 (P), Sunnamvarichinthala Village, Udayagiri Mandal, SPSR Nellore District**  
 - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – **Issued – Reg.**

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/08/2020/2067-861, dt.16.12.2020.
2. CFE application received at Regional Office, Nellore on 01.01.2021 through APOCMMS.
3. RO, Nellore inspection report dt. 06.01.2021.
4. CFE Committee meeting held at ZO, Vijayawada on 19.01.2021.

\* \* \*

I. In the reference 2<sup>nd</sup> cited, **M/s. A.R. Minerals (4.905 Ha)** has submitted an application to the Board seeking **Consent for Establishment (CFE)** to carryout semi mechanized open cast mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs. 55.0 Lakhs** (Rupees Fifty Five Lakhs only).

S.No.	Name of the Product / Activity	Extent	Proposed capacity
1.	<b>Mining of Quartz</b>	<b>4.905 Ha.,</b>	<b>28,129 TPA</b>

II. As per the application, the above activity is to be located at **Sy.No.152 (P), Sunnamvarichinthala Village, Udayagiri Mandal, SPSR Nellore District.**

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14 <sup>0</sup> 54' 48.97934"N	79 <sup>0</sup> 19.20.55694"E
2.	14 <sup>0</sup> 54' 40.71238"N	79 <sup>0</sup> 19.20.61694"E
3.	14 <sup>0</sup> 54' 41.06291"N	79 <sup>0</sup> 19.12.76587"E
4.	14 <sup>0</sup> 54' 45.94254"N	79 <sup>0</sup> 19.14.61477"E
5.	14 <sup>0</sup> 54' 49.43407"N	79 <sup>0</sup> 19.15.33572"E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 05.01.2021 and observed that the site is surrounded by:

**East** : Hill Lock & Agricultural lands;  
**West** : Hill Lock;  
**North** : Hill Lock;  
**South** : Hill Lock;

V. The Board, after careful scrutiny of the application, verification report of Regional Office, Nellore and recommendation by the CFE Committee meeting held on 19.01.2021 at APPCB, Zonal Office, Vijayawada hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

VI. This Consent order issued is subject to the conditions mentioned in the Annexure.

VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VIII. **This order is valid for a period of 7.0 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

Nambada  
 Venkata  
 Bhaskara Rao

Digitally signed by  
 Nambada Venkata Bhaskara  
 Rao  
 Date: 2021.01.22 18:11:27  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

**To**  
**M/s. A.R. Minerals (4.905 Ha),**  
**C/o. Sri Syed Shamuddin,**  
**Flat No. 105, 2<sup>nd</sup> Floor,**  
**Devi Gardens Apartment, Neelagiri Sangam,**  
**Mulapet, Nellore,**  
**Nellore District - 524003**  
**Email : [shaym2u@gmail.com](mailto:shaym2u@gmail.com)**

Copy to EE, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is ground water and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Wet drilling Operations	2.0
2.	Water sprinkling	4.0
3.	Greenbelt	2.0
4.	Domestic	1.0
	<b>Total</b>	<b>9.0</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Purpose	Quantity (KLD)
1	Domestic	0.5
	<b>Total</b>	<b>0.5</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The mine operator has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression.

**Air :**

- 4) The mine operator shall comply with the following for controlling air pollution.

S.No.	Source	Capacity	Control Equipment
-----			

- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

**Noise levels:** Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).

- 6) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 7) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 8) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 9) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 10) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 11) The proponent shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 12) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

**Solid Waste :**

- 13) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Over burden & quartz waste	1,39,958 Tons / 1 <sup>st</sup> 5 years	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

2	waste Oil from vehicles	50 LPA	Hazardous	The generated waste oil / used oil within the premises used for lubrication purposes (or) shall be sent to authorized Re-processors / Recyclers / Cement industries for co-processing through M/s. Andhra Pradesh Environment Management Corporation Limited ( <b>APEMCL</b> ).
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**GENERAL :**

- 14) The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, GoI, Vijayawada in the Environmental Clearance order No: SEIAA/AP/NLR/MIN/08/2020/2067-861, dt.16.12.2020.
- 15) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 16) The mining shall be carried out as per the approved mine plan by the unit.
- 17) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 18) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 19) The proponent shall utilize the top soil for green belt development.
- 20) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 21) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 22) The fugitive emissions from all sources shall be controlled effectively.
- 23) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 24) The proponent shall not operate the mine without obtaining CFO of the Board.
- 25) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 27) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Nambada Venkata  
Bhaskara Rao

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Venkata Bhaskara Rao  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-622/APPCB/ZO-VJA/CFE/RED/2019-**

**Date : 10.10.2019**

**Sub:** APPCB–ZO–VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Sri Aytha Jaya Kumar (1.630 Ha.), Sy. No. 394/1, Gudavalluru (V), Kondapuram (M), SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/06/2019/1024-1027, Dt.13.09.2019.
2. Industry's CFE application received at Regional Office, Nellore on 26.09.2019 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 01.10.2019.
4. CFE Committee meeting held at ZO, Vijayawada on 03.10.2019

\* \* \*

I. M/s. Sri Aytha Jaya Kumar (1.630 Ha.) submitted an application to the Board vide reference 2<sup>nd</sup> cited seeking Consent for Establishment (CFE) to carryout open cast semi mechanized mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 30,00,000/- (Rupees Thirty Lakhs only).

Activity	Extent	Capacity
Mining of Mica	1.630 Ha.	1678.5 TPA
Mining of Quartz		13428 TPA
Mining of Feldspar		3357 TPA

II. As per the application, the above activity is to be located at Sy. No. 394/1, Gudavalluru (V), Kondapuram (M), SPSR Nellore District in an area of 1.630 Ha.

III. The co-ordinates of the mine are mentioned below :

SI.No.	Latitude	Longitude
1.	14 <sup>0</sup> 59' 19.93"N	79 <sup>0</sup> 40' 01.71"E
2.	14 <sup>0</sup> 59' 16.14"N	79 <sup>0</sup> 40' 05.41"E
3.	14 <sup>0</sup> 59' 14.01"N	79 <sup>0</sup> 40' 03.35"E
4.	14 <sup>0</sup> 59' 15.59"N	79 <sup>0</sup> 39' 59.56"E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 30.09.2019 and observed that the site is surrounded by **East** : Eucalyptus plantation; **West** : Vacant land; **North** : Eucalyptus plantation and vacant land & **South** : Vacant land.

- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nellore and recommendation by the CFE Committee meeting held on 03.10.2019 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 7 years from the date of issue.**

**RAMESH**

**KORUKONDA**

Digitally signed by RAMESH KORUKONDA  
Date: 2019.10.10 18:22:58 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

Encl : Schedules "A & B".

**To**

**M/s. Sri Aytha Jaya Kumar (1.630 Ha.),  
C/o. Sri A. Jaya Kumar,  
D.No.10-04-21/7S-4A,  
Ankata Road,  
Ranganayakulapeta, Nellore,  
SPSR Nellore District – 524 001.  
Email : [jayakumar1.630ha@gmail.com](mailto:jayakumar1.630ha@gmail.com)**

Copy to Environmental Engineer, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	1.5
2.	Greenbelt development	1.0
3.	Domestic	1.0
	<b>Total</b>	<b>3.5</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Source	Quantity (KLD)
1.	Domestic	0.8
	<b>Total</b>	<b>0.8</b>

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.8 KLD	Septic tank followed by soak pit

**Air :**

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,  
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).
- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

**Solid Waste :**


- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Mining waste	15106.5 TPA	Non Hazardous	Shall be stored in an earmarked area within the mine lease area as per the approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated : 13.09.2019.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.
- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.

- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**RAMESH  
KORUKONDA**

 Digitally signed by RAMESH  
KORUKONDA  
Date: 2019.10.10 18:23:15 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.  
Phone: 0866-2546218  
Email: zovja-icee@appcb.gov.in  
Website :www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No. N-630/APPCB/ZO-VJA/CFE/2022**

**Date:04.08.2022**

**Sub: APPCB–ZO–VJA – CFE – M/s. Quartz & Quartzite Mining of M/s. Uday Impex (4.990 Ha), Sy. No. 08/P, Kasturinaidupalli Village, Kondapuram Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. EC order No: SEIAA/AP/NLR/MIN/05/2022/4307/190.53/187.37, Dt. 27.07.2022.
2. Industry's CFE application received at RO, Nellore on 29.07.2022 through APOCMMS.
3. RO, Nellore inspection report forwarded to ZO, Vja on 01.08.2022.
4. CFE committee meeting held at ZO, Vja on 03.08.2022.

\* \* \*

- I. In the reference 2<sup>nd</sup> cited **M/s. Quartz & Quartzite Mining of M/s. Uday Impex (4.990 Ha)** has submitted an application to the Board seeking **Consent for Establishment** to carryout semi mechanized open cast mine to excavate the following products with installed capacities as mentioned below, with a proposed project cost of **Rs.50.0 Lakhs**.

S.No.	Product / Activity	Extent	Capacity
1.	<b>Mining of Quartz &amp; Quartzite</b>	<b>4.990 Ha.,</b>	<b>36,340 TPA</b>

- II. As per the application, the above activity is to be located at **Sy. No. 08/P, Kasturinaidupalli Village, Kondapuram Mandal, SPSR Nellore District**.
- III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	15°2'20.37437"N	79°37'46.13826"E
2.	15°2'18.33351"N	79°37'32.97189"E
3.	15°2'20.17081"N	79°37'31.32930"E
4.	15°2'22.13606"N	79°37'33.47270"E
5.	15°2'24.31871"N	79°37'47.46836"E

- IV. The above site was inspected by the Environmental Engineer & Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 01.08.2022 and observed that the site is surrounded by:

<b>East</b> : Scrub land;	<b>West</b> : Old mine pit cum scrubland;
<b>North</b> : Donka road followed by scrubland;	<b>South</b> : Scrub land;

- V. The Board, after careful scrutiny of the application, verification report of RO, Nellore and recommendation by the CFE Committee meeting held on **03.08.2022** at APPCB, Zonal Office, Vijayawada hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (I) only.**
- VI. This Consent order issued is subject to the conditions mentioned in the Annexures.
- VII. This order is issued from pollution control angle only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 7 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

**N V BHASKARA** Digitally signed by N  
V BHASKARA RAO  
**RAO** Date: 2022.08.04  
16:53:49 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

To

**Sri V.Ravi Kumar Reddy,**  
**(M/s Uday Impex – 4.990 Ha)**  
**Kasturinaidupalli Village,**  
**Kondapuram Mandal,**  
**SPSR Nellore District – 524239.**  
**Email: [ashwath.reddy@gmail.com](mailto:ashwath.reddy@gmail.com)**

Copy to EE, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Source	Quantity
1.	Dust Suppression with QL Roads	1.2 KLD
2.	Dust Suppression along the approach road	6.0 KLD
3.	Green belt development along with QL Roads & approach road	8.9 KLD
4.	Domestic	0.5 KLD
	<b>Total</b>	<b>16.6 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI. No.	Source	Quantity
1.	Domestic	0.42 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The mine operator has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression.

**Air :**

- 4) The mine operator shall comply with the following for controlling air pollution.

S.No.	Source	Capacity	Control Equipment
--			

- 5) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during day time and 70 dB (A) during night time.
- 6) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,  
**Noise levels:** Day time (6 AM to 10 PM) - 75 dB(A)  
 Night time (10 PM to 6 AM) - 70 dB(A).
- 7) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 8) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 9) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 10) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 11) The mining activity shall take appropriate measures to Ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 12) The proponent shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 13) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

**Solid Waste:**

- 14) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Over burden	6795 Cu.mtrs in First Five years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2.	Mining waste	59828 Cu.mtrs in First Five years		

**General Conditions :**

- 15) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, GoI, Vijayawada in the Environmental Clearance (EC) order Dt.27.07.2022.**
- 16) **The proponent shall obtain mine lease from Mines and Geology Department before applying for CFO of the Board.**
- 17) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity and adopt compensatory afforestation outside the mine area to meet 33% greenbelt at total area acquired.
- 18) The mining shall be carried out as per the approved mine plan by the unit.
- 19) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 20) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 21) The proponent shall utilize the top soil for green belt development.
- 22) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 23) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 24) The fugitive emissions from all sources shall be controlled effectively.
- 25) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 26) The proponent shall not operate the mine without obtaining CFO of the Board.
- 27) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 30) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**N V BHASKARA** Digitally signed by N V  
**RAO** BHASKARA RAO  
Date: 2022.08.04  
16:54:01 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: VIJAYAWADA**

Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,  
Joint Chief Environmental Engineer

Plot No.41, Opp. SBH  
Sri Kanakadurga Officers' Colony,  
Gurunanak Road, Vijayawada.  
Phone: 0866-2546218  
Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)  
Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No : N-519/APPCB/ZO-VJA/CFE/RED/2018-**

**Dt : 15.06.2018**

**Sub:** APPCB – CFE – M/s. Sri N. Gandhi (9.676 Ha.), Sy.No. 138, Challagiragalla (V), Kondapuram (M), SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Section 21 of Air (Prevention & Control of Pollution Act, 1981 – Issued – Reg.

**Ref:** 1. EC Order No. SEIAA/AP/NLR/MIN/01/2018, Dt.19.04.2018.  
2. Industry's CFE application received at RO, Nellore on 29.05.2018 through OCMMS.  
3. RO's inspection report received at ZO, Vijayawada on 06.06.2018.  
4. CFE Committee meeting held on 13.06.2018.

\*\*\*

I. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out semi mechanized open cast mining of quartz & feldspar with installed capacities as mentioned below, with a project cost of Rs.60 Lakhs.

Sl.No.	Starting Activity	Extent in Ha.	Name of the Activity	Quantity
1.	Open cast mining of quartz & feldspar through semi mechanized mining	9.676 Ha.	Mining of Quartz	1526 tons / month
			Mining of Feldspar	191 tons / month

II. As per the application, the above activity is to be located at Sy.No. 138, Challagiragalla (V), Kondapuram (M), SPSR Nellore District in an area of 9.676 Ha.

III. The co-ordinates of the mine area as follows :

Sl.No.	Latitude	Longitude
1.	14 <sup>0</sup> 57' 27.50" N	79 <sup>0</sup> 31' 52.40" E
2.	14 <sup>0</sup> 57' 28.70" N	79 <sup>0</sup> 31' 59.70" E
3.	14 <sup>0</sup> 57' 28.00" N	79 <sup>0</sup> 32' 08.00" E
4.	14 <sup>0</sup> 57' 22.00" N	79 <sup>0</sup> 32' 07.90" E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P.Pollution Control Board, Regional Office, Nellore on 02.06.2018 and observed that the site is surrounded by

**North** : Vacant lands  
**South** : Vacant lands  
**East** : Vacant lands  
**West** : Vacant lands

V. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for period of 7 years from the date of issue.**

Encl: Schedule 'A' & Schedule 'B'

**Bonthalakoti  
Madhusudhana  
Rao**

Digitally signed by  
Bonthalakoti  
Madhusudhana Rao  
Date: 2018.06.18 16:01:14  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Sri N. Gandhi (9.676 Ha.),  
C/o. Sri N. Gandhi,  
D.No.1-111, Railway Station Road,  
Venkatachalam (V & M),  
SPSR Nellore District – 524 320.**

Copy to the EE, RO, Nellore for information and necessary action.

### **SCHEDULE - A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 3) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 4) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 5) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) If the industry is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority, Hyderabad - 500 004.

### **SCHEDULE - B**

#### **Committee recommendations:**

The Consent for Establishment Committee in its meeting held on 13.06.2018 examined the CFE application and the verification report submitted by Regional Office, Nellore. The Committee observed that i) the industry proposed to carryout Mining of Quartz – 1526 tons / month and Mining of Feldspar – 191 tons / month in an area of 9.676 Ha., ii) the industry had obtained Environmental Clearance from State Level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh for carryout Mining of Quartz – 18315 tons / annum and Mining of Feldspar – 2295 tons / annum in an area of 9.676 Ha. vide order Dt.19.04.2018, iii) the nearest human habitation is Bhattinavaripalle (V) located at a distance of about 1 KM from the proposed mine lease area. After detailed discussion, the committee recommended to issue CFE Order to the industry with conditions.

#### **Water :**

- 1) The source of water is ground water from Bhattinavaripalle through tankers and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1.	Wet drilling operation	2.7
2.	Sprinkling on haul roads for waste dump	1.2
3.	Greenbelt development	0.6
4.	Domestic	1.1
<b>Total</b>		<b>5.6</b>

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Purpose	Wastewater Generation (KLD)
1.	Domestic	0.5
	<b>Total</b>	<b>0.5</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

**Air :**

- 3) The fugitive emissions from all sources shall be controlled regularly.
- 4) The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 5) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
- 6) The industry shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 7) The industry shall not exceed the following Ambient Air Quality standards measured outside the factory premises at periphery of industry  
 $SO_2 - 80 \mu g/m^3$ ,  $NO_x - 80 \mu g/m^3$ ,  $PM_{2.5} - 60 \mu g/m^3$ ,  $PM_{10} - 100 \mu g/m^3$   
 Noise levels: Day time (6 AM to 10 PM) - 75 dB(A).  
 Night time (10 PM to 6 AM) - 70 dB(A).

**Solid Waste :**

- 8) The industry shall comply with the following :

Sl. No.	Solid Waste generated from	Total Quantity	Method of Disposal
1.	Over burden & mine rejects	3496 tons / annum (Quartz – 2029 TPA + Feldspar – 1467 TPA)	Shall be used for land fill within the premises / store in the earmarked area as per the approved mining plan.

- 9) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

**Special Conditions :**

- 10) The industry shall maintain a setback distance of 7.5 mtrs from the mine boundary as buffer zone all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 11) The industry shall allocate sufficient funds for implementation of CSR activities (providing the Reverse Osmosis (RO) plant in Challagiragalla Village and plantations in the nearby Villages).
- 12) The industry shall submit a drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area **within 1 (one) month i.e. by 13.07.2018.**

- 13) Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water sprinklers on haul roads, loading and unloading and at transfer points for dust suppressions.
- 14) The industry shall provide garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development etc.
- 15) The industry shall collect solid waste i.e. overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the place earmarked within the quarry lease area and the industry shall not dump the overburden outside the quarry lease area, under any circumstances.
- 16) The industry shall adopt the following measures to control erosion of dumps:
  - Retention / toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 17) The industry shall adopt the following measures to control noise pollution:
  - Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25kmph to prevent undue noise from trucks.
- 18) The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh in the Environmental Clearance Order dated : 19.04.2018.
- 19) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.
- 20) The industry shall provide CC road / BT road from mine to approach road so as to avoid fugitive dust emissions from movement of vehicles.
- 21) The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. In any case, the minimum greenbelt shall be 33% of the total area.
- 22) The industry shall not operate the mine without obtaining CFO of the Board.
- 23) The industry shall comply with all the directions issued by the Board from time to time.
- 24) The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 27) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Bonthalakoti  
Madhusudhana  
Rao**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website :www.pcb.ap.gov.in

**CONSENT TO ESTABLISH**

**Order No. N-255/APPCB/ZO-VJA/CTE/2023**

**Date: 04.04.2023**

**Sub: APPCB-ZO-VJA – CTE – M/s. D. Durga Prasad Mining (12.55 Ha.), Sy.No.47/P, 48/P, 49/1, 50/1 & 51/P, Yerrabotlapalli Village, Kondapuram Mandal, SPSR Nellore District. – Consent to Establish (CTE) of the Board for under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. EC order No: SEIAA/AP/NLR -19/2009-612, Dt.08.06.2009
2. CTE Order No.N-113/PCB/ZO-VJA/CFE/2009-440, Dt.01.07.2009.
3. CTO Order No. N-255/PCB/ZO-VJA/CFO/W&A/2014-1803, dt.20.12.2014.
4. Auto Renewal of CTO order No: N-255/PCB/ZO-VJA/CFO/W&A/2016, dt.09.11.2017, for the period upto 30.11.2022.
5. EC amendment Order No. SEIAA/AP/NLR-9/2009/205.11&202.06/202.38, dt. 28.12.2022.
6. CTE (fresh) application received at RO, Nellore on 16.03.2023 through APOCMMS.
7. RO, Nellore inspection report forwarded to ZO, Vja on 27.03.2023.
8. CTE committee meeting held at ZO, Vja on 31.03.2023.

\* \* \*

- I. In the reference 5<sup>th</sup> cited **M/s. D. Durga Prasad Mining (12.55 Ha.)**, has submitted an application to the Board seeking **Consent to Establish (CTE)** to carryout semi mechanized open cast mining to excavate the following products with installed capacities as mentioned below, with a proposed project cost of **Rs.50.0 Lakhs**.

S. No	Product / Activity	Extent	Mining capacity as per EC order dt.08.06.2009	Mining capacity as per EC amendment order dt.28.12.2022	CTE issued for Mining capacity
1	Mining of Quartz	12.55 Ha.,	12000 TPA	3688 TPA	3688 TPA
2	Mining of Feldspar		---	5532 TPA	5532 TPA
3	Mining of Mica Crude		---	553 TPA	553 TPA
4	Mining of Mica Scrap		---	2213 TPA	2213 TPA

- II. As per the application, this is an existing mine and obtained EC amendment order vide dt. 28.12.2022 the above activity is to be located at **Sy.No.47/P, 48/P, 49/1, 50/1 & 51/P, Yerrabotlapalli Village, Kondapuram Mandal, SPSR Nellore District**.

- III. The co-ordinates of the mine are mentioned below:

S.No.	Latitude	Longitude
1.	15°0'41" N	79°30'46" E

IV. The above site was inspected by the Environmental Engineer & Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 25.03.2023 and observed that the site is surrounded by:

**East** : Plantation area;                      **West** : Plantation area followed by approach road;  
**North** : Plantation area;                      **South** : Plantation area;

- V. **The Board**, after careful scrutiny of the application, verification report of RO, Nellore and recommendations by the CTE Committee in the meeting held on **31.03.2023** at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT TO ESTABLISH** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (I) only.**
- VI. This Consent order issued is subject to the conditions mentioned in the Annexures.
- VII. This order is issued from pollution control angle only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 4 years on par with life of the mine mentioned in the EC (amendment) order dt. 28.12.2022 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

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 Date: 2023.04.04 15:59:01 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

To

**M/s. D. Durga Prasad Mining (12.55 Ha.),  
 C/o. Sri Damerla Durga Prasad,  
 Flat No.504, Vivekananda Nagar,  
 Sarvani Nilayam, Yendada,  
 Visakhapatnam Rural,  
 Visakhapatnam – 530045.  
 Email: vgrgeo@gmail.com**

Copy to EE, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) The proponent shall obtain Consent to Operate (CTO) from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 3) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 4) The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
- 5) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before the Competent Authority.

**SCHEDULE – B**

- 1) The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Source	Quantity (in KLD)
1.	Dust Suppression	1.0
2.	Green belt development	0.5
3.	Domestic	0.5
	<b>Total</b>	<b>2.0</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Source	Quantity (in KLD)
1.	Domestic	0.5
	<b>Total</b>	<b>0.5</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The mine operator has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression.

**Air :**

- 4) The mine operator shall comply with the following for controlling air pollution.

S.No.	Source	Capacity	Control Equipment
			--

- 5) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during day time and 70 dB (A) during night time.
- 6) The mine holder shall comply with ambient air quality standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>; PM<sub>10</sub> - 100 µg/m<sup>3</sup>**, measured at factory premises at the periphery of the industry.

\* For other parameters, the industry shall comply with the National Ambient Air Quality Standards as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 if applicable.

\* The industry shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

Noise Levels: Day time: ( 6 AM to 10 PM ) – 75 dB(A)

Night time: ( 10 PM to 6 AM ) – 70 dB(A)

- 7) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 8) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 9) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 10) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 11) The proponent shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time

S.No.	Details of process emissions	Emission control system	Emission standards
----			

### **Solid Waste:**

- 12) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1	Top soil	15,405 MT	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2	Side burden	27,987 MT		
3	Mineral Rejects	2,517 MT		

### **Special Conditions :**

- 13) The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol in the EC (existing) order Dt.08.06.2009 & EC (amendment) Order dt. 28.12.2022.

- 14) **The proponent shall comply with the proposals furnished in Environmental management plan.**
- 15) **The proponent shall develop greenbelt of 1.0 Km along approach roads & village Road sides.**
- 16) **The proponent shall maintain 7.5mt greenbelt in buffer zone and existing buffer zone plantation should not be disturbed.**
- 17) **The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time.**
- 18) **The proponent shall provide 1200 Mts. trench on Northern and North- East side to protect existing natural stream.**
- 19) **The CTO (CFO) order issued to the existing mining capacity of Quartz – 100 TPD was expired on 30.11.2022, hence the mine holder shall not operate the mining activity until obtain fresh CTO as per the EC amendment order dt.28.12.2022.**
- 20) **The proponent shall obtain mine lease from Mines and Geology Department before applying for CTO of the Board as per EC amendment order.**
- 21) **The proponent shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 22) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 23) The mining shall be carried out as per the approved mine plan by the unit.
- 24) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 25) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 26) The proponent shall utilize the top soil for green belt development.
- 27) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 28) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 29) The fugitive emissions from all sources shall be controlled effectively.
- 30) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 31) The proponent shall not operate the mine without obtaining CTO of the Board.
- 32) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 33) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

- 34) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 35) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**N V BHASKARA**  
**RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

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**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-516/APPCB/ZO-VJA/CFE/RED/2020**

**Date :29.10.2020**

**Sub: APPCB–ZO–VJA – CFE – M/s. Quartz Mine of Sri Vemula Srinivasulu (2.50 Ha), Sy.No. Sy.No.147, Yerrabotlapalli (V), Kondapuram (M), SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.**

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/01/2020/1607-33, Dt.11.10.2020.
2. CFE application received at Regional Office, Nellore on 19.10.2020 through APOCMMS.
3. RO, Nellore inspection report dt. 23.10.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 27.10.2020.

\* \* \*

I. In the reference 2<sup>nd</sup> cited, **M/s. Quartz Mine of Sri Vemula Srinivasulu (2.50 Ha)** has submitted an application to the Board seeking **Consent for Establishment (CFE)** to carryout semi mechanized open cast mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs.1.45 Crores** (Rupees One Crore Forty Five Lakhs only).

S.No.	Name of the Product / Activity	Extent	Proposed capacity
1.	<b>Mining of Quartz</b>	<b>2.50 Ha.,</b>	<b>29,426 TPA</b>

II. As per the application, the above activity is to be located at **Sy.No. Sy.No.147, Yerrabotlapalli (V), Kondapuram (M), SPSR Nellore District.**

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14 <sup>0</sup> 59' 19.75"N	79 <sup>0</sup> 30' 57.33"E
2.	14 <sup>0</sup> 59' 19.00"N	79 <sup>0</sup> 31' 00.40"E
3.	14 <sup>0</sup> 59' 25.91"N	79 <sup>0</sup> 31' 03.68"E
4.	14 <sup>0</sup> 59' 26.60"N	79 <sup>0</sup> 30' 59.32"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 23.10.2020 and observed that the site is surrounded by:
- East** : Agricultural lands;  
**West** : Agricultural lands;  
**North** : Vacant land;  
**South** : Agricultural lands;
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nellore and recommendation by the CFE Committee meeting held on 27.10.2020 at APPCB, Zonal Office, Vijayawada hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 4.22 years on par with validity of EC issued by SEIAA, A.P., (MoEF&CC, GoI) or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

To

**M/s. Quartz Mine of Sri Vemula Srinivasulu (2.50 Ha),  
C/o. Sri Vemla Srinivasulu,  
D. No 1-37, Nalajanapadu (V),  
Pedrajupalem (Post), C.S. Puram (Mandal),  
Prakasam District – 523108  
Email : music.suman@gmail.com**

Copy to EE, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Proposed Quantity
1.	Dust suppression	2.0 KLD
2.	Green belt	2.0 KLD
3.	Wet Drilling	2.0 KLD
3.	Domestic	1.0 KLD
<b>TOTAL</b>		<b>7.0 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Purpose	Proposed Quantity
1.	Domestic	0.8 KLD
<b>TOTAL</b>		<b>0.8 KLD</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

- 3) The industry has to provide digital flow meters with totaliser facility to assess the water consumption with log registers to quantify the water used for dust suppression.

**Air :**

- 4) The industry shall comply with the following for controlling air pollution.

S.No.	Source	Capacity	Control Equipment
---			

- 5) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 6) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

**Noise levels:** Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).

- 7) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 8) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 9) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 10) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 11) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 12) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

**Solid Waste :**

- 13) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1	Over burden / Mine rejects	81,506 m <sup>3</sup> for first 5 years	--	Shall be stored in an area of 0.3 Ha in the mine site area as per the approved mine plan.

**GENERAL :**

- 14) The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol, Vijayawada in the Environmental Clearance order No: SEIAA/AP/NLR/MIN/01/2020/1607-33, Dt.11.06.2020.
- 15) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 16) The mining shall be carried out as per the approved mine plan by the unit.
- 17) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 18) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 19) The proponent shall utilize the top soil for green belt development.
- 20) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 21) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 22) The fugitive emissions from all sources shall be controlled regularly.
- 23) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 24) The proponent shall not operate the mine without obtaining CFO of the Board.
- 25) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 27) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Nambada

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: VIJAYAWADA**

**Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,**  
Joint Chief Environmental Engineer

Plot No.41, Opp. SBH  
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Website :[www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**COMBINED CONSENT ORDER FOR ESTABLISHMENT & OPERATION**

**Order No : N-580/APPCB/ZO-VJA/CFE&CFO/RED/2019-**

**Date : 08.02.2019.**

**Sub:** APPCB-ZO-VJA- CFE & CFO - **M/s. Sri Sk. Saleem (Quartz Mine – 6.05 Acres), Sy.No. 25/1 & 2, 26, Narayanampeta (V), Seetharamapuram (M), SPSR Nellore District** - Combined Order of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Procds.No.482/M1/99, Dt.20.04.2001 of the Assistant Director of Mines & Geology, Nellore.  
2. Industry's CFE & CFO applications received at Regional Office, Nellore on 28.01.2019 through APOCMMS.  
3. RO's inspection reports received at ZO, Vijayawada on 02.02.2019.  
4. CFE Committee meeting held on 06.02.2019.

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I. In the reference 2<sup>nd</sup> cited, an applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) to carry out Mining of Quartz with installed capacities as mentioned below, with a project cost of Rs.10 Lakhs.

Sl. No.	Starting Activity	Extent	Name of the Activity	Quantity
1.	Mining of Quartz	6.05 Acres	Mining of Quartz	2351 tons / month

II. As per the application, the above activity is to be located at Sy.No. 25/1 & 2, 26, Narayanampeta (V), Seetharamapuram (M), SPSR Nellore District in an area of 6.05 Acres.

III. The above site was inspected by the Assistant Environmental Engineer, A.P.Pollution Control Board, Regional Office, Nellore on 30.01.2019 and observed that the site is surrounded by

**North** : Mineral bearing area  
**South** : Approach road cum mineral bearing area  
**East** : Irrigation land cum mineral bearing area  
**West** : Mineral bearing area cum plantation

IV. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Nellore, recommendations by the CFE Committee meeting held on 06.02.2019 at APPCB, Zonal Office, Vijayawada, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. **This combined Order of Consent for Establishment and Consent for Operation shall be valid for a period ending with the 30.03.2021.**

Encl: Schedule 'A' & Schedule 'B'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Sri Sk. Saleem (Quartz Mine – 6.05 Acres),  
C/o. Sri Sk. Saleem,  
D.No.2-176-2,  
Dasthagiri, Pamur,  
Prakasam District – 523 108.**

Copy to the EE, RO, Nellore for information **and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the mining unit before External Advisory Committee (EAC) for review for necessary action as per the instructions of the Board Office vide Memo Dt. 21.06.2016 in case of non-compliances.**

### SCHEDULE - A

- 1) The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board. (Only for red category.)
- 2) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 3) The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 4) Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 5) The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The Industry shall remit water cess as per the assessment orders as and when issued by Board.
- 6) The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
- 7) The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The Industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 8) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### SCHEDULE - B

#### Committee recommendations:

The Consent for Establishment Committee in its meeting held on 06.02.2019 examined the CFE & CFO applications of the industry and the verification reports submitted by Regional Office, Nellore. The Committee observed that i) the industry proposed to carryout Mining of Quartz – 2351 m<sup>3</sup> / month in an area of 6.05 acres with a project cost of Rs.10 Lakhs and comes under Red Hazardous category, ii) the nearest human habitation is Seetharamapuram (V) located at a distance of about 1.5 KM from the proposed mine lease area, iii) the industry paid CFO fee for five years i.e. up to 30.03.2021, iv) the Assistant Director of Mines & Geology Department, Nellore issued work order to the industry for a period from 31.03.2001 to 30.03.2021 vide Procds. Dt.20.04.2001, v) the Committee noted that a Lr.No.6/SEIAA/AP/EC/Mines/2015, Dt.01.11.2018 was addressed by SEIAA, AP to the Secretary to Govt. (Mines), Govt. of Andhra Pradesh stating that “it is clarified that all such mining projects which did not continue to operate without obtaining environmental clearance till the mining lease falls due for renewal, if there is no increase in lease area and / or there is no enhancement of production. In the event of any increase in lease area and or production, such projects would need to obtain prior environmental clearance. Further, all such projects which have been operating without any environmental clearance would obtain environmental clearance at the time of their lease renewal even if there is no increase either in terms of lease area or production”, vi) the Member Secretary instructed JCEE to process the CFE & CFO applications of mining units combined through CFE committees, **however**, vii) the industry has not obtained Environmental Clearance from the MoEF&CC, Gol for the mining as mining permission was granted before May, 2012.

After detailed discussion, in view of the above observations, the CFE Committee recommended to issue Combined CFE & CFO Order of the Board to the industry up to 30.03.2021 as per the validity of the mine lease vide Procds. Dt.20.04.2001 from Assistant Director of Mines & Geology Department, Nellore with a condition that i) the industry shall obtain Environmental Clearance (EC) at the time of the lease renewal, ii) the industry shall not increase the lease area and / or shall not increase the production capacity. In the event of any increase in lease area and or production, the industry should obtain prior environmental clearance, as per the instructions of the Board Office vide Memo Dt. 21.06.2016.

**Water :**

- 1) The source of water is ground water and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1.	Dust suppression	1.0
2.	Domestic	1.0
	<b>Total</b>	<b>2.0</b>

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Purpose	Wastewater Generation (KLD)
1.	Domestic	0.5
	<b>Total</b>	<b>0.5</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

**Air :**

- 3) The industry shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 4) The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub>- 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, at the periphery of the mining unit.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

**Solid Waste :**

- 5) The industry shall comply with the following :

Sl. No.	Solid Waste generated from	Total Quantity	Method of Disposal
1.	Waste oil	50 Ltrs / annum	Shall be disposed to authorized reprocessing agencies.
2.	Over burden & mine rejects	16710 m <sup>3</sup> / annum	Shall be stored in the industry premises as per the approved mining plan.

**Special Conditions :**

- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board :
  - a. Daily production details.
  - b. Log Books for pollution control systems.
  - c. Solid waste generated and disposed.
  - d. Inspection book.
- 7) The industry shall obtain Environmental Clearance (EC) at the time of the lease renewal.
- 8) The industry shall not increase the lease area and / or shall not increase the production capacity. In the event of any increase in lease area and or production, the industry should obtain prior environmental clearance.
- 9) The industry shall submit a drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area **within 1 (one) month i.e. by 10.03.2019.**
- 10) Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water sprinklers on haul roads, loading and unloading and at transfer points for dust suppressions.
- 11) The industry shall provide garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments, within 6 (six) months i.e. by 10.08.2019. The water so collected shall be utilized for watering the mine area, roads, green belt development etc.
- 12) The industry shall not cause ground water pollution in and around the industry premises.
- 13) The industry shall collect solid waste i.e. overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the place earmarked within the quarry lease area and the industry shall not dump the overburden outside the quarry lease area, under any circumstances.
- 14) The industry shall adopt the following measures to control erosion of dumps within 6 (six) months i.e. by 10.08.2019 :
  - Retention / toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 15) The industry shall adopt the following measures to control noise pollution:
  - Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25kmph to prevent undue noise from trucks.
- 16) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 17) Mining activity shall be carried out as per approved Mining plan.
- 18) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.

- 19) The industry shall provide CC road / BT road from mine to approach road so as to avoid fugitive dust emissions from movement of vehicles.
- 20) The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. In any case, the minimum greenbelt shall be 33% of the total area.
- 21) The industry shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 22) The industry shall submit a compliance report on CFE & CFO combined order conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.
- 23) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 24) The industry shall comply with all the directions issued by the Board from time to time.
- 25) The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 27) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 28) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.N-630/APPCCB/ZO-VJA/CFE/RED/2019-**

**Date :23.12.2019**

**Sub:** APPCB–ZO–VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Southern Rocks & Minerals Pvt. Ltd., (1.594 Ha), Sy No.15/2 & 16/2A, Gundupalli (V), Seetharampuram (M), SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/05/2019/983-1453, Dt.25.11.2019.
2. Industry's CFE application received at Regional Office, Nellore on 06.12.2019 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 12.12.2019.
4. CFE Committee meeting held at ZO, Vijayawada on 19.12.2019

\* \* \*

- I. **M/s. Southern Rocks & Minerals Pvt. Ltd., (1.594 Ha)** submitted an application to the Board vide reference 2<sup>nd</sup> cited seeking Consent for Establishment (CFE) to carryout open cast semi mechanized mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 15.00 lakhs (Rupees fifteen lakhs only).

Activity	Extent	Capacity
Mining of Quartz	1.594 Ha.	11092.72 TPA

- II. As per the application, the above activity is to be located at Sy No.15/2 & 16/2A, Gundupalli (V), Seetharampuram (M), SPSR Nellore District in an area of 1.594 Ha.
- III. The co-ordinates of the mine are mentioned below :

Sl.No.	Latitude	Longitude
1.	15 <sup>0</sup> 03' 36.16"N	79 <sup>0</sup> 08' 36.96"E
2.	15 <sup>0</sup> 03' 36.68"N	79 <sup>0</sup> 08' 35.85"E
3.	15 <sup>0</sup> 03' 38.24"N	79 <sup>0</sup> 08' 35.82"E
4.	15 <sup>0</sup> 03' 39.58"N	79 <sup>0</sup> 08' 36.05"E
5.	15 <sup>0</sup> 03' 38.91"N	79 <sup>0</sup> 08' 34.25"E
6.	15 <sup>0</sup> 03' 41.25"N	79 <sup>0</sup> 08' 33.81"E
7.	15 <sup>0</sup> 03' 42.06"N	79 <sup>0</sup> 08' 37.12"E
8.	15 <sup>0</sup> 03' 40.43"N	79 <sup>0</sup> 08' 38.60"E
9.	15 <sup>0</sup> 03' 40.18"N	79 <sup>0</sup> 08' 38.92"E
10.	15 <sup>0</sup> 03' 37.81"N	79 <sup>0</sup> 08' 39.20"E
11.	15 <sup>0</sup> 03' 37.61"N	79 <sup>0</sup> 08' 36.97"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 10.12.2019 and observed that the site is surrounded by **East** : Vacant land & HT tower; **West** : Agricultural lands; **North** : A small vagu, Agricultural lands, Vacant land & **South** : Vacant land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nellore and recommendation by the CFE Committee meeting held on 19.12.2019 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 5.18 years (or) the expiry date of mine lesae period issued by the Government of A.P., whichever is earlier.**

 Digitally signed by N V Bhaskara Rao  
 Date: 2019.12.23 17:25:21 +05'30'  
**N V Bhaskara Rao**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

To

**M/s. Southern Rocks & Minerals Pvt. Ltd.,  
 C/o. Sri Pothula Rama Rao, Mg. Director,  
 Adjacent to Industrial Estate,  
 Kurnool Road, Ongole,  
 Prakasam District – 523002.  
 Email : southernrocks1.594@gmail.com**

Copy to Environmental Engineer, APPCB, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE – B**

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	4.0
3.	Domestic	2.5
	<b>Total</b>	<b>11.5</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Source	Quantity (KLD)
1.	Domestic	1.6
	<b>Total</b>	<b>1.6</b>

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

**Air :**

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,  
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).
- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

**Solid Waste :**

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	1109.3 TPD	Non Hazardous	Shall be stored in an earmarked area within the mine lease area as per the approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated : 25.11.2019.
- 11) The industry shall not carry out mining activity in the proposed stone crusher area i.e. 4.5 acres and the crusher shall be established only after obtaining permission from the Mines Department for establishment and operation of the stone crusher in the mine area.
- 12) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 13) The mining shall be carried out as per the approved mine plan.
- 14) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 15) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 16) The proponent shall utilize the top soil for green belt development.
- 17) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 18) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 19) The fugitive emissions from all sources shall be controlled regularly.
- 20) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 21) The proponent shall not operate the mine without obtaining CFO of the Board.

- 22) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 23) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 24) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**N V Bhaskara  
Rao**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Digitally signed by N V  
Bhaskara Rao  
Date: 2019.12.23 17:25:56  
+05'30'



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE, VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers Colony,  
Gurunanak Road, Vijayawada – 520008

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website: <https://pcb.ap.gov.in>



**CONSENT ORDER**

**Consent Order No:N-622/APPCB/ZO-VJA/CTOW&A/2023**

**Dt: 22.08.2023**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Quartz & Quartzite mine of Ch. Lakshmi Swapna (4.840 Ha.),  
Sy.No.130 (P), Bit-4, Thurupu Boyamadugula,  
H/o Alivelumangapuram Village,  
Varikuntapadu Mandal,  
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for produce the following products along with quantities only:

S.No.	Product / Activity	Extent	Capacity
1.	Mining of Quartz	4.840 Ha.,	10,005 TPA
2.	Mining of Quartzite		22,511 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

**This Consent order shall be valid for a period ending with 30.06.2025 or the validity of EC Order or the validity of mine lease period issued by the Govt. of A.P., whichever is earlier.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Quartz & Quartzite mine of Ch. Lakshmi Swapna (4.840 Ha.),  
Sy.No.130 (P), Bit-4, Thurupu Boyamadugula,  
H/o Alivelumangapuram Village,  
Varikuntapadu Mandal,  
SPSR Nellore District.  
E-mail : [venkatajyothi999@gmail.com](mailto:venkatajyothi999@gmail.com)**

Signature Not Verified

Digitally Signed  
Name: NITHASUBRAM  
Date: 22-Aug-2023 18:04:25

Copy to the Environmental Engineer, Regional Office, Nellore for information and with HAS Section to ensure the compliance of the time bound conditions and send a detailed report so as to place the Mining unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.
11. This order is issued without prejudice to the rights and contentions of this Board in any Court of Law.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

<b>S.No.</b>	<b>Source</b>	<b>Quantity</b>
1.	Dust suppression	2.5 KLD
2.	Green belt Development	1.5 KLD
3.	Domestic	1.0 KLD
	<b>Total</b>	<b>5.0 KLD</b>

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

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**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
---		

- 3) Provision for Ambient Air Quality Monitoring shall be provided and comply with National Ambient Air Quality Standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>; PM<sub>10</sub> - 100 µg/m<sup>3</sup> (24 hours average)** measured at periphery of the mine and for other parameters as applicable, as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. The mine operator shall submit monthly reports to RO and ZO regularly.

\* The Mine operator shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

**Noise Levels:** Day time: (6 AM to 10 PM) – 75 dB(A)  
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 5) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- a) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - b) The mining unit shall provide BT/CC approach road and shall carry out regular overhauling of BT approach roads at regular intervals.
  - c) The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native spices in consultation with local DFO/ Agriculture Department.
- 6) The mine operator shall comply with the following for controlling noise emissions.
- a. Machineries shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines.
  - b. Surface drilling and blasting operations shall not be carried out at night.
  - c. The drilling shall be done with sharp drill bits to reduce generation of noise during drilling.
  - d. Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise.
  - e. Hydraulic rock breaker shall be used in lieu of secondary blasting.
  - f. Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall be regulated to keep their noise exposure levels within limits.
  - g. Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.

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Name: N V BHASKARA RAO  
Date: 22-Aug-2023 18:04:25

**SOLID WASTE:**

7) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1	Over burden - First Five years	39,993 Cu.mtrs in First 5 years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2	Mine waste	45,523 Cu.mtrs in First 5 years		

**GENERAL CONDITIONS :**

- 8) The mine operator shall not increase the lease area against the grant of mine lease.
- 9) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 10) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 11) **The mine operator shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol, Vijayawada in the Environmental Clearance order Dt.18.05.2022.**
- 12) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 13) The following rules and regulations notified by the MOEF&CC, Gol shall be implemented.
  - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Battery Waste Management Rules, 2022.
  - d) E-waste (Management) Rules, 2022.
  - e) Plastic Waste Management Rules, 2016.
  - f) Construction and demolition waste Management Rules, 2016.
  - g) Fly Ash Notification, 2016.
  - h) Solid Waste Management Rules, 2016.
  - i) The Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof.
- 14) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details
  - b. Quantity of Effluents generated, treated, recycled/reused.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents, Ambient Air Quality and emissions.
  - e. Hazardous/non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of hazardous waste.
- 15) The mine operator shall not produce any other products without obtaining approval of the Board.

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 Name: N V BHASKARA RAO  
 Date: 22-Aug-2023 18:04:25

- 16) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 17) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 18) Suitable tree species should be planted on either side of the haul roads.
- 19) Mining shall be carried out as per approved Mining plan only.
- 20) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 21) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 22) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 23) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Signature Not Verified

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Name: N V BHASKARA RAO  
Date: 22-Aug-2023 18:04:25



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website :[www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**RED CATEGORY**

**CONSENT ORDER**

**Consent Order No: N-634/APP/PCB/ZO-VJA/CFO/W&A/2020-**

**Date: 17.02.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. V Hari Krishna (4.556 Ha.),  
Sy. No. 327/P, 404/P, 405/P, 414/P & 415/P,  
Vempadu (V), Varikuntapadu (M),  
SPSR Nellore District  
Email : vharikrishna4.556hect@gmail.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
-	--	--

This consent order is valid for mining of the following products along with quantities indicated only:

Sl.No.	Products	Capacity
1)	Mining of Quartz	15000 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This consent order shall be valid for a period ending with the **31.12.2023**.

N V Bhaskara Rao

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Date: 2020.02.17 16:45:17 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. V Hari Krishna (4.556 Ha.),  
Sy. No. 327/P, 404/P, 405/P, 414/P & 415/P,  
Vempadu (V), Varikuntapadu (M),  
SPSR Nellore District  
Email : vharikrishna4.556hect@gmail.com**

Copy to the EE, RO, Nellore for information and necessary action.

**SCHEDULE – A**

1. Any up-set condition in any industrial plant / activity of the unit, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. The Mining Unit should display online data outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and hazardous & solid wastes generated within the factory premises, as per the orders of the Hon'ble Supreme Court in Writ Petition WP (C) No. 657/1995, Dt.14.10.2003. If such data is not made available, the unit should be asked to show cause or even be asked to close down.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE – B****WATER POLLUTION :**

- 1) The unit shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

SI.No.	Description	Quantity (KLD)
1.	Dust suppression	3.0
2.	Greenbelt development	4.0
3.	Domestic	3.0
	<b>TOTAL</b>	<b>10.0</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR POLLUTION :**

- 2) The industry shall comply with ambient air quality standards of SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>; PM<sub>10</sub> – 100 µg/m<sup>3</sup>, measured at factory premises at the periphery of the unit.

Noise Levels:

Day time: (6 AM to 10 PM) – 75 Db (A)

Night time: (10 PM to 6 AM) – 70 Db (A).

- 3) The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

**SOLID WASTE :**

- 4) The industry shall dispose solid waste (NON HAZARDOUS) as follows :

S.No.	Name of the Solid Waste	Quantity	Mode of disposal
1.	Over burden & mine rejects	6544.6 m <sup>3</sup> /annum	Shall be disposed in earmarked area for overburden within the quarry lease area as per the approved mine plan.

**GENERAL CONDITIONS :**

- 5) The industry shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
  - Log Books for pollution control systems.
  - Solid waste generated and disposed.
  - Inspection book.
- 7) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 8) The industry shall not cause ground water pollution in and around the Mining Unit premises.
- 9) All the waste material should be accommodated within the Mining Lease Area.
- 10) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 11) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 12) Suitable tree species should be planted on either side of the haul roads.
- 13) The industry shall provide necessary air pollution control equipment to screening section so as to meet Ambient Air Quality standards.
- 14) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 15) The industry shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.

- 16) Greenbelt shall be developed at possible areas around the boundary.
- 17) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 18) Fugitive emissions from all the sources shall be controlled regularly.
- 19) The industry shall establish two Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 20) Mining shall be carried out as per approved Mining plan.
- 21) The industry shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated : 18.12.2019.
- 22) The industry shall scrupulously comply with conditions stipulated in the CFE Order Dt.27.01.2020.
- 23) The industry shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The industry shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The industry shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**N V Bhaskara**  
**Rao**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

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Bhaskara Rao  
Date: 2020.02.17 16:45:44  
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**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website :[www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**RED CATEGORY**

**CONSENT ORDER**

**Consent Order No:N-612/APP/PCB/ZO-VJA/CFO/W&A/2019-**

**Date : 13.09.2019**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. G.N. Coastal Mines and Minerals Industries (3.844 Ha.),  
Sy No.230/1,  
Thurupu Rompidodla (V),  
Varikuntapadu (M),  
SPSR Nellore District.  
Email : [laharigeoenviro@gmail.com](mailto:laharigeoenviro@gmail.com)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.5	Septic Tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
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This consent order is valid for the following products along with quantities indicated only:

S.No.	Products	Quantity
1.	Mining of Mica	938 TPA
2.	Mining of Quartz	4691 TPA
3.	Mining of Feldspar	15638 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent Authorization shall be valid for a period ending with the **31.07.2024.**

**N V Bhaskara Rao**  
Digitally signed by N V Bhaskara Rao  
Date: 2019.09.13 17:49:12 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To  
**M/s. G.N. Coastal Mines and Minerals Industries (3.844 Ha.),  
Sy No.230/1,  
Thurupu Rompidodla (V),  
Varikuntapadu (M),  
SPSR Nellore District.  
Email : [laharigeoenviro@gmail.com](mailto:laharigeoenviro@gmail.com)**

Copy to Environmental Engineer, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. The industry should display online data outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and hazardous & solid wastes generated within the factory premises, as per the orders of the Hon'ble Supreme Court in Writ Petition WP (C) No. 657/1995, Dt.14.10.2003. If such data is not made available, the unit should be asked to show cause or even be asked to close down.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The industry shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The industry should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

1. The source of water being Bore well. The following is the permitted water consumption:

SI. No.	Purpose	Quantity (KLD)
1	Wet drilling operation	3.5
2	Water sprinkling on mine haulage roads	2.0
3	Greenbelt development	1.0
4	Domestic	1.0
	<b>Total</b>	<b>7.5</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

2. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub>- 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, at the periphery of the Mining Unit.  
Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.  
Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A)
3. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details
  - b. Log Books for pollution control systems.
  - c. Solid waste generated and disposed.
  - d. Inspection book.
4. Permission from the competent authority should be obtained for drawl of ground water if any.
5. The industry shall adopt wet drilling method to control dust emissions.
6. The industry shall adopt delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
7. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
  - Road shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
8. The industry shall implement the following measures to reduce the noise pollution.
  - The proper and regular maintenance of the vehicles and other equipment.
  - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
  - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
9. The industry shall provide garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.
10. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard earmarked within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under any circumstances.
11. The industry shall adopt the following measures to control erosion of dumps:
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
12. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

13. The industry shall comply with the conditions stipulated in the CFE Order Dt.13.08.2019.
14. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
15. The industry shall not cause ground water pollution in and around the Mining Unit premises.
16. Greenbelt shall be developed along the boundary of mine lease area and at possible areas with tall growing trees.
17. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
18. Mining shall be carried out as per approved Mining plan.
19. The industry shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**N V Bhaskara  
Rao**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE, VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers Colony,  
Gurunanak Road, Vijayawada – 520008

Phone: 0866-2546218

Email: [zovja-jcee@appcb.gov.in](mailto:zovja-jcee@appcb.gov.in)

Website: <https://pcb.ap.gov.in>



**CONSENT ORDER**

**Consent Order No: N-601/APP/PCB/ZO-VJA/CTO/W&A/2023**

**Dt: 21.12.2023**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Vadlamudi Nageswara Rao & Sons (1.258 Ha),  
Sy.No. 329/5 & 6/P,  
Vempadu (V), Varikuntapadu (M),  
SPSR Nellore District  
E-mail: [vnc.4504@gmail.com](mailto:vnc.4504@gmail.com)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.3	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for produce the following products along with quantities only:

S.No.	Product / Activity	Extent	Capacity
1.	<b>Mining of Mica, Feldspar &amp; Quartz</b>	<b>1.258 Ha.,</b>	<b>18595.5 TPA</b>

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

**This Consent order shall be valid for a period ending with 31.03.2026 or the expiry date of mine lease period issued by the Govt. of A.P., or validity of EC order whichever is earlier.**

MUNASWAMY

NAIDU PASUPULETI

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NAIDU PASUPULETI  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**

**M/s. Vadlamudi Nageswara Rao & Sons (1.258 Ha),  
Sy.No. 329/5 & 6/P,  
Vempadu (V), Varikuntapadu (M),  
SPSR Nellore District  
E-mail: [vnc.4504@gmail.com](mailto:vnc.4504@gmail.com)**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions including the **production quantities** as per the scheme of mining and send a detailed report so as to place the Mining unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.
11. This order is issued without prejudice to the rights and contentions of this Board in any Court of Law.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

<b>S.No.</b>	<b>Purpose</b>	<b>Quantity</b>
1.	Dust suppression	<b>6.0 KLD</b>
2.	Greenbelt development	<b>2.0 KLD</b>
3.	Domestic	<b>2.0 KLD</b>
	<b>Total</b>	<b>10.0 KLD</b>

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) Provision for Ambient Air Quality Monitoring shall be provided and comply with National Ambient Air Quality Standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>; PM<sub>10</sub> - 100 µg/m<sup>3</sup> (24 hours average)** measured at periphery of the mine and for other parameters as applicable, as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. The mine operator shall submit monthly reports to RO and ZO regularly.

\* The Mine operator shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

**Noise Levels:** Day time: (6 AM to 10 PM) – 75 dB(A)  
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 5) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- a) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - b) The mining unit shall provide BT/CC approach road and shall carry out regular overhauling of BT approach roads at regular intervals.
  - c) The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/ Agriculture Department.
- 6) The mine operator shall comply with the following for controlling noise emissions.
- a. Machineries shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines.
  - b. Surface drilling and blasting operations shall not be carried out at night.
  - c. The drilling shall be done with sharp drill bits to reduce generation of noise during drilling.
  - d. Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise.
  - e. Hydraulic rock breaker shall be used in lieu of secondary blasting.
  - f. Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall be regulated to keep their noise exposure levels within limits.
  - g. Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.

**SOLID WASTE:**

7) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Over burden / side burden	5554.5 TPA	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan

8) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.

**GENERAL CONDITIONS :**

9) **The mine operator shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, GoI in the Environmental Clearance order Dt. 18.03.2022.**

10) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**

11) The mine operator shall not increase the lease area against the grant of mine lease.

12) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.

13) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

14) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.

- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
- c) Battery Waste Management Rules, 2022.
- d) E-waste (Management) Rules, 2022.
- e) Plastic Waste Management Rules, 2016.
- f) Construction and demolition waste Management Rules, 2016.
- g) Fly Ash Notification, 2016.
- h) Solid Waste Management Rules, 2016.
- i) The Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof.

15) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:

- a. Daily production details
- b. Quantity of Effluents generated, treated, recycled/reused.
- c. Log Books for pollution control systems.
- d. Characteristics of effluents, Ambient Air Quality and emissions.
- e. Hazardous/non hazardous solid waste generated and disposed.
- f. Inspection book.
- g. Manifest copies of hazardous waste.

- 16) The mine operator shall not produce any other products without obtaining CTE / CTO of the Board.
- 17) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 18) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 19) Suitable tree species should be planted on either side of the haul roads.
- 20) Mining shall be carried out as per approved Mining plan only.
- 21) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 24) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

MUNASWAMY  
NAIDU PASUPULETI

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NAIDU PASUPULETI  
Date: 2023.12.21 17:54:29 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

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Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**RED CATEGORY**

**CONSENT ORDER**

**Consent Order No: N-483/APPCB/ZO-VJA/CFO/W&A/2020-**

**Date: 19.03.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Simhadri Enterprises (4.816 Ha.),  
Sy. No. 136/P, Jadadevi (V),  
Varikuntapadu (M),  
SPSR Nellore District  
Email : [vinodh826@gmail.com](mailto:vinodh826@gmail.com)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.4	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
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This consent order is valid for mining of the following products along with quantities indicated only:

Sl.No.	Products	Capacity
1)	Mining of Quartz	15694 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This consent order shall be valid for a period ending with the **28.02.2025**.

Nambada Venkata  
Bhaskara Rao  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

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Venkata Bhaskara Rao  
Date: 2020.03.19 15:49:02 +05'30'

To

**M/s. Simhadri Enterprises (4.816 Ha.),  
Sy. No. 136/P, Jadadevi (V),  
Varikuntapadu (M),  
SPSR Nellore District  
Email : [vinodh826@gmail.com](mailto:vinodh826@gmail.com)**

Copy to the EE, RO, Nellore for information and necessary action.

**SCHEDULE – A**

1. Any up-set condition in any industrial plant / activity of the unit, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. The Mining Unit should display online data outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and hazardous & solid wastes generated within the factory premises, as per the orders of the Hon'ble Supreme Court in Writ Petition WP (C) No. 657/1995, Dt.14.10.2003. If such data is not made available, the unit should be asked to show cause or even be asked to close down.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE – B****WATER POLLUTION :**

- 1) The unit shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

SI.No.	Description	Quantity (KLD)
1.	Dust suppression	2.2
2.	Wet saw cutting	2.1
3.	Greenbelt development	0.8
4.	Domestic	0.6
	<b>TOTAL</b>	<b>5.7</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR POLLUTION :**

- 2) The industry shall comply with ambient air quality standards of SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>; PM<sub>10</sub> – 100 µg/m<sup>3</sup>, measured at factory premises at the periphery of the unit.

Noise Levels:

Day time: (6 AM to 10 PM) – 75 Db (A)

Night time: (10 PM to 6 AM) – 70 Db (A).

- 3) The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

**SOLID WASTE :**

- 4) The industry shall dispose solid waste (NON HAZARDOUS) as follows :

S.No.	Name of the Solid Waste	Quantity	Mode of disposal
1.	Over burden & mine rejects	15051.8 TPA	Shall be disposed in earmarked area for overburden within the quarry lease area as per the approved mine plan.

**GENERAL CONDITIONS :**

- 5) The industry shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
  - Log Books for pollution control systems.
  - Solid waste generated and disposed.
  - Inspection book.
- 7) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 8) The industry shall not cause ground water pollution in and around the Mining Unit premises.
- 9) All the waste material should be accommodated within the Mining Lease Area.
- 10) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 11) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 12) Suitable tree species should be planted on either side of the haul roads.
- 13) The industry shall provide necessary air pollution control equipment to screening section so as to meet Ambient Air Quality standards.
- 14) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 15) The industry shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.

- 16) Greenbelt shall be developed at possible areas around the boundary.
- 17) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 18) Fugitive emissions from all the sources shall be controlled regularly.
- 19) The industry shall establish two Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 20) Mining shall be carried out as per approved Mining plan.
- 21) The industry shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated : 07.01.2020.
- 22) The industry shall scrupulously comply with conditions stipulated in the CFE Order Dt.26.02.2020.
- 23) The industry shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The industry shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The industry shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

Nambada Venkata  
Bhaskara Rao

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Venkata Bhaskara Rao  
Date: 2020.03.19 15:49:21  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

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Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**RED CATEGORY**

**CONSENT ORDER**

**Consent Order No: N-482/APPCB/ZO-VJA/CFO/W&A/2020-**

**Date: 19.03.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Simhadri Enterprises (4.90 Ha.),  
Sy. No. 130/P, Alivelumangapuram (V),  
Varikuntapadu (M),  
SPSR Nellore District  
Email : [vinodh826@gmail.com](mailto:vinodh826@gmail.com)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.5	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
-	--	--

This consent order is valid for mining of the following products along with quantities indicated only:

Sl.No.	Products	Capacity
1)	Mining of Quartz	17160 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This consent order shall be valid for a period ending with the **28.02.2025**.

Nambada Venkata Bhaskara Rao  
Digitally signed by Nambada Venkata Bhaskara Rao  
Date: 2020.03.19 15:48:24 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Simhadri Enterprises (4.90 Ha.),  
Sy. No. 136/P, Alivelumangapuram (V),  
Varikuntapadu (M),  
SPSR Nellore District  
Email : [vinodh826@gmail.com](mailto:vinodh826@gmail.com)**

Copy to the EE, RO, Nellore for information and necessary action.

**SCHEDULE – A**

1. Any up-set condition in any industrial plant / activity of the unit, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. The Mining Unit should display online data outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and hazardous & solid wastes generated within the factory premises, as per the orders of the Hon'ble Supreme Court in Writ Petition WP (C) No. 657/1995, Dt.14.10.2003. If such data is not made available, the unit should be asked to show cause or even be asked to close down.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE – B****WATER POLLUTION :**

- 1) The unit shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

SI.No.	Description	Quantity (KLD)
1.	Dust suppression	2.2
2.	Wet saw cutting	3.2
3.	Greenbelt development	0.5
4.	Domestic	0.7
	<b>TOTAL</b>	<b>6.6</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR POLLUTION :**

- 2) The industry shall comply with ambient air quality standards of SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>; PM<sub>10</sub> – 100 µg/m<sup>3</sup>, measured at factory premises at the periphery of the unit.

Noise Levels:

Day time: (6 AM to 10 PM) – 75 Db (A)

Night time: (10 PM to 6 AM) – 70 Db (A).

- 3) The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

**SOLID WASTE :**

- 4) The industry shall dispose solid waste (NON HAZARDOUS) as follows :

S.No.	Name of the Solid Waste	Quantity	Mode of disposal
1.	Over burden & mine rejects	14669 TPA	Shall be disposed in earmarked area for overburden within the quarry lease area as per the approved mine plan.

**GENERAL CONDITIONS :**

- 5) The industry shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
  - Log Books for pollution control systems.
  - Solid waste generated and disposed.
  - Inspection book.
- 7) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 8) The industry shall not cause ground water pollution in and around the Mining Unit premises.
- 9) All the waste material should be accommodated within the Mining Lease Area.
- 10) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 11) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 12) Suitable tree species should be planted on either side of the haul roads.
- 13) The industry shall provide necessary air pollution control equipment to screening section so as to meet Ambient Air Quality standards.
- 14) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 15) The industry shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.

- 16) Greenbelt shall be developed at possible areas around the boundary.
- 17) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 18) Fugitive emissions from all the sources shall be controlled regularly.
- 19) The industry shall establish two Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 20) Mining shall be carried out as per approved Mining plan.
- 21) The industry shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated : 07.01.2020.
- 22) The industry shall scrupulously comply with conditions stipulated in the CFE Order Dt.26.02.2020.
- 23) The industry shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The industry shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The industry shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

Nambada Venkata  
Bhaskara Rao

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Venkata Bhaskara Rao  
Date: 2020.03.19 15:48:40 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

	<p style="text-align: center;"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>ZONAL OFFICE :: TIRUPATI</b>          Dr. YSR Paryavarana Bhavan, NT Road, Tirupati – 517502          Tele: 0877-2253981 Email: appcbzotpt2024@gmail.com</p>	
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**CONSENT & HAZARDOUS WASTE AUTHORIZATION ORDER**

**Consent Order No: N-384/APPCB/ZO-VJA/CTO/W&A/2024**

**Dt:16.04.2024**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**Sri Nayudu Surya Sathish Kumar,**  
**Sy.No.73/A,**  
**Narrawada (Village),**  
**Duttalur (Mandal,)**  
**SPSR Nellore District – 524 222.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	1.0 KLD	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid to produce the following products along with quantities only:

S.No.	Product / Activity	Extent	Capacity
1	Mining of Quartz	1.837 Ha	18968.25 Tons/Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

**This Consent order shall be valid for a period ending with 31.07.2026 or validity of Environmental Clearance Order or the expiry date of mine lease period issued by the Govt. of A.P., whichever is earlier.**

**MARRI VENKATA**  
**NARAHARI PRASAD**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (I/c)**

Digitally signed by MARRI  
 VENKATA NARAHARI PRASAD  
 Date: 2024.04.16 12:09:15 +05'30'

**To**  
**Sri Nayudu Surya Sathish Kumar,**  
**Sy.No.73/A,**  
**Narrawada (Village),**  
**Duttalur (Mandal,)**  
**SPSR Nellore District – 524 222.**

Copy to:

1. The Senior Environmental Engineer, Zonal Office: Tirupati for information.
2. The Environmental Engineer, Regional Office: Tirupati for information and to ensure compliance and with a direction to ensure the compliance of the time bound conditions including the production quantities as per the scheme of mining and send a detailed report so as to place the Mining unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self-certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.
11. This order is issued without prejudice to the rights and contentions of this Board in any Court of Law.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

<b>S.No</b>	<b>Purpose</b>	<b>Quantity</b>
1.	Water sprinkling on haul roads	3.0 KLD
2.	Green belt development	1.5 KLD
3.	Domestic	1.5 KLD
	<b>Total</b>	<b>6.0 KLD</b>

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) Provision for Ambient Air Quality Monitoring shall be provided and comply with National Ambient Air Quality Standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>; PM<sub>10</sub> - 100 µg/m<sup>3</sup> (24 hours average)** measured at periphery of the mine and for other parameters as applicable, as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. The mine operator shall submit monthly reports to RO and ZO regularly.

\* The Mine operator shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

**Noise Levels:** Day time: (6 AM to 10 PM) – 75 dB(A)  
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 5) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- a) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - b) The mining unit shall provide BT/CC approach road and shall carry out regular overhauling of BT approach roads at regular intervals.
  - c) The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/ Agriculture Department.
- 6) The mine operator shall comply with the following for controlling noise emissions.

**SOLID WASTE:**

- 7) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S. No	Solid Waste generation	Quantity	Hazardous/as defined under HWM Rules, 2016	Mode of Disposal
1.	Over burden and mine rejects	12268.56 m <sup>3</sup> / Annum	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan

- 8) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.

**GENERAL CONDITIONS :**

- 9) **The mine operator shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol in the Environmental Clearance order Dt. 07.01.2020.**
- 10) **Mining shall be carried out as per the Mining Plan approved by Mines & Geology Department vide letter dt. 06.07.2019 only.**
- 11) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT (Principal Bench) Order dt.21.07.2020 in O.A. No.304 of 2019**
- 12) The mine operator shall not increase the lease area against the grant of mine lease.
- 13) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 14) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 15) The following rules and regulations notified by the MOEF&CC, Gol shall be implemented.
  - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Battery Waste Management Rules, 2022.
  - d) E-waste (Management) Rules, 2022.
  - e) Plastic Waste Management Rules, 2016.
  - f) Construction and demolition waste Management Rules, 2016.
  - g) Fly Ash Notification, 2016.
  - h) Solid Waste Management Rules, 2016.
  - i) The Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof.
- 16) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details
  - b. Quantity of Effluents generated, treated, recycled/reused.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents, Ambient Air Quality and emissions.
  - e. Hazardous/non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of hazardous waste.
- 17) The mine operator shall not produce any other products without obtaining CTE / CTO of the Board.
- 18) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 19) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 20) Suitable tree species should be planted on either side of the haul roads.
- 21) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.

- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 24) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**MARRI VENKATA  
NARAHARI PRASAD**

Digitally signed by MARRI  
VENKATA NARAHARI PRASAD  
Date: 2024.04.16 12:09:29  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER(I/c)**

**To  
Sri Nayudu Surya Sathish Kumar,  
Sy.No.73/A,  
Narrawada (Village),  
Duttalur (Mandal),  
SPSR Nellore District – 524 222.**

 ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH	<b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b> <b>ZONAL OFFICE :: TIRUPATI</b> 3 <sup>rd</sup> Floor, Dr.Y.S.R. PARYAVARAN BHAVAN, N.T.Road, TIRUPATI – 517 501. e-mail: appcbzotpt2024@gmail.com	 <b>LIFE</b> Lifestyle for Environment
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**RED CATEGORY**  
**CONSENT ORDER**

**Consent Order No:NLR-24/APPCB/ZO-TPT/CTO /2024-106**

**Dt:06.06.2024**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. GPA Minerals (16.512 Ha),  
 Sy.No.322 (P), Narrwada (Village) and  
 Sy.No.475/1,475/2, 476,478 & 480,  
 Duttaluru (Village & Mandal),  
 S.P.S.R Nellore District - 524002.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

**ii) missions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for produce the following products along with quantities only:

S.No	Product / Activity & Extent	Capacity
1	<b>Mining of Quartz (16.512 Ha)</b>	<b>30119 TPA</b>

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order. **This Consent order shall be valid for a period ending with 30.04.2025.**

**MARRI VENKATA NARAHARI PRASAD**  
 Digitally signed by MARRI VENKATA NARAHARI PRASAD  
 Date: 2024.06.06 17:33:32 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (I/C)**

To

**M/s. GPA Minerals (16.512 Ha),  
 Sy.No.322 (P), Narrwada (Village) and  
 Sy.No.475/1,475/2, 476,478 & 480,  
 Duttaluru (Village & Mandal),  
 S.P.S.R Nellore District - 524002.**

Copy to :

- 1) The Senior Environmental Engineer, Zonal Office, Tirupati for information.
- 2) The Environmental Engineer, Regional Office, Nellore for information and to ensure compliance

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

<b>S.No.</b>	<b>Purpose</b>	<b>Quantity (KLD)</b>
1.	Dust Suppression	7.0
2.	Green belt development	7.0
3.	Wire saw cutting	3.5
4.	Domestic	1.5
	<b>Total</b>	<b>19.0</b>

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

- 2) The maximum waste water generation shall not exceed the following:

Sl. No.	Purpose	Quantity
a	Domestic	1.5 KLD
	<b>Total</b>	<b>1.5 KLD</b>

**AIR :**

- 3) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 4) The industry shall comply with ambient air quality standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>; PM<sub>10</sub> - 100 µg/m<sup>3</sup>**, measured at factory premises at the periphery of the industry.

\* For other parameters, the industry shall comply with the National Ambient Air Quality Standards as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 if applicable.

\* The industry shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

Noise Levels: Day time: ( 6 AM to 10 PM ) – 75 dB(A)  
Night time: (10 PM to 6 AM) – 70 dB(A)

- 5) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 6) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- a) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - b) The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/ Agriculture Department.
- 8) The proponent shall comply with the following for controlling noise emissions.
- a. Machineries shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines.
  - b. Surface drilling and blasting operations shall not be carried out at night.
  - c. The drilling shall be done with sharp drill bits to reduce generation of noise during drilling.
  - d. Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise.
  - e. Hydraulic rock breaker shall be used in lieu of secondary blasting.
  - f. Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall be regulated to keep their noise exposure levels within limits.

- g. Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.

**SOLID WASTE:**

- 9) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

<b>1</b>	<b>Outlet 1</b>	
a	Stream Details	Domestic-1.0 KLD
b	Treatment units details	Septic tank followed by soak pit
c	Point of Disposal	Septic tank followed by soak pit

- 10) The mine holder shall dispose the solid waste in an earmarked area as per the approved mine plan only.
- 11) The mine operator shall not increase the lease area against the grant of mine lease.
- 12) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 13) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

**GENERAL CONDITIONS :**

- 14) **The mine operator shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol in the EC (existing) order Dt.13.07.2021.**
- 15) **The mine operator shall comply with conditions stipulated in the CTE order dt.17.02.2022 issued by the Board.**
- 16) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 17) **The proponent shall comply with the proposals furnished in Environmental management plan.**
- 18) **The proponent shall maintain 7.5 mt greenbelt in buffer zone and existing buffer zone plantation should not be disturbed.**
- 19) **The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time.**
- 20) The following rules and regulations notified by the MOEF&CC, Gol shall be implemented.
- Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - Battery Waste Management Rules, 2022.
  - E-waste (Management) Rules, 2016.
  - Plastic Waste Management Rules, 2016.
  - Construction and demolition waste Management Rules, 2016.
  - Fly Ash Notification, 2016.
  - Solid Waste Management Rules, 2016.
- 21) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
- Quantity of Effluents generated, treated, recycled/reused.
  - Log Books for pollution control systems.
  - Characteristics of effluents, Ambient Air Quality and emissions.
  - Hazardous/non hazardous solid waste generated and disposed.
  - Inspection book.
  - Manifest copies of hazardous waste.

- 22) The mine operator shall not produce any other products without obtaining CTE / CTO of the Board.
- 23) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 24) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 25) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 26) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 27) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 28) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 29) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**MARRI VENKATA**  
**NARAHARI PRASAD**

Digitally signed by MARRI  
 VENKATA NARAHARI PRASAD  
 Date: 2024.06.06 17:33:48  
 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (I/c)**

**To**  
**M/s. GPA Minerals (16.512 Ha),**  
**Sy.No.322 (P), Narrwada (Village) and**  
**Sy.No.475/1,475/2, 476,478 & 480,**  
**Duttaluru (Village & Mandal),**  
**S.P.S.R Nellore District - 524002.**

Copy to

- 1) The Senior Environmental Engineer, Zonal Office, Tirupati for information.
- 2) The Environmental Engineer, Regional Office, Nellore for information and to ensure compliance.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website :www.pcb.ap.gov.in

**CONSENT ORDER**

**Consent Order No: N-525/APP/PCB/ZO-VJA/CTO/W&A/2023**

**Dt: 06.02.2023**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sri N. Srinivasulu (Quartz Mine- 1.594 Ha),  
 Sy.No.230, Thimmapuram (V),  
 Duttalur (M),  
 SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.4	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Product / Activity	Extent	Capacity
1.	<b>Mining of Quartz</b>	<b>1.594 Ha.,</b>	<b>19,658 TPA (or) 1,638 TPM</b>

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

**This Consent order shall be valid for a period ending with 30.06.2025 or the expiry date of mine lease period issued by the Govt. of A.P., or validity of EC order whichever is earlier.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**

**M/s. Sri N. Srinivasulu (Quartz Mine- 1.594 Ha),  
 Sy.No.230, Thimmapuram (V),  
 Duttalur (M), SPSR Nellore District.  
 E-mail: [srinivasuluquartz@gmail.com](mailto:srinivasuluquartz@gmail.com)**

Signature Not Verified

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a request to ensure the compliance of the time bound conditions and send a detailed report to the unit before External Advisory Committee (EAC) for review and to take necessary action as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

Digitally Signed  
 Name: N V BHASKARA  
 Date: 06 Feb 2023 10:21:02

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

<b>S.No.</b>	<b>Purpose</b>	<b>Quantity</b>
1.	Dust suppression	3.0 KLD
2.	Greenbelt Development	3.0 KLD
3.	Domestic	0.5 KLD
	<b>TOTAL</b>	<b>6.5 KLD</b>

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

Signature Not Verified  
 Digitally Signed  
 Name: N V BHASKARA  
 RAO  
 Date: 06-Feb-2023 18:21:02

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) The mine operator shall comply with ambient air quality standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>**; **NO<sub>x</sub> – 80 µg/m<sup>3</sup>**; **PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>**; **PM<sub>10</sub> - 100 µg/m<sup>3</sup>**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

**Noise Levels:** Day time : ( 6 AM to 10 PM ) – 75 dB(A)  
Night time: ( 10 PM to 6 AM ) – 70 dB(A)

- 4) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/ Agriculture Department.

**SOLID WASTE:**

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1	Over Burden & Rejects of Mining	13105.8 m <sup>3</sup> / Annum	Non Hazardous	Shall be stored in earmarked area as per the approved mine plan.

- 9) The mine holder shall dispose the solid waste in an earmarked area as per the approved mine plan only.

Signature Not Verified

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Name: N V BHASKARA  
RAO  
Date: 06-Feb-2023 18:21:02

- 10) The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Battery Waste Management Rules, 2022.
  - d) E-waste (Management) Rules, 2016.
  - e) Plastic Waste Management Rules, 2016.
  - f) Construction and demolition waste Management Rules, 2016.
  - g) Fly Ash Notification, 2016.
  - h) Solid Waste Management Rules, 2016.
- 11) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
  - b. Quantity of Effluents generated, treated, recycled/reused.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents, Ambient Air Quality and emissions.
  - e. Hazardous/ Non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of hazardous waste.

**GENERAL CONDITIONS :**

- 12) **The proponent shall scrupulously comply with conditions stipulated by the DEIAA in the Environmental Clearance order No: dt.13.06.2018.**
- 13) **The mining activity shall be carried out duly maintaining minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 14) The mine operator shall not increase the lease area against the grant of mine lease.
- 15) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 16) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 17) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 18) The mine operator shall not manufacture any other products without obtaining CTE / CTO of the Board.
- 19) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 20) All the waste material should be accommodated within the Mining Lease Area.
- 21) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 22) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be properly drained and be properly drained.
- 23) Suitable tree species should be planted on either side of the haul roads.

Digitally Signed  
Name: N V BHASKARA  
RAO  
Date: 06 Feb 2023 18:21:02

- 24) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 25) Fugitive emissions from all the sources shall be controlled regularly.
- 26) Mining shall be carried out as per approved Mining plan.
- 27) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 30) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Signature Not Verified

Digitally Signed  
Name: N V BHASKARA  
RAO  
Date: 06-Feb-2023 18:21:02



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE, VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers Colony,  
Gurunanak Road, Vijayawada – 520008

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website: https://pcb.ap.gov.in



**CONSENT ORDER**

**Consent Order No:N-591/APPCB/ZO-VJA/CTOW&A/2023**

**Dt: 23.08.2023**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Quartz & Mica Mine of M/s. Maruthi Minerals (2.0 Ha.),  
Sy.No. 359/1(P), 359/2 (P) & 360 (P),  
Teddupadu (V), Duttalur (M),  
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for produce the following products along with quantities only:

S.No.	Product / Activity	Extent	Capacity
1.	Mining of Quartz	2.0 Ha.	13,515 Tons / Annum
2.	Mining of Mica		1,352 Tons / Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

**This Consent order shall be valid for a period ending with 31.05.2026 or the validity of EC Order or the validity of mine lease period issued by the Govt. of A.P., whichever is earlier.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Quartz & Mica Mine of M/s. Maruthi Minerals (2.0 Ha.),  
Sy.No. 359/1(P), 359/2 (P) & 360 (P),  
Teddupadu (V), Duttalur (M),  
SPSR Nellore District.  
E-mail : sridharreddy4.872@gmail.com**

Signature Not Verified

Copy to the Environmental Engineer, Regional Office, Nellore for information and to ensure the compliance of the time bound conditions and send a detailed report to the Regional Office, Nellore as to the functioning of the unit before External Advisory Committee (EAC) for review and to take necessary action as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

Digitally Signed  
Name: N.V BHASKARA RAO  
Date: 23-Aug-2023 18:37:54

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.
11. This order is issued without prejudice to the rights and contentions of this Board in any Court of Law.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Source	Quantity
1.	Water sprinkling on Haul roads and waste dump	2.0 KLD
2.	Green belt Development	2.0 KLD
3.	Domestic	1.5 KLD
	<b>Total</b>	<b>5.5 KLD</b>

Signature Not Verified  
Digitally Signed  
Name: N V BHASKARA RAO  
Date: 23-Aug-2023 18:37:54

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
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- 3) Provision for Ambient Air Quality Monitoring shall be provided and comply with National Ambient Air Quality Standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>; PM<sub>10</sub> - 100 µg/m<sup>3</sup> (24 hours average)** measured at periphery of the mine and for other parameters as applicable, as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. The mine operator shall submit monthly reports to RO and ZO regularly.

\* The Mine operator shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

**Noise Levels:** Day time: (6 AM to 10 PM) – 75 dB(A)  
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 5) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- a) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - b) The mining unit shall provide BT/CC approach road and shall carry out regular overhauling of BT approach roads at regular intervals.
  - c) The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native spices in consultation with local DFO/ Agriculture Department.
- 6) The mine operator shall comply with the following for controlling noise emissions.
- a. Machineries shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines.
  - b. Surface drilling and blasting operations shall not be carried out at night.
  - c. The drilling shall be done with sharp drill bits to reduce generation of noise during drilling.
  - d. Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise.
  - e. Hydraulic rock breaker shall be used in lieu of secondary blasting.
  - f. Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall be regulated to keep their noise exposure levels within limits.
  - g. Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.

Signature Not Verified

Digitally Signed,  
Name: N V BHASKARA RAO  
Date: 23-Aug-2023 18:37:54

**SOLID WASTE:**

7) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows:

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Waste rock	10,372 Cu.M for first 5 years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2.	Mineral waste	2,126 Cu.M for first 5 years		

**GENERAL CONDITIONS :**

- 8) The mine operator shall not increase the lease area against the grant of mine lease.
- 9) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 10) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 11) **The mine operator shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol, Vijayawada in the Environmental Clearance order Dt.21.09.2021.**
- 12) **The mine operator shall carry manual mining without blasting & drilling operations as per mine plan.**
- 13) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 14) The following rules and regulations notified by the MOEF&CC, Gol shall be implemented.
  - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Battery Waste Management Rules, 2022.
  - d) E-waste (Management) Rules, 2022.
  - e) Plastic Waste Management Rules, 2016.
  - f) Construction and demolition waste Management Rules, 2016.
  - g) Fly Ash Notification, 2016.
  - h) Solid Waste Management Rules, 2016.
  - i) The Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof.
- 15) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details
  - b. Quantity of Effluents generated, treated, recycled/reused.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents, Ambient Air Quality and emissions.
  - e. Hazardous/non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of hazardous waste.
- 16) The mine operator shall not produce any other products without the approval of the Board.

Signature Not Verified

Digitally Signed  
Name: M. S. K. RAO  
Date: 23-Aug-2023 18:37:54

- 17) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 18) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 19) Suitable tree species should be planted on either side of the haul roads.
- 20) Mining shall be carried out as per approved Mining plan only.
- 21) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 24) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Signature Not Verified

Digitally Signed  
Name: N V BHASKARA RAO  
Date: 23-Aug-2023 18:37:54



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE, VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers Colony,  
Gurunanak Road, Vijayawada – 520008

Phone: 0866-2546218

Email: [zovja-jcee@appcb.gov.in](mailto:zovja-jcee@appcb.gov.in)

Website: <https://pcb.ap.gov.in>



**CONSENT ORDER**

**Consent Order No: N-558/APP/PCB/ZO-VJA/CTO/W&A/2023**

**Dt: 19.05.2023**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. N.R. Minerals (4.757 Ha.),  
Sy.No.863-2 (3.59 Acres), 864-1 (6.40 Acres),  
865-1 (1.76 Acres), Bhyravaram Village,  
Duttaluru Mandal, SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
---		

This Consent Order is valid for produce the following products along with quantities only:

S.No	Product / Activity	Extent	Capacity
1.	Mining of Quartz	4.757 Ha.,	46,976 Tons /Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

**This Consent order shall be valid for a period ending with 31.08.2024 or the validity of mine lease period issued by the Govt. of A.P., or validity of EC order whichever is earlier.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. N.R. Minerals (4.757 Ha.),  
Sy.No.863-2 (3.59 Acres), 864-1 (6.40 Acres),  
865-1 (1.76 Acres), Bhyravaram Village,  
Duttaluru Mandal, SPSR Nellore District.  
Email: [nrminerals4.757ha@gmail.com](mailto:nrminerals4.757ha@gmail.com)**

Signature Not Verified

Copy to the Environmental Engineer, Regional Office, Nellore for information and to ensure the compliance of the time bound conditions and send a detailed report to the Mining unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	2.0
2.	Green belt	2.0
3.	Domestic	1.0
	<b>Total</b>	<b>5.0</b>

Digital flow meters with totaliser facility shall be provided for assessment of water used for each of the purposes mentioned above.

Signature Not Verified  
Digitally Signed,  
Name: N V BHASKARA RAO  
Date: 19-May-2023 18:47:08

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) The mine operator shall comply with ambient air quality standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>**; **NO<sub>x</sub> – 80 µg/m<sup>3</sup>**; **PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>**; **PM<sub>10</sub> - 100 µg/m<sup>3</sup>**, measured at mine premises at the periphery of the mine.

\* For other parameters, the mine operator shall comply with the National Ambient Air Quality Standards as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 if applicable.

\* The mine operator shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

Noise Levels: Day time: ( 6 AM to 10 PM ) – 75 dB(A)  
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 6) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - The mining unit shall provide BT/CC approach road and shall carry out overhauling of BT Approach Roads at regular intervals.
  - The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/ Agriculture Department.
- 7) The proponent shall comply with the following for controlling noise emissions.
- Machineries shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines.
  - Surface drilling and blasting operations shall not be carried out at night.
  - The drilling shall be done with sharp drill bits to reduce generation of noise during drilling.
  - Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise.
  - Hydraulic rock breaker shall be used in lieu of secondary blasting.
  - Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall be regulated to keep their noise exposure levels within limits.
  - Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.

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Date: 19-May-2023 18:47:08

**SOLID WASTE:**

8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Over burden	51,244 Tons / 1 <sup>st</sup> five years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2.	Mining waste	1,26,750 Tons / 1 <sup>st</sup> five years	Non Hazardous	

- 9) The mine holder shall dispose the solid waste in an earmarked area as per the approved mine plan only.
- 10) The mine operator shall not increase the lease area against the grant of mine lease.
- 11) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 12) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

**GENERAL CONDITIONS :**

- 13) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, GoI, in the Environmental Clearance order Dt. 12.08.2021.**
- 14) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 15) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
- Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - Battery Waste Management Rules, 2022.
  - E-waste (Management) Rules, 2016.
  - Plastic Waste Management Rules, 2016.
  - Construction and demolition waste Management Rules, 2016.
  - Fly Ash Notification, 2016.
  - Solid Waste Management Rules, 2016.
- 16) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
  - Quantity of Effluents generated, treated, recycled/reused.
  - Log Books for pollution control systems.
  - Characteristics of effluents, Ambient Air Quality and emissions.
  - Hazardous/non hazardous solid waste generated and disposed.
  - Inspection book.
  - Manifest copies of hazardous waste.
- 17) The mine operator shall not produce any other products without obtaining CTE / CTO of the Board.
- 18) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 19) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.

Signature Not Verified  
Digitally Signed  
Name: N V BHASKARA RAO  
Date: 19 May 2023 18:47:38

- 20) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 21) Suitable tree species should be planted on either side of the haul roads.
- 22) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 23) Mining shall be carried out as per approved Mining plan.
- 24) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 27) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 28) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Signature Not Verified

Digitally Signed  
Name: N V BHASKARA RAO  
Date: 19-May-2023 18:47:08



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: VIJAYAWADA**

**Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,**  
Joint Chief Environmental Engineer

Plot No.41, Opp. SBH  
Sri Kanakadurga Officers' Colony,  
Gurunanak Road, Vijayawada.  
Phone: 0866-2546218  
Email: [zovja-jcee@appcb.gov.in](mailto:zovja-jcee@appcb.gov.in)  
Website : [www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**COMBINED CONSENT ORDER FOR ESTABLISHMENT & OPERATION**

**Order No : N-573/APPCB/ZO-VJA/CFE&CFO/RED/2019-**

**Date : 31.01.2019.**

**Sub:** APPCB-ZO-VJA- CFE & CFO - **M/s. SGS Minerals Private Limited (Extent – 17.786 Ha.), Sy.No. 666/P, 1082/P & 1083/P, Appasamudram (V), Udayagiri (M), SPSR Nellore District** - Combined Order of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. EC Order No. SEIAA/AP/NLR/MIN/09/2018-690, Dt.06.12.2018.
2. Industry's CFE & CFO applications received at Regional Office, Nellore on 02.01.2019 through APOCMMS.
3. RO's inspection reports received at ZO, Vijayawada on 09.01.2019.
4. CFE Committee meeting held on 24.01.2019.

\*\*\*

I. In the reference 2<sup>nd</sup> cited, an applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) to carry out Mining of Quartz & Feldspar with installed capacities as mentioned below, with a project cost of Rs.75 Lakhs.

Sl. No.	Starting Activity	Extent in Ha.	Name of the Activity	Quantity
1.	Open cast mining of Quartz & Feldspar through semi mechanized	17.786 Ha.	Mining of Quartz	768 tons / month
			Mining of Feldspar	85 tons / month

II. As per the application, the above activity is to be located at Sy.No. 666/P, 1082/P & 1083/P, Appasamudram (V), Udayagiri (M), SPSR Nellore District in an area of 17.786 Ha.

III. The location of the mine as per the approved mining plan is as follows:

Sl.No.	Latitude	Longitude
1.	14 <sup>0</sup> 55' 26.60" N	79 <sup>0</sup> 21' 16.20" E
2.	14 <sup>0</sup> 55' 19.60" N	79 <sup>0</sup> 21' 37.60" E
3.	14 <sup>0</sup> 55' 19.20" N	79 <sup>0</sup> 21' 39.90" E
4.	14 <sup>0</sup> 55' 9.00" N	79 <sup>0</sup> 21' 37.50" E
5.	14 <sup>0</sup> 55' 9.30" N	79 <sup>0</sup> 21' 35.20" E
6.	14 <sup>0</sup> 55' 15.00" N	79 <sup>0</sup> 21' 25.40" E
7.	14 <sup>0</sup> 55' 16.60" N	79 <sup>0</sup> 21' 22.90" E
8.	14 <sup>0</sup> 55' 18.90" N	79 <sup>0</sup> 21' 19.90" E
9.	14 <sup>0</sup> 55' 23.70" N	79 <sup>0</sup> 21' 16.30" E

IV. The above site was inspected by the Assistant Environmental Engineer, A.P.Pollution Control Board, Regional Office, Nellore on 07.01.2019 and observed that the site is surrounded by

- North** : Mineral bearing area  
**South** : Vacant land followed by stone crusher  
**East** : Village road followed by agricultural lands  
**West** : Agricultural lands

V. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Nellore, recommendations by the CFE Committee meeting held on 24.01.2019 at APPCB, Zonal Office, Vijayawada, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VII. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

VIII. **This combined Order of Consent for Establishment and Consent for Operation shall be valid for a period ending with the 31.12.2023.**

Encl: Schedule 'A' & Schedule `B'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. SGS Minerals Private Limited (Extent – 17.786 Ha.),  
 C/o. Sri Sood Rajeev,  
 D.No.90-G Pocket A-3,  
 Ryan International School,  
 Mayur Vihar PhIII,  
 East Delhi – 110 096.**

Copy to the EE, RO, Nellore for information **and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the mining unit before External Advisory Committee (EAC) for review for necessary action as per the instructions of the Board Office vide Memo Dt. 21.06.2016 in case of non-compliances.**

### **SCHEDULE - A**

- 1) The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board. (Only for red category.)
- 2) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 3) The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 4) Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 5) The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The Industry shall remit water cess as per the assessment orders as and when issued by Board.
- 6) The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
- 7) The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The Industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 8) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### **SCHEDULE - B**

#### **Committee recommendations:**

The Consent for Establishment Committee in its meeting held on 24.01.2019 examined the CFE & CFO applications of the industry and the verification reports submitted by Regional Office, Nellore. The Committee observed that i) the industry proposed to carryout Mining of Quartz – 768 tons / month and Mining of Feldspar – 85 tons / month in an area of 17.786 Ha. with a project cost of Rs.75 Lakhs and comes under Red Hazardous category, ii) the industry obtained Environmental Clearance vide Order Dt.06.12.2018 from State Level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh to carryout Mining of Quartz – 9216 tons / annum and Mining of Feldspar – 85 tons / annum in an area of 17.786 Ha., iii) the nearest human habitation is Appasamudram (V) located at a distance of about 1.5 KM from the proposed mine lease area, iv) the industry paid CFO fee for five years i.e. up to 31.12.2023, v) the mine life of the industry is 26 years. The Committee further observed that the Member Secretary instructed JCEE to process the CFE & CFO applications of mining units combined through CFE committees. After detailed discussion, the CFE Committee recommended to issue Combined CFE & CFO Order of the Board to the industry up to 31.12.2023 with conditions, as per the instructions of the Board Office vide Memo Dt. 21.06.2016.

**Water :**

- 1) The source of water is tankers and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1.	Wet drilling operation	2.2
2.	Water sprinkling on haul roads and for waste dump	1.8
3.	Greenbelt development	0.6
4.	Domestic	1.1
	<b>Total</b>	<b>5.7</b>

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Purpose	Wastewater Generation (KLD)
1.	Domestic	0.6
	<b>Total</b>	<b>0.6</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

**Air :**

- 3) The industry shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 4) The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub>- 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, at the periphery of the mining unit.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A)

**Solid Waste :**

- 5) The industry shall comply with the following :

Sl. No.	Solid Waste generated from	Total Quantity	Method of Disposal
1.	Waste oil	50 Ltrs / annum	Shall be disposed to authorized reprocessing agencies.
2.	Over burden & mine rejects	10176 tons / annum	Shall be stored in the industry premises as per the approved mining plan.

**Special Conditions :**

- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board :
- Daily production details.
  - Log Books for pollution control systems.
  - Solid waste generated and disposed.
  - Inspection book.

- 7) The industry shall maintain 2.25 Ha. of greenbelt and shall maintain a setback distance of 7.5 mtrs from the mine boundary as buffer zone all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 8) The industry shall submit a drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area **within 1 (one) month i.e. by 28.02.2019.**
- 9) Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water sprinklers on haul roads, loading and unloading and at transfer points for dust suppressions.
- 10) The industry shall provide garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments, within 6 (six) months i.e. by 31.07.2019. The water so collected shall be utilized for watering the mine area, roads, green belt development etc.
- 11) The industry shall not cause ground water pollution in and around the industry premises.
- 12) The industry shall collect solid waste i.e. overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the place earmarked within the quarry lease area and the industry shall not dump the overburden outside the quarry lease area, under any circumstances.
- 13) The industry shall adopt the following measures to control erosion of dumps within 6 (six) months i.e. by 31.07.2019 :
  - Retention / toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 14) The industry shall adopt the following measures to control noise pollution:
  - Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25kmph to prevent undue noise from trucks.
- 15) The industry shall scrupulously comply with conditions stipulated by the State Level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh, Govt. of India, Ministry of Environment, Forests & Climate Change, in the Environmental Clearance order Dt.06.12.2018.
- 16) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 17) Mining activity shall be carried out as per approved Mining plan.
- 18) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.
- 19) The industry shall provide CC road / BT road from mine to approach road so as to avoid fugitive dust emissions from movement of vehicles.
- 20) The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. In any case, the minimum greenbelt shall be 33% of the total area.

- 21) The industry shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 22) The industry shall submit a compliance report on CFE & CFO combined order conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.
- 23) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 24) The industry shall comply with all the directions issued by the Board from time to time.
- 25) The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 27) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 28) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website :www.pcb.ap.gov.in

**CONSENT & AUTHORIZATION**

**Order No: N-537/APPCB/ZO-VJA/CTO/W&A/2023**

**Dt: 01.03.2023**

**CONSENT is hereby granted to operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. A.R. Minerals (4.905 Ha),  
 Sy.No.152 (P),  
 Sunnamvarichinthala Village,  
 Udayagiri Mandal,  
 SPSR Nellore District.  
 e-mail: shaym2u@gmail.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the mining activity to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.5	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
---		

**iii) HAZARDOUS WASTE AUTHORISATION (FORM – 2) [See Rule 6 (2)]:**

**M/s. A.R. Minerals (4.905 Ha),** is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

Signature Not Verified  
 Digitally Signed  
 Name: N V BHASKARA  
 RAO  
 Date: 01-Mar-2023 12:23:12

• **HAZARDOUS WASTES WITH RECYCLING OPTION:**

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Waste oil from vehicles	5.1 of Schedule - I	50 Lts / Annum	The generated waste oil / used oil shall be used within the premises for lubrication purposes (or) shall be sent to authorized Re-processors / Recyclers / Cement industries for co-processing through M/s. Andhra Pradesh Environment Management Corporation Limited ( <b>APEMCL</b> ).

This consent order is valid for mining of the following products along with quantities indicated only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Quartz	4.905 Ha.,	28,129 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and Orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

**This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.03.2024 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To  
**M/s. A.R. Minerals (4.905 Ha),**  
**Sy.No.152 (P),**  
**Sunnamvarichinthala Village,**  
**Udayagiri Mandal,**  
**SPSR Nellore District.**  
**e-mail: [shaym2u@gmail.com](mailto:shaym2u@gmail.com)**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

Signature Not Verified  
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 RAO  
 Date: 01-Mar-2023 12:23:12

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Purpose	Quantity (KLD)
1	Wet drilling Operations	2.0
2	Water sprinkling	4.0
3	Greenbelt	2.0
4	Domestic	1.0
	<b>Total</b>	<b>9.0</b>

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

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**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) The mine operator shall comply with ambient air quality standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>**; **NO<sub>x</sub> – 80 µg/m<sup>3</sup>**; **PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>**; **PM<sub>10</sub> - 100 µg/m<sup>3</sup>**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

**Noise Levels:** Day time : ( 6 AM to 10 PM ) – 75 dB(A)  
Night time: ( 10 PM to 6 AM ) – 70 dB(A)

- 4) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/ Agriculture Department.
- 8) The mine operator shall comply with the following for controlling noise emissions.
- Machineries shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines.
  - Surface drilling and blasting operations shall not be carried out at night.
  - The drilling shall be done with sharp drill bits to reduce generation of noise during drilling.
  - Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise.
  - Hydraulic rock breaker shall be used in lieu of secondary blasting.
  - Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall be regulated to keep their noise exposure levels within limits.
  - Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.

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Name: N V BHASKARA  
RAO  
Date: 01-Mar-2023 12:23:12

**SOLID WASTE:**

9) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Over burden & Rejects of mining	1,39,958 Tons / 1 <sup>st</sup> 5 years	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan

- 10) The mine holder shall dispose the solid waste in an earmarked area as per the approved mine plan only.
- 11) The mine operator shall not increase the lease area against the grant of mine lease.
- 12) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 13) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

**GENERAL CONDITIONS:**

- 14) **The mine operator shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, GoI in the Environmental Clearance order dt. 16.12.2020.**
- 15) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 16) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
- Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - Battery Waste Management Rules, 2022.
  - E-waste (Management) Rules, 2016.
  - Plastic Waste Management Rules, 2016.
  - Construction and demolition waste Management Rules, 2016.
  - Fly Ash Notification, 2016.
  - Solid Waste Management Rules, 2016.
- 17) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
  - Quantity of Effluents generated, treated, recycled/reused.
  - Log Books for pollution control systems.
  - Characteristics of effluents, Ambient Air Quality and emissions.
  - Hazardous/non hazardous solid waste generated and disposed.
  - Inspection book.
  - Manifest copies of hazardous waste.
- 18) The mine operator shall not produce any other products without obtaining CTE / CTO of the Board.
- 19) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 20) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be compacted and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.

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- 21) Suitable tree species should be planted on either side of the haul roads.
- 22) Fugitive emissions from all the sources shall be controlled regularly.
- 23) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 26) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**SCHEDULE - C**

**[See Rule 6 (2)]**

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

- 1) The mine operator shall comply with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2) All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes shall be followed.
- 3) The mine operator shall not store hazardous waste for more than 180 days as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
- 4) The mine operator shall store Used/Waste Oil in a secured way in their premises till its disposal to the authorized recycle industries.
- 5) The mine operator shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
- 6) The mine operator shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7) The mine operator shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 8) The mine operator shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 9) Any unauthorized change in personnel, equipment or working conditions mentioned in the application by the person authorized shall constitute breach of his authorization.
- 10) The mine operator shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such

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as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

- 11) The mine operator shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
- 12) The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 13) The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 14) The mine operator shall inventorize the hazardous wastes and its quantities stored within the premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the mine operator.
- 15) Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 16) Annual return shall be filed by June 30<sup>th</sup> for the period ensuring 31<sup>st</sup> March of the year.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Signature Not Verified

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Name: N V BHASKARA  
RAO  
Date: 01-Mar-2023 12:23:12



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website :[www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**RED CATEGORY**

**CONSENT ORDER**

**Consent Order No: N-622/APPCB/ZO-VJA/CFO/W&A/2019-**

**Dt: 06.12.2019**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and orders made there under (hereinafter referred to as 'the Acts') to:

**M/s. Sri Aytha Jaya Kumar (1.630 Ha.),  
Sy No. 394/1, Gudavalluru (V),  
Kondapuram (M),  
SPSR Nellore District.  
Email : jayakumar1.630ha@gmail.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
-	----	----

This consent order is valid for mining of the following products along with quantities indicated only:

Sl.No.	Products	Capacity
1)	Mining of Mica	1678.5 TPA
2)	Mining of Quartz	13428 TPA
3)	Mining of Feldspar	3357 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the schedule – A, B enclosed to this order.

This Consent shall be valid for a period ending with the **31.10.2024**.

**N V Bhaskara  
Rao**

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Bhaskara Rao  
Date: 2019.12.06 16:43:32  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To  
**M/s. Sri Aytha Jaya Kumar (1.630 Ha.),  
Sy No. 394/1, Gudavalluru (V),  
Kondapuram (M),  
SPSR Nellore District  
Email : jayakumar1.630ha@gmail.com**

Copy to the Environmental Engineer, Regional Office, Nellore for information and necessary action.

**SCHEDULE – A**

1. Any up-set condition in any industrial plant / activity of the unit, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. The Mining Unit should display online data outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and hazardous & solid wastes generated within the factory premises, as per the orders of the Hon'ble Supreme Court in Writ Petition WP (C) No. 657/1995, Dt.14.10.2003. If such data is not made available, the unit should be asked to show cause or even be asked to close down.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE – B****WATER POLLUTION :**

- 1) The unit shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

Sl.No.	Description	Quantity (KLD)
1.	Dust Suppression	1.5
3.	Greenbelt development	1.0
4.	Domestic	1.0
	<b>TOTAL</b>	<b>3.5</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR POLLUTION :**

- 2) The industry shall comply with ambient air quality standards of SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>; PM<sub>10</sub> – 100 µg/m<sup>3</sup>, measured at factory premises at the periphery of the unit.

Noise Levels:

Day time: (6 AM to 10 PM) – 75 Db (A)

Night time: (10 PM to 6 AM) – 70 Db (A).

- 3) The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

**SOLID WASTE :**

- 4) The industry shall dispose solid waste (NON HAZARDOUS) as follows :

S.No.	Name of the Solid Waste	Quantity	Mode of disposal
1.	Mineral waste	15106.5 m <sup>3</sup> /annum	Shall be stored in an earmarked area within the mine lease area as per the approved mine plant.

**GENERAL CONDITIONS :**

- 5) The industry shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
  - Log Books for pollution control systems.
  - Solid waste generated and disposed.
  - Inspection book.
- 7) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 8) The industry shall not cause ground water pollution in and around the Mining Unit premises.
- 9) All the waste material should be accommodated within the Mining Lease Area.
- 10) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 11) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 12) Suitable tree species should be planted on either side of the haul roads.
- 13) The industry shall provide necessary air pollution control equipment to screening section so as to meet Ambient Air Quality standards.
- 14) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 15) The industry shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.

- 16) Greenbelt shall be developed at possible areas around the boundary.
- 17) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 18) Fugitive emissions from all the sources shall be controlled regularly.
- 19) The industry shall establish two Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 20) Mining shall be carried out as per approved Mining plan.
- 21) The industry shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated : 13.09.2019.
- 22) The industry shall scrupulously comply with conditions stipulated in the CFE expansion Order Dt.10.10.2019.
- 23) The industry shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The industry shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The industry shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**N V Bhaskara  
Rao**

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Bhaskara Rao  
Date: 2019.12.06 16:43:50  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE, VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers Colony,  
Gurunanak Road, Vijayawada – 520008

Phone: 0866-2546218

Email: [zovja-jcee@appcb.gov.in](mailto:zovja-jcee@appcb.gov.in)

Website: <https://pcb.ap.gov.in>



**CONSENT ORDER**

**Consent Order No: N-630/APP/CB/ZO-VJA/CTO/W&A/2023**

**Dt:26.12.2023**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Uday Impex (4.990 Ha),  
Sy. No. 08/P, Kasturinaidupalli Village,  
Kondapuram Mandal,  
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.42 KLD	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for produce the following products along with quantities only:

S.No.	Product / Activity	Extent	Capacity
1.	Mining of Quartz & Quartzite	4.990 Ha.,	36340 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

**This Consent order shall be valid for a period ending with 31.10.2025 or the expiry date of mine lease period issued by the Govt. of A.P., or validity of EC order whichever is earlier.**

MUNASWAMY

NAIDU PASUPULETI

Digitally signed by MUNASWAMY  
NAIDU PASUPULETI  
Date: 2023.12.26 11:35:59 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**

**M/s. Uday Impex (4.990 Ha),  
Sy. No. 08/P, Kasturinaidupalli Village,  
Kondapuram Mandal,  
SPSR Nellore District.  
e-mail: [ashwath.reddy@gmail.com](mailto:ashwath.reddy@gmail.com)**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions including the **production quantities** as per the scheme of mining and send a detailed report so as to place the Mining unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.
11. This order is issued without prejudice to the rights and contentions of this Board in any Court of Law.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

<b>S.No.</b>	<b>Purpose</b>	<b>Quantity</b>
1.	Dust Suppression with QL Roads	1.2 KLD
2.	Dust Suppression along the approach road	6.0 KLD
3.	Green belt development along with QL Roads & approach road	8.9 KLD
4.	Domestic	0.5 KLD
	<b>Total</b>	<b>16.6 KLD</b>

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) Provision for Ambient Air Quality Monitoring shall be provided and comply with National Ambient Air Quality Standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>; PM<sub>10</sub> - 100 µg/m<sup>3</sup> (24 hours average)** measured at periphery of the mine and for other parameters as applicable, as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. The mine operator shall submit monthly reports to RO and ZO regularly.

\* The Mine operator shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

**Noise Levels:** Day time: (6 AM to 10 PM) – 75 dB(A)  
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 5) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- a) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - b) The mining unit shall provide BT/CC approach road and shall carry out regular overhauling of BT approach roads at regular intervals.
  - c) The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/ Agriculture Department.
- 6) The mine operator shall comply with the following for controlling noise emissions.
- a. Machineries shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines.
  - b. Surface drilling and blasting operations shall not be carried out at night.
  - c. The drilling shall be done with sharp drill bits to reduce generation of noise during drilling.
  - d. Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise.
  - e. Hydraulic rock breaker shall be used in lieu of secondary blasting.
  - f. Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall be regulated to keep their noise exposure levels within limits.
  - g. Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.

**SOLID WASTE:**

- 7) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal
1.	Overburden & rejects	2614 TPA	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
2.	Mining waste	23011 TPA		

- 8) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.

**GENERAL CONDITIONS :**

- 9) **The mine operator shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol in the Environmental Clearance order Dt.27.07.2022.**
- 10) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).**
- 11) The mine operator shall not increase the lease area against the grant of mine lease.
- 12) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 13) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 14) The following rules and regulations notified by the MOEF&CC, Gol shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Battery Waste Management Rules, 2022.
  - d) E-waste (Management) Rules, 2022.
  - e) Plastic Waste Management Rules, 2016.
  - f) Construction and demolition waste Management Rules, 2016.
  - g) Fly Ash Notification, 2016.
  - h) Solid Waste Management Rules, 2016.
  - i) The Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof.
- 15) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
  - b. Quantity of Effluents generated, treated, recycled/reused.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents, Ambient Air Quality and emissions.
  - e. Hazardous/non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of hazardous waste.

- 16) The mine operator shall not produce any other products without obtaining CTE / CTO of the Board.
- 17) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 18) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 19) Suitable tree species should be planted on either side of the haul roads.
- 20) Mining shall be carried out as per approved Mining plan only.
- 21) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 24) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

MUNASWAMY

NAIDU PASUPULETI

Digitally signed by MUNASWAMY  
NAIDU PASUPULETI  
Date: 2023.12.26 11:36:12 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Dr.B.Madhusudhana Rao, M.E.,Ph.D.,LL.B.,  
Joint Chief Environmental Engineer

Plot No.41,  
Sri Kanakadurga Officers Colony,  
Gurunanak Road, Vijayawada  
Phone: 2546218, Fax: 2546217  
Email: [zovja-jcee@appcb.gov.in](mailto:zovja-jcee@appcb.gov.in)

**RED CATEGORY**

**CONSENT ORDER**

**Consent Order No:N-519/APP/PCB/ZO-VJA/CFO/W&A/2018-**

**Date:03.08.2018**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and orders made there under (hereinafter referred to as 'the Acts) to:

**M/s. Sri N.Gandhi (9.676 Ha.)  
Sy.No.138, Challagiragalla (V)  
Kondapuram (M)  
SPSR Nellore District**

**E-mail: [laharigeoenviro@gmail.com](mailto:laharigeoenviro@gmail.com)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the Industry to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KL/day)	Point of Disposal
1	Domestic Effluents	0.5	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
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**This consent order is valid for mining of the following products along with quantities indicated only:**

Sl.No.	Products	Quantity
1	<b>Mining of quartz</b>	<b>1526 Tons/month</b>
2	<b>Mining of feldspar</b>	<b>191 Tons/month</b>

This order is subject to the provisions of 'the Acts' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

**This order of consent shall be valid for a period ending with the 31<sup>st</sup> May,2023.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Sri N.Gandhi (9.676 Ha.)  
C/o. Sri N. Gandhi  
D.No:1-111, Railway Station Road  
Venkatachalam (V&M)  
SPSR Nellore District**

Copy to the Environmental Engineer, Regional Office, Nellore for information **and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the industry before External Advisory Committee (EAC) for review for necessary action in light of the instructions of the Board Office issued on 21.06.2016 in case of non-compliances.**

**SCHEDULE - A**

- 1) The Industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board. (only for red category.)
- 2) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 3) The Industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 4) Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 5) The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
- 6) The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The Industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 7) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B****Committee Recommendations:**

The committee examined the application and RO report in the meeting dated. 25.07.2018. The committee observed that **i)** the industry is involved in mining of quartz-1526 Tons/month and mining of feldspar-191 Tons/month in an area of 9.676 Ha., **ii)** the industry has obtained CFE on 15.06.2018, **iii)** the industry obtained E.C. vide order dated. 19.04.2018 from SEIAA, Nellore for mining of quartz-18315 Tons/Annum & Feldspar-2295 Tons/Annum, **iv)** the industry has applied CFO and paid fee up to 31.05.2023 under Red-Haz. category **However, v)** the industry has not provided water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions, **vi)** the industry yet to provide garland drains, siltation ponds for the working pit, retention/toe walls shall be provided at the foot of the dumps, worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes, digital flow meters for water consumption with log registers, 33% greenbelt, CC road/BT roads, water sprinklers for fugitive dust control, **vii)** the industry not provided water meters to ascertain the water consumption. After detailed discussion, the committee recommended to issue CFO order to the industry with conditions up to 31.05.2023, in light of the instructions of the Board Office issued on 21.06.2016 duly incorporating the following conditions in the schedule - B of CFO order to be issued.

**WATER POLLUTION :**

- 1) The source of water is being met from Borewell. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KL/day)
1	Wet drilling operation	2.7
2	Sprinkling on haul roads for waste dump	1.2
3	Greenbelt development	0.6
4	Domestic	1.1
	<b>Total</b>	<b>5.6</b>

- 2) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.

**AIR POLLUTION :**

- 3) The Industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 $\mu$ m) - 100  $\mu$ g/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5  $\mu$ m) - 60  $\mu$ g/m<sup>3</sup>; SO<sub>2</sub>- 80  $\mu$ g/m<sup>3</sup>; NO<sub>x</sub> - 80  $\mu$ g/m<sup>3</sup>, at the periphery of the Industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A)

- 4) The Industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- 5) Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water sprinklers arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

**GENERAL:**

- 6) The industry shall submit a commitment on Rs.100/- non-judicial stamp paper within 15 days i.e., by 15.08.2018 stating that
- They will construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments by 30.11.2018. The water so collected shall be utilized for watering the mine area, roads, greenbelt development etc.,
  - They will provide retention/toe walls at the foot of the dumps by 30.11.2018.
  - Worked out slopes will be stabilized by planting appropriate shrub / grass species on the slopes.

- 7) The industry shall provide the following measures to control erosion of dumps by 30.11.2018.
- Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 8) The industry shall submit a drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick greenbelt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area within one month i.e., by 31.08.2018.
- 9) The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments by 30.11.2018. The water so collected shall be utilized for watering the mine area, roads, green belt development etc.,
- 10) The Industry shall dispose solid waste as follows:

Sl.No.	Name of the Solid Waste	Quantity	Disposal
1	Over burden & mine rejects	3496 Tons/Annum (Quartz-2029 Tons/annum + Feldspar-1467 Tons/annum)	Shall be used for land fill within the premises / store in the earmarked area as per the approved mining plan.

- 11) The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The waste shall be dumped in the dump yard earmarked within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under any circumstances.
- 12) The Industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
  - b. Log Books for pollution control systems.
  - c. Solid waste generated and disposed.
  - d. Inspection book.
- 13) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 14) The Industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 15) The Industry shall comply with all the conditions stipulated in the CFE Order dated. 15.06.2018.
- 16) The Industry shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 17) Mining shall be carried out as per approved Mining plan.

- 18) The Industry shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.
- 19) The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF & CC in the Environmental Clearance order dated. 19.04.2018.
- 20) The industry shall provide CC road/BT road from mine to approach road so as to avoid fugitive dust emissions from movement of vehicles.
- 21) The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: TIRUPATI**

3<sup>rd</sup> Floor, Dr.Y.S.R. PARYAVARAN BHAVAN, N.T.Road,TIRUPATI – 517501.  
e-mail: [appcbzotpt2024@gmail.com](mailto:appcbzotpt2024@gmail.com)



**RED CATEGORY**

**CONSENT ORDER**

**Order No.NLR- /APPCB/ZO-TPT/CFO&HWM/2024-**

**Date:24.04.2024**

**CONSENT is hereby granted to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. G.RAK ENTERPRISES formerly  
(D. Durga Prasad Mining (12.55 Ha.,),)  
Sy.No.47/P, 48/P, 49/1, 50/1 & 51/P,  
Yerrabotlapalli Village, Kondapuram Mandal,  
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.5	Septic tank followed by soak pit.

**ii) missions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for produce the following products along with quantities only:

S.No	Product / Activity	Capacity	Extent
1	Mining of Quartz	3,688 TPA	12.55 Ha.,
2	Mining of Feldspar	5,532 TPA	
3	Mining of Mica Crude	553 TPA	
4	Mining of Mica Scrap	2,213 TPA	

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

**This Consent order shall be valid for a period ending with 31.03.2025.**

MARRI VENKATA

NARAHARI PRASAD

Digitally signed by MARRI  
VENKATA NARAHARI PRASAD  
Date: 2024.04.24 12:06:15  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (I/C)**

To

**M/s. G.RAK ENTERPRISES formerly  
(D. Durga Prasad Mining (12.55 Ha.,),)  
Sy.No.47/P, 48/P, 49/1, 50/1 & 51/P,  
Yerrabotlapalli Village, Kondapuram Mandal,  
SPSR Nellore District.**

Copy to

- 1) The Senior Environmental Engineer, Zonal Office, Tirupati for information.
- 2) The Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance

#### **SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.

4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CTO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Competent Authority.

#### **SCHEDULE – B**

##### **WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

<b>S.No.</b>	<b>Purpose</b>	<b>Quantity (KLD)</b>
1.	Dust Suppression	1.0
2.	Green belt development	0.5
3.	Domestic	0.5
	<b>Total</b>	<b>2.0</b>

Digital flow meters with totaliser facility shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) The industry shall comply with ambient air quality standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>**; **NO<sub>x</sub> – 80 µg/m<sup>3</sup>**; **PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>**; **PM<sub>10</sub> - 100 µg/m<sup>3</sup>**, measured at factory premises at the periphery of the industry.

\* For other parameters, the industry shall comply with the National Ambient Air Quality Standards as per CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 if applicable.

\* The industry shall comply with noise standards as per MoEF Notification SO123 (E) dt.14.02.2020 as following:

Noise Levels: Day time: ( 6 AM to 10 PM ) – 75 dB(A)  
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 6) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures:
- a) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppression.
  - b) The mine operator shall develop greenbelt along the boundary of mine lease area and also in back filled and reclaimed areas with tall growing native species in consultation with local DFO/ Agriculture Department.
- 7) The proponent shall comply with the following for controlling noise emissions.

- a. Machineries shall be properly maintained to prevent undesirable noise. Attention shall be paid towards rigorous maintenance of the silencers of diesel engines.
- b. Surface drilling and blasting operations shall not be carried out at night.
- c. The drilling shall be done with sharp drill bits to reduce generation of noise during drilling.
- d. Controlled blasting with optimum charge per hole shall be practiced to reduce generation of noise.
- e. Hydraulic rock breaker shall be used in lieu of secondary blasting.
- f. Drill machine operators and dumper drivers shall be equipped with earplugs and earmuffs. The duty hours of operators working near the machinery shall be regulated to keep their noise exposure levels within limits.
- g. Periodical monitoring of noise level of mining machines and at some locations in the mining site shall be done with the help of noise level meter.

### **SOLID WASTE:**

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

<b>S.No</b>	<b>Solid Waste generation</b>	<b>Quantity</b>	<b>Hazardous / as defined under HWM Rules, 2016</b>	<b>Mode of Disposal</b>
<b>1</b>	Top soil	15,405 MT	Non Hazardous	Shall be disposed in an earmarked area as per approved mine plan
<b>2</b>	Side burden	27,967 MT		
<b>3</b>	Mineral Rejects	2,517 MT		

- 9) The mine holder shall dispose the solid waste in an earmarked area as per the approved mine plan only.
- 10) The mine operator shall not increase the lease area against the grant of mine lease.
- 11) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 12) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

### **GENERAL CONDITIONS :**

- 13) **The mine operator shall scrupulously comply with conditions stipulated by the SEIAA (AP), MoEF&CC, Gol in the EC (existing) order Dt.08.06.2009 & EC (amendment) Order dt. 28.12.2022.**
- 14) **The mine operator shall comply with conditions stipulated in the CTE order dt. 04.04.2023 issued by the Board.**
- 15) **The mine operator shall maintain minimum distance from habitation (200 mts when blasting is involved / 100 mts when blasting is not involved) in**

accordance with the Board circular dt.17.08.2020 issued in connection with Hon'ble NGT Order dt.21.07.2020 in O.A. No.304 of 2019 (PB).

- 16) **The proponent shall comply with the proposals furnished in Environmental management plan.**
- 17) **The proponent shall develop greenbelt of 1.0 Km along approach roads & village Road sides.**
- 18) **The proponent shall maintain 7.5 mt greenbelt in buffer zone and existing buffer zone plantation should not be disturbed.**
- 19) **The proponent shall take dust suppression measures to meet the CPCB stipulated ambient air quality standards at any point of time.**
- 20) **The proponent shall provide 1200 Mts. trench on Northern and North- East side to protect existing natural stream.**
- 21) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
  - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Battery Waste Management Rules, 2022.
  - d) E-waste (Management) Rules, 2016.
  - e) Plastic Waste Management Rules, 2016.
  - f) Construction and demolition waste Management Rules, 2016.
  - g) Fly Ash Notification, 2016.
  - h) Solid Waste Management Rules, 2016.
- 22) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details
  - b. Quantity of Effluents generated, treated, recycled/reused.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents, Ambient Air Quality and emissions.
  - e. Hazardous/non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of hazardous waste.
- 23) The mine operator shall not produce any other products without obtaining CTE / CTO of the Board.
- 24) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/CTE/CTO of the Board.
- 25) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 26) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be

contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.

- 27) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 30) The mine operator shall submit a compliance report on CTO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**MARRI VENKATA  
NARAHARI PRASAD**

Digitally signed by MARRI  
VENKATA NARAHARI PRASAD  
Date: 2024.04.24 12:06:27  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER (I/C)**

**To**

**M/s. G.RAK ENTERPRISES formerly  
(D. Durga Prasad Mining (12.55 Ha.,),)  
Sy.No.47/P, 48/P, 49/1, 50/1 & 51/P,  
Yerrabotlapalli Village, Kondapuram Mandal,  
SPSR Nellore District.**

Copy to

- 1) The Senior Environmental Engineer, Zonal Office, Tirupati for information.
- 2) The Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website :www.pcb.ap.gov.in

**RED CATEGORY**

**CONSENT ORDER**

**Consent Order No: N-516/APPCB/ZO-VJA/CFO/W&A/2020**

**Dt:03.12.2020**

**CONSENT** is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Quartz Mine of Sri Vemula Srinivasulu (2.50 Ha),  
Sy.No. 147, Yerrabotlapalli (V),  
Kondapuram (M),  
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
---		

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Product/ Activity	Extent	Capacity
1.	Mining of Quartz	2.50 Ha.,	29,426 TPA

**This Consent order shall be valid for a period ending with 30.06.2024** on par with validity of EC (4.22 years) issued by SEIAA, A.P., (MoEF&CC, Gol) on 11.06.2020 or the expiry date of mine lease period issued by the Govt. of A.P., whichever is earlier.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**

**M/s. Quartz Mine of Sri Vemula Srinivasulu (2.50 Ha),  
Sy.No. 147, Yerrabotlapalli (V),  
Kondapuram (M),  
SPSR Nellore District.  
E-mail: [music.suman@gmail.com](mailto:music.suman@gmail.com)**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

<b>S.No.</b>	<b>Purpose</b>	<b>Quantity</b>
1.	Dust suppression	2.0 KLD
2.	Green belt	2.0 KLD
3.	Wet Drilling	2.0 KLD
4.	Domestic	1.0 KLD
	<b>Total</b>	<b>7.0 KLD</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) The mine operator shall comply with ambient air quality standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>**; **NO<sub>x</sub> – 80 µg/m<sup>3</sup>**; **PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>**; **PM<sub>10</sub> - 100 µg/m<sup>3</sup>**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

**Noise Levels:** Day time : ( 6 AM to 10 PM ) – 75 dB(A)  
Night time: ( 10 PM to 6 AM ) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
----			

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
  - In case the green belt is not possible in the surroundings compensatory green belt can be developed.

**SOLID WASTE:**

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Method of Disposal
1.	Over burden / Mine rejects	81,506 m <sup>3</sup> for first 5 years	Shall be stored in an area of 0.3 Ha in the mine site area as per the approved mine plan.

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

- 12) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Batteries (Management & Handling) Rules, 2010.
  - d) E-waste (Management) Rules, 2016.
  - e) Plastic Waste Management Rules, 2016.
  - f) Construction and demolition waste Management Rules, 2016.
  - g) Fly Ash Notification, 2016.
  - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a) Daily production details
  - b) Quantity of Effluents generated, treated, recycled/reused.
  - c) Log Books for pollution control systems.
  - d) Characteristics of effluents, Ambient Air Quality and emissions.
  - e) Hazardous/non hazardous solid waste generated and disposed.
  - f) Inspection book.
  - g) Manifest copies of hazardous waste.

**GENERAL CONDITIONS :**

- 14) The mine operator shall comply with the conditions stipulated in the EC Order Dt.11.06.2020.
- 15) The mine operator shall comply with the conditions stipulated in the CFE Order Dt.29.10.2020.
- 16) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 17) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 18) All the waste material should be accommodated within the Mining Lease Area.
- 19) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 20) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 21) Suitable tree species should be planted on either side of the haul roads.
- 22) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 23) Greenbelt shall be developed at possible areas around the boundary.
- 24) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 25) Fugitive emissions from all the sources shall be controlled regularly.
- 26) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.

- 27) Mining shall be carried out as per approved Mining plan.
- 28) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 29) The mine operator shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 30) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 31) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 32) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: VIJAYAWADA**

**Dr.B.Madhusudhana Rao, M.E., Ph.D., LL.B.,**  
Joint Chief Environmental Engineer

Plot No.41, Opp. SBH  
Sri Kanakadurga Officers' Colony,  
Gurunanak Road, Vijayawada.  
Phone: 0866-2546218  
Email: [zovja-jcee@appcb.gov.in](mailto:zovja-jcee@appcb.gov.in)  
Website :[www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**COMBINED CONSENT ORDER FOR ESTABLISHMENT & OPERATION**

**Order No : N-580/APPCB/ZO-VJA/CFE&CFO/RED/2019-**

**Date : 08.02.2019.**

**Sub:** APPCB-ZO-VJA- CFE & CFO - **M/s. Sri Sk. Saleem (Quartz Mine – 6.05 Acres), Sy.No. 25/1 & 2, 26, Narayanampeta (V), Seetharamapuram (M), SPSR Nellore District** - Combined Order of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Procds.No.482/M1/99, Dt.20.04.2001 of the Assistant Director of Mines & Geology, Nellore.  
2. Industry's CFE & CFO applications received at Regional Office, Nellore on 28.01.2019 through APOCMMS.  
3. RO's inspection reports received at ZO, Vijayawada on 02.02.2019.  
4. CFE Committee meeting held on 06.02.2019.

\*\*\*

I. In the reference 2<sup>nd</sup> cited, an applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) to carry out Mining of Quartz with installed capacities as mentioned below, with a project cost of Rs.10 Lakhs.

Sl. No.	Starting Activity	Extent	Name of the Activity	Quantity
1.	Mining of Quartz	6.05 Acres	Mining of Quartz	2351 tons / month

II. As per the application, the above activity is to be located at Sy.No. 25/1 & 2, 26, Narayanampeta (V), Seetharamapuram (M), SPSR Nellore District in an area of 6.05 Acres.

III. The above site was inspected by the Assistant Environmental Engineer, A.P.Pollution Control Board, Regional Office, Nellore on 30.01.2019 and observed that the site is surrounded by

**North** : Mineral bearing area  
**South** : Approach road cum mineral bearing area  
**East** : Irrigation land cum mineral bearing area  
**West** : Mineral bearing area cum plantation

IV. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Nellore, recommendations by the CFE Committee meeting held on 06.02.2019 at APPCB, Zonal Office, Vijayawada, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. **This combined Order of Consent for Establishment and Consent for Operation shall be valid for a period ending with the 30.03.2021.**

Encl: Schedule 'A' & Schedule 'B'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Sri Sk. Saleem (Quartz Mine – 6.05 Acres),  
C/o. Sri Sk. Saleem,  
D.No.2-176-2,  
Dasthagiri, Pamur,  
Prakasam District – 523 108.**

Copy to the EE, RO, Nellore for information **and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the mining unit before External Advisory Committee (EAC) for review for necessary action as per the instructions of the Board Office vide Memo Dt. 21.06.2016 in case of non-compliances.**

### SCHEDULE - A

- 1) The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board. (Only for red category.)
- 2) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
- 3) The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
- 4) Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 5) The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The Industry shall remit water cess as per the assessment orders as and when issued by Board.
- 6) The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
- 7) The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent of the Board. The Industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
- 8) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### SCHEDULE - B

#### Committee recommendations:

The Consent for Establishment Committee in its meeting held on 06.02.2019 examined the CFE & CFO applications of the industry and the verification reports submitted by Regional Office, Nellore. The Committee observed that i) the industry proposed to carryout Mining of Quartz – 2351 m<sup>3</sup> / month in an area of 6.05 acres with a project cost of Rs.10 Lakhs and comes under Red Hazardous category, ii) the nearest human habitation is Seetharamapuram (V) located at a distance of about 1.5 KM from the proposed mine lease area, iii) the industry paid CFO fee for five years i.e. up to 30.03.2021, iv) the Assistant Director of Mines & Geology Department, Nellore issued work order to the industry for a period from 31.03.2001 to 30.03.2021 vide Procds. Dt.20.04.2001, v) the Committee noted that a Lr.No.6/SEIAA/AP/EC/Mines/2015, Dt.01.11.2018 was addressed by SEIAA, AP to the Secretary to Govt. (Mines), Govt. of Andhra Pradesh stating that “it is clarified that all such mining projects which did not continue to operate without obtaining environmental clearance till the mining lease falls due for renewal, if there is no increase in lease area and / or there is no enhancement of production. In the event of any increase in lease area and or production, such projects would need to obtain prior environmental clearance. Further, all such projects which have been operating without any environmental clearance would obtain environmental clearance at the time of their lease renewal even if there is no increase either in terms of lease area or production”, vi) the Member Secretary instructed JCEE to process the CFE & CFO applications of mining units combined through CFE committees, **however**, vii) the industry has not obtained Environmental Clearance from the MoEF&CC, Gol for the mining as mining permission was granted before May, 2012.

After detailed discussion, in view of the above observations, the CFE Committee recommended to issue Combined CFE & CFO Order of the Board to the industry up to 30.03.2021 as per the validity of the mine lease vide Procds. Dt.20.04.2001 from Assistant Director of Mines & Geology Department, Nellore with a condition that i) the industry shall obtain Environmental Clearance (EC) at the time of the lease renewal, ii) the industry shall not increase the lease area and / or shall not increase the production capacity. In the event of any increase in lease area and or production, the industry should obtain prior environmental clearance, as per the instructions of the Board Office vide Memo Dt. 21.06.2016.

**Water :**

- 1) The source of water is ground water and the maximum permitted water consumption is as follows:

Sl. No.	Purpose	Water Consumption (KLD)
1.	Dust suppression	1.0
2.	Domestic	1.0
	<b>Total</b>	<b>2.0</b>

- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Purpose	Wastewater Generation (KLD)
1.	Domestic	0.5
	<b>Total</b>	<b>0.5</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

**Air :**

- 3) The industry shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 4) The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub>- 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, at the periphery of the mining unit.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

**Solid Waste :**

- 5) The industry shall comply with the following :

Sl. No.	Solid Waste generated from	Total Quantity	Method of Disposal
1.	Waste oil	50 Ltrs / annum	Shall be disposed to authorized reprocessing agencies.
2.	Over burden & mine rejects	16710 m <sup>3</sup> / annum	Shall be stored in the industry premises as per the approved mining plan.

**Special Conditions :**

- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board :
  - a. Daily production details.
  - b. Log Books for pollution control systems.
  - c. Solid waste generated and disposed.
  - d. Inspection book.
- 7) The industry shall obtain Environmental Clearance (EC) at the time of the lease renewal.
- 8) The industry shall not increase the lease area and / or shall not increase the production capacity. In the event of any increase in lease area and or production, the industry should obtain prior environmental clearance.
- 9) The industry shall submit a drawing to the scale showing garland drain, siltation pond, overburden dump yard, retention wall of the dump and 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area **within 1 (one) month i.e. by 10.03.2019.**
- 10) Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water sprinklers on haul roads, loading and unloading and at transfer points for dust suppressions.
- 11) The industry shall provide garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments, within 6 (six) months i.e. by 10.08.2019. The water so collected shall be utilized for watering the mine area, roads, green belt development etc.
- 12) The industry shall not cause ground water pollution in and around the industry premises.
- 13) The industry shall collect solid waste i.e. overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the place earmarked within the quarry lease area and the industry shall not dump the overburden outside the quarry lease area, under any circumstances.
- 14) The industry shall adopt the following measures to control erosion of dumps within 6 (six) months i.e. by 10.08.2019 :
  - Retention / toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
- 15) The industry shall adopt the following measures to control noise pollution:
  - Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25kmph to prevent undue noise from trucks.
- 16) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 17) Mining activity shall be carried out as per approved Mining plan.
- 18) The industry shall provide digital flow meter with totaliser facility for measuring the water used for dust suppression measures and maintain log registers.

- 19) The industry shall provide CC road / BT road from mine to approach road so as to avoid fugitive dust emissions from movement of vehicles.
- 20) The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. In any case, the minimum greenbelt shall be 33% of the total area.
- 21) The industry shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 22) The industry shall submit a compliance report on CFE & CFO combined order conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.
- 23) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 24) The industry shall comply with all the directions issued by the Board from time to time.
- 25) The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 27) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 28) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: [zovja-icee@appcb.gov.in](mailto:zovja-icee@appcb.gov.in)

Website :[www.appcb.ap.nic.in](http://www.appcb.ap.nic.in)

**RED HAZARDOUS CATEGORY**

**CONSENT ORDER**

**Consent Order No: N-630/APPCB/ZO-VJA/CFO/W&A/2019-**

**Dt: 10.01.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Southern Rocks & Minerals Pvt. Ltd.,(1.594 Ha)  
Sy. No. 15/2 & 16/2A,  
Gundupalli (V), Seethampuram (M),  
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
-	----	----

This consent order is valid for mining of the following products along with quantities indicated only:

Sl.No.	Products	Capacity
1)	Mining of Quartz	11092.72 TPA

This order is subject to the provisions of 'the Acts' and the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the schedule – A & B enclosed to this order.

This combined order of Consent Order shall be valid for a period ending with the **29.02.2024**.

**N V Bhaskara**  
**Rao**  
 Digitally signed by N V Bhaskara Rao  
 Date: 2020.01.10 15:22:48 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Southern Rocks & Minerals Pvt. Ltd.,(1.594 Ha)  
Sy. No. 15/2 & 16/2A,  
Gundupalli (V), Seethampuram (M),  
SPSR Nellore District.  
Prakasam District**

Copy to the EE, RO, Nellore for information and necessary action.

**SCHEDULE – A**

1. Any up-set condition in any industrial plant / activity of the unit, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. The Mining Unit should display online data outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and hazardous & solid wastes generated within the factory premises, as per the orders of the Hon'ble Supreme Court in Writ Petition WP (C) No. 657/1995, Dt.14.10.2003. If such data is not made available, the unit should be asked to show cause or even be asked to close down.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE – B****WATER POLLUTION :**

- 1) The unit shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

SI.No.	Description	Quantity (KLD)
1.	Dust Suppression	5.0
3.	Greenbelt development	4.0
4.	Domestic	2.5
	<b>TOTAL</b>	<b>11.5</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR POLLUTION :**

- 2) The industry shall comply with ambient air quality standards of SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>; PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>; PM<sub>10</sub> – 100 µg/m<sup>3</sup>, measured at factory premises at the periphery of the unit.

Noise Levels:

Day time: (6 AM to 10 PM) – 75 db (A)

Night time: (10 PM to 6 AM) – 70 db (A).

- 3) The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

**SOLID WASTE :**

- 4) The industry shall dispose solid waste (NON HAZARDOUS) as follows :

S.No.	Name of the Solid Waste	Quantity	Mode of disposal
1.	Over burden & mine rejects	1109.3 TPD	Shall be stored in an earmarked area within the mine lease area as per the approved mine plant.

**GENERAL CONDITIONS :**

- 5) The industry shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 6) The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
  - Log Books for pollution control systems.
  - Solid waste generated and disposed.
  - Inspection book.
- 7) The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 8) The industry shall not cause ground water pollution in and around the Mining Unit premises.
- 9) All the waste material should be accommodated within the Mining Lease Area.
- 10) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 11) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 12) Suitable tree species should be planted on either side of the haul roads.
- 13) The industry shall provide necessary air pollution control equipment to screening section so as to meet Ambient Air Quality standards.
- 14) Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
- 15) The industry shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 16) Greenbelt shall be developed at possible areas around the boundary.

- 17) The industry shall comply with the conditions stipulated in the CFE order dt. 23.12.2019.
- 18) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 19) Fugitive emissions from all the sources shall be controlled regularly.
- 20) The industry shall establish two Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
- 21) Mining shall be carried out as per approved Mining plan.
- 22) The industry shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 23) The industry shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 26) The industry shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**N V Bhaskara Rao** Digitally signed by N V Bhaskara  
Rao  
Date: 2020.01.10 15:23:55 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

 <p>ఆంధ్రప్రదేశ్ ANDHRA PRADESH</p>	<p><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b> <b>REGIONAL OFFICE :: NELLORE.</b></p> <p>PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE - 524004. Phone No: 0861-2329730 e-mail: <a href="mailto:ronlr-ee1@appcb.gov.in">ronlr-ee1@appcb.gov.in</a></p>	 <p><b>LIFE</b> Lifestyle for Environment</p>
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Lr.No.GN-35/PCB/RO/NLR/2023- 313

Date: 05.08.2023

To  
The Deputy Director,  
Mines & Geology Department,  
Nellore, SPSR Nellore district.

Sir,

Sub :- APPCB-RO, Nellore - Mining units operating without obtaining valid consent from the A.P. Pollution Control Board- Not to issue permits to those units- Requested - Reg.

Ref :- Instructions from the Member, Secretary, APPCB on 19.07.2023.

\*\*\*\*\*

It is to inform that some of the mining units in SPSR Nellore District are operating without obtaining valid consent from the A.P. Pollution Control Board. The Member Secretary, APPCB reviewed the issue and directed that all mining units operating in the state shall have a valid CTO of the Board and directed the ROs to address letters to the Mines & Geology Department.

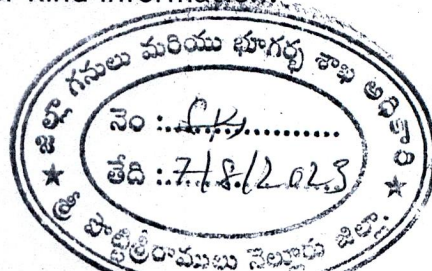
In view of the above, it is requested to insist all mining units obtain the Consent to Establish (CTE) & Consent to Operate (CTO) from the Board. It is further requested not to issue permits to the mining units, which do not have valid CTO issued by the APPCB.

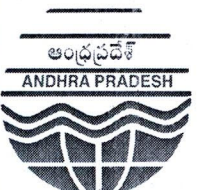
Yours faithfully

*C. Raj Sekh*

**ENVIRONMENTAL ENGINEER**

Copy submitted to the Joint Chief Environmental Engineer, Zonal Office, A.P. Pollution Control Board, Vijayawada for kind information.



	<p align="center"><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b>  <b>REGIONAL OFFICE :: NELLORE.</b></p> <p>PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE - 524004.  Phone No: 0861-2329730 e-mail: <a href="mailto:ronlr-ee1@appcb.gov.in">ronlr-ee1@appcb.gov.in</a></p>	
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Lr.No.GN-35/PCB/RO/NLR/2024- 812

Date: 27.01.2024

To  
The Deputy Director,  
Mines & Geology Department,  
SPSR Nellore district.

Sir,

**Sub:-** APPCB-RO, Nellore - Mining units operating without obtaining valid consent from the A.P. Pollution Control Board- Not to issue permits to those units- Requested - Reg.

**Ref:-** 1. Instructions from the Member, Secretary, APPCB on 19.07.2023.  
2. Lr.No.GN-35/PCB/RO/NLR/2023-313 Date: 05.08.2023

\*\*\*\*\*

It is to inform that the consent validity of some of the mining units in SPSR Nellore District got expired. There is a chance of operation of those mining units without valid CTO. The Member Secretary, APPCB reviewed the issue and directed that all mining units operating in the state shall have a valid CTO of the Board and directed the ROs to address letters to the Mines & Geology Department.


Further, it is to informed that this office vide lr.dated.05.08.2023 requested the department insist all mining units obtain the Consent to Establish (CTE) & Consent to Operate (CTO) from the Board and not to issue permits to the mining units, which do not have valid CTO issued by the APPCB.

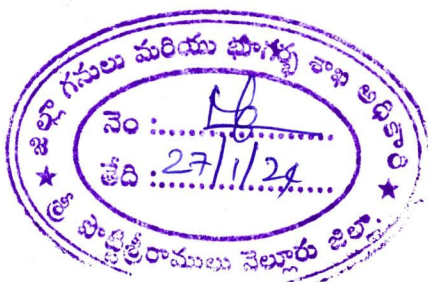
As per this office records, 56 nos of mining units are not having valid Consent to Operate (CTO) from the APPCB. Out of which, 7 nos of mining units applied for the renewal and applications are under process. (List enclosed).

In view of the above, it is requested to insist all mining units obtain the Consent to Establish (CTE) & Consent to Operate (CTO) from the Board. It is further requested not to issue permits to the mining units, which do not have valid CTO issued by the APPCB.

Yours faithfully,

Encl: A/a

  
**ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE- NELLORE**

S.no	Name Of the Industries	Address	Line Of Activity	Status of the renewal	Date Of Expiry
1	Sri SK Saleem (Quartz mine) (6.05 Acres)	Sy.No.25/1&2,26, Narayanampeta (V), Seetharamapuram (M), SPSR Nellore District	mining of Quartz	Not Applied	2021-03-30
2	Subbarayudu Mica Mine of Seetharama Mining Company	Sy No.289, 294, 297, 298, 299,301, Turimerla (V), Sydapuram (M),SPSR Nellore District	Mica	Not Applied	2022-01-31
3	Sri S.B. Mohammed Ansar Ali	Sy.No. 651/2, 655/P,663/2, 3, 4 & 664, Apilakunta (V), Marripadu (M), SPSR Nellore District	Quartz	Not Applied	2023-04-30
4	U.Nageswara Rao (QuartzFeldspar & mica mine-4.047 Ha)	Sy.No.14P,Palakuru(V),Kandukur (M) SPSR Nellore District	Quartz, Feldspar & mica	Not Applied	2022-09-30
5	Dwarakanad M.Reddy & 4 Others (35.273 Ha)	Sy.No.63 & 64, Ananthamadugu (V), Sydapuram (M), SPSR Nellore District.	Mica Quartz Feldspar	Applied	2022-11-30
6	Smt.D.Mamatha Rani (Road Metal/ Building Stone)	Sy.No.361, Sangam (V&M),SPSR Nellore District	Road metal	Not Applied	2023-03-31
7	Suvarna Enterprises	Sy.No. 774, Tatiparthi Village, Podalukur (M), SPSR Nellore District	Quartz	Not Applied	2022-11-30
8	Sri Lakshmi Ganapathi Enterprises (3.678 Ha)	Sy.No:252, Nelaballi Rettapalli Village, Sydapuram Mandal, SPSR Nellore District	Mica Quartz Feldspar	Not Applied	2023-10-31
9	Tharana Minerals (Quartz Mine) (4.856Ha)	Sy.No.707/P, Podalukur (V &M ), SPSR Nellore district	Mining of Quartz	Applied	2023-10-31
10	Sri Jonna Venkateswarlu. (Mining of Road Metal & Gravel - 0.78 Ha)	Sy.No.87/2, Thiruveedhipadu(V),Dagadarthi (M), SPSR Nellore District	Mining of Road metal & Gravel	Not Applied	2023-03-31
11	Sri V. Prasanth (Gravel Mine 1.938 Ha)	Sy.No.134-1A,134-1B,134-1D,134-2, Chaganam (V), Sydapuram (M), SPSR Nellore district.	Gravel	Not Applied	2022-10-31
12	Sri CM Rama Sudhakar (Miningof Laterite)	Sy No.515/3, Rudrakota (V), Kavali (M), SPSR Nellore District.	Laterite	Not Applied	2021-11-30
13	Quartz Mine of Sri Balajee Mines (4.957 Ha)	Sy. No. 488/P, Orupalli Rajupalem (V), Sydapuram (M), SPSR Nellore District	Quartz	Not Applied	2023-05-31
14	Modi Minerals	Sy.No.424/1P,426/1A & 427/P, Turimerla (V), Sydapuram(M), SPSR Nellore District	Mining of Feldspar,Quartz	Applied	2023-02-28
15	V Hari Krishna (4.556 Ha.)	Sy. No. 327/P, 404/P, 405/P, 414/P & 415/P,Vempadu (V), Varikuntapadu (M),SPSR Nellore District	Mining of Quartz	Not Applied	2023-12-31

16	SGS Minerals Private (17.786 Ha)	Sy.No.666/P,1082/P & 1083/P, Appasamudram (V), Udayagiri (M), SPSR Nellore district.	Quartz & Feldspar	Not Applied	2023-12-31
17	Sree Kalyana Rama Company	Sy No.535/1P, Gokulabrindavanam (V), Sydapuram (M), SPSR Nellore District	Feldspar, quartz & Mica	Not Applied	2022-02-28
18	Simhapuri Stone Crusher (1.012 Ha)	Sy.No:87/1P, Thiruveddhi Padu(V),Dagadathi (M), SPSR Nellore District.	Road Metal	Not Applied	2021-10-31
19	SLV Stone Crushers (4.35 Ac)	Sy.No.6/P, Puligilapadu (V), Rapur(M), SPSR Nellore District	Road Metal	Not Applied	2023-11-30
20	Sudarshan Barytes Company	Sy No.1501/1, 1502, 1503 & 1507, Vinjamur (V & M), SPSR Nellore District.	Barytes	Not Applied	2021-10-31
21	S. Ramadas (Barytes Mining)	Sy No.1491/4 & 1496/2, Vinjamur Village & Mandal, SPSR Nellore District	Barytes	Not Applied	2021-01-31
22	G. Bharath (4.87 Ha)(Known as Sri Bharath Mining)	Sy.No.535/P, Gokulabrundavanam (V), Sydapuram (M) , SPSR Nellore District	Mining of Feldspar, Quartz, mica &vermiculite	Not Applied	2021-04-30
23	Abhinav Minerals	Sy No.1294, Navurpalli (V), Podalakur (M), SPSR Nellore District.	Feldspar & Quartz	Not Applied	2022-07-31
24	Venkata Sai Mine	Sy.No.528/B, Molakala -pundla (V), Sydapuram (M), SPSR Nellore District	Mining of Garnet	Not Applied	2023-06-30
25	Sri D. Siva Kumar Reddy (Mining of Road Metal Building Stone & Morrum - 0.430 Ha)	Sy.No.1080-1T2, Vadlapudi Village, Manubolu Mandal, SPSR Nellore District.	Road metal &vuilding stone , morrur	Not Applied	2023-10-31
26	Sri Rudrapathi Narendra Kumar (13.927 Ha)	Sy.No.95E (old.No.90), Pokkandla (V), Sydapuram (M), SPSR Nellore district.	Mica, Quartz,Feldspar & Vermiculite	Not Applied	2023-07-31
27	Sri Siva Sai Mines & Minerals (4.560 Ha)	Sy.No.58/P, Prabhagiripatnam(V), Podalakur (M) , SPSR Nellore district.	Quartz, Feldspar, Mica	Applied	2023-10-31
28	Bhavani Stone Crusher Extent: 4.048Ha	Sy.No: 997/1 of Gattupalli (V), Jaladanki (M), SPSR Nellore District	Road Metal	Not Applied	2023-07-19
29	Gravel Quarry of Sri K.Srinivasulu	Sy.No.400,401, & 402/P , North Amuluru (V), Allur (M), SPSR Nellore District.	Gravel-mine	Not Applied	2022-12-31
30	SESAR Projects Private Limited	Sy. No. 636/1 & 636/2A, Gouravaram (V), Kavali (M), SPSR Nellore District	Mining of laterite	Not Applied	2023-01-31
31	Smt. B. Amala	Sy No.1294, Navurpalli (V), Podalakur (M), SPSR Nellore District.	Feldspar & Quartz	Applied	2022-07-31
32	Mica Zone (Formerly Sri Durga Mining Company) (3.934 Ha)	Sy.No.49/4,49/5,52/3A, Perumallapadu (V), Sydapuram (M), SPSR Nellore district	Mining of Feldspar,Quartz	Not Applied	2023-03-31

33	Lakshmi Sai Durga Mining Company	Sy.No.18/2,18/3,18/4,16/2,16/3, Jaflapuram (V), Sydapuram(M), SPSR Nellore District	Mica, Quartz, Feldspar & Vermiculite	Not Applied	2023-01-31
34	Sri V. Bhaskar Reddy- 4.908 Ha	at Sy.No.323/P of Padakandla Village Atmakuru (M), SPSR Nellore District	Quartz	Not Applied	2022-08-31
35	Southern Rocks & Minerals Pvt.Ltd (Quartz Mine) (3.780 Ha)	Sy.No.709, Gundemadakala(V), Vinjamur (M), SPSR Nellore district.	Mining of Quartz	Not Applied	2023-10-31
36	Sri Siva Sai Mines & Minerals (4.585 Ha)	Sy.No.58, Prabhagiripatnam(V), Podalakur (M ), SPSR Nellore district.	Quartz, Feldspar, Mica	Applied	2023-10-31
37	Sri Siva Sai Mines & Minerals (4.471Ha)	Sy.No.58, Prabhagiripatnam (V), Podalakur (M ), SPSR Nellore district.	Quartz, Feldspar, Mica	Applied	2023-10-31
38	Sree lakshmi Ganapathi Minerals	Sy.No.946,489, Padamatipalem (V), Sangam (M), SPSR Nellore District	Silica sand	Not Applied	2023-06-30
39	Mahanth Mica Mine	Sy No.143/P, Kalichedu Village, Sydapuram (M) SPSR Nellore District	Quartz, Feldspar & Mica	Not Applied	2023-10-31
40	Smt V.Hemalatha (3.437 Ha)	Sy.No.781 & 783, Molakalapundla (V), Sydapuram (M), SPSR Nellore district	Mica, Quartz,Feldspar	Not Applied	2023-08-31
41	Sri N.Sridhar (Road Metal) (1.011 Ha)	Sy.No.87/3, Tiruveedhipadu (V), Dagadarthi (M), SPSR Nellore District	Road metal	Not Applied	2023-06-30
42	Aanjaneya Mining Company (3.545 Ha)	Sy.No.557 Part & 558 Part, Thurpu Poondla Ramasagaram Village,Sydapuram Mandal, SPSR Nellore District	Mica Quartz Feldspar	Applied	2023-11-30
43	M. K.Constructions & Needs (4.0 Ha)	Sy.No.379/P, Sankavaram (V), Vinjamur (M), SPSR Nellore District	Road metal & Building stone	Not Applied	2023-11-30
44	Sri . Sanjeeva Raju (Road Metal/Gravel) (3.071 Ha)	Sy.No.414, Amanichiruvella (V), Ananthasagaram (M), SPSR Nellore District	Road Metal & Gravel mining	Applied	2023-11-30
45	Venkateswara Mica Mines of Rustum Mica Mining	Sy No.535,536, 537, 544, 545, 548, 549 & 550 of Nedurupalli(V), and Sy.No. 468, 475,478/1,478/2A,534,535 &536 Bathulapalli (V), Podalakur (M), SPSR Nellore District	Brownish Green Muscovite Mica	Not Applied	2021-03-31
46	Gravel Quarry of Sri E.Suresh	Sy.No.367 & 368 , North Amuluru (V), Allur (M), SPSR Nellore District	Gravel mine	Not Applied	2022-12-31
47	Sri N.Gandhi (9.676 Ha)	Sy. No.138, Challagiragalla (V), Kondapuram (M), SPSR Nellore district.	Quartz & Feldspar	Not Applied	2023-07-31

48	Dwarakanatham Reddy & 7 others	Sy No.17/2, 20/2, Perumallapadu (V), Sydapuram (M), SPSR Nellore District	Mica, Quartz & Feldspar	Not Applied	2022-11-08
49	Sri K. Malyadri (Gravel Mine )	Sy. No.1903, Kothuru (V), Nellore Bit-I, Nellore (M), SPSR Nellore District	Gravel mine	Not Applied	2022-06-26
50	S.LV. Stone Crusher (2.20 Ha)	Sy.No. 6/P of Puligilapadu Village, Rapur (M), SPSR Nellore District	Road Metal	Not Applied	2023-12-31
51	SLV Stone Crushers (3.0 Ac)	Sy.No.6/P, Puligilapadu (V), Rapur(M), SPSR Nellore District	Road Metal	Not Applied	2023-12-31
52	Smt. Sabirunnisa Barites Mining	Sy No.466 of Sankavaram Village, Vinjamur Mandal, SPSR Nellore District.	Barytes	Not Applied	2023-12-31
53	S. Ramadas (Barytes Mining)	Sy No.1491/4, 1496/1 & 1496/2, Vinjamur (V&M), SPSR Nellore District	Baryetes	Not Applied	2021-01-31
54	Gravel Quarry of Sri K. Kondala Rao	Sy.No.398 & 399 , North Amuluru (V), Allur (M), SPSR Nellore District	Gravel mine	Not Applied	2022-12-31
55	Gravel Quarry of Sri B. Venkata Rakesh	Sy.No.396 & 397 , North Amuluru (V), Allur (M), SPSR Nellore District	Gravel mine	Not Applied	2022-12-31
56	Sudarshan Barytes Company	Sy No.1489, 1491/1 to 3, Vinjamur (V & M), SPSR Nellore District.	Barytes	Not Applied	2021-10-31